Eighth Lok Sabha IX Session (06/12/1987 to 15/12/1987)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 6, 1987 Kartika 15, 1909 (Saka)

No. 282

11 A.M.

1, Obituary References

The Speaker made references to the passing away of Dr. K. G. Adiyodi and Shri Dalbir Singh, sitting members of Lok Sabha; Shri Amjad Ali, a member of First and Second Lok Sabha; Dr. Pashupati Mandal, a member of First to Fourth Lok Sabha; Shri Ramsahai Pandey a membber of Third and Fifth Lok Sabha; Shri M. Gopalaswami Thenkondar, a member of Third Lok Sabha; Dr. Vasant Kumar Pandit, a member of Sixth and Seventh Lok Sabha; Shri Khushiram Sharma, a member of First Lok Sabha; Shri Ajit Singh, a member of First and Second Lok Sabha and Shri Atam Das, a member of Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 1, 2, 4, 5 and 7 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1-4, 6-15, 17-72, 74-106, 108-113, 115-116, 118-143 and 145-172 were laid on the Table.

1

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Ordinances (Hindi and Enguen versions) under article 123(2) (a) or the Constitution: ---

(i) The Constitution (Scheauled Tribes) Order (Amendment) Urainance, 1987 (No. 5 of 1987) promugated by the President on the 19th September, 1987.

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- (ii) The Finance (Amendment) Orginance, 1987 (No. 6 of 1987) promugated by the President on the 19th September, 1987.
- (iii) The Representation of the People (Amendment) Ordinance, 1987 (No. 7 of 1987) promulgated by the President on the 22nd September, 1987.
- (iv) The Auroville (Emergency Provisions) Amendment Ordinance, 1907 (100. 8 of 1987) promutgated by the President on the 28th October, 1967.
- (2) A copy of the Central Excise (Fifth Amendment) Rules, 1987 (Hindi and English versions) published in No.Incation No. G.S.K. 109(E) in Gazette of India dated the 11th September, 1981 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy of the Income-tax (Seventh Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 894(E) in Gazette of India dated the 8th October, 1987 under section 296 of the Income-tax Act, 1961.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:--
 - (i) G.S.R. 725(E) published in Gazette of India dated the 21st August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 151/82-Customs dated the 14th May, 1982 so as to exempt the imported goods from so much of the basic duty of customs and auxiliary duty of customs as is levable on the handling charges incurred at the Inland Container Depot.

- (ii) G.S.R. 729(E) published in Gazette of India dated the 25th August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 154/86-Customs dated the 1st March, 1986 so as to remove certain ambiguity in the rates indicated therein and also deletes one of the machines from the scope of concessional rate of duty so as to provide protection to the indigenous industry.
- (iii) G.S.R. 745(E) published in Gazette of India dated the 2nd September, 1987 together with an explanatory memorandum regarding exemption to video cassettes and video tapes recorded with University or Higher or Advanced Technical. Educational Programme imported by University or research institution from the whole of the basic and additional duties of customs leviable thereon.
- (iv) G.S.R. 746(E) published in Gazette of India dated the 2nd September, 1987 together with an explanatory memorandum regarding exemption to video cassettes and video tapes recorded with University or Higher or Advanced Technical Educational Programme imported by research students from the whole of the basic and additional duties of customs leviable thereon.
- (v) G.S.R. 747(E) published in Gazette of India dated the 2nd September, 1987 together with an explanatory memorandum regarding exemption to goods covered by Notification Nos. 303/87-Customs and 304/87-Customs dated the 2nd September, 1987 from the whole of the auxiliary duty of customs leviable thereon.
- (vi) G.S.R. 748(E) published in Gazette of India dated the 3rd September, 1987 together with an explanatory memorandum seeking to exempt goods covered by Notification No. 262186-Customs dated the 24th April. 1986 from the whole of the auxiliary duty of customs leviable thereon.
- (vii) G.S.R. 758(E) published in Gazette of India dated the 9th Sentember. 1987 together with an explanatory memorandum seeking to increase the effective basic customs duty on pentaerythritol from

80 per cent plus Rupees 5 per Kg to 80 per ant plus Rupees 21 per Kg with a view to protect in-4 digenous industry.

- (viii) G.S.R. 760(E) published in Gazette of India dated the 9th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 110-Customs dated the 17th February, 1986 so as to include therein "Message Re-transmission System-Madras of Videsh Sanchar Nigam Limited" as a "Project" under heading 98.01 of the Customs Tariff Act. 1975 for the purpose of classification of all goods imported for the above project under the said Tariff item.
- (ix) G.S.R. 774(E) published in Gazette of India dated the 14th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 186/87-Customs dated the 29th April, 1987 so as to omit proviso from the said notification which prescribes a concessional rate of basic customs duty of 60 per cent on specified computer peripherals so as to dispense with the requirement of furnishing a certificate that goods are of a kind and type not manufactured in India.
- (x) G.S.R. 783 (E) published in Gazette of India dated the 15th September. 1987 together with an explanatory memorandum making certain amendments to Notification No. 88-Customs dated the 1st March, 1967 so as to prescribe a basic customs duty of 30 per cent on polystyrene, Rubes 4,000 per tonne on paste and battery grade PVC resins, Rupees 2,000 per tonne on suspension grade PVC resins and Rupees 3,000 per tonne on LDPE.
- (xi) G.S.R. 784(E) published in Gazette of India dated the 15th September, 1967 together with an explanatory memorandum making certain amendments to Notification No. 227/76-Customs dated the 22nd August, 1976 so as to prescribe a uniform basic customs duty of 20 per cent ad valorem in respect of polypropylene and copolymers of polypropylene and basic customs duty of 30 per cent in respect of HDPE.

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- (xii) G.S.R. 785 (E) published in Gazette of India dated the 15th September, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 206/87-Customs and 208/87-Customs dated the 12th May, 1987 so as to raise the auxiliary duty of customs in respect of PVC resins from nil to 25 per cent and lower the auxiliary duty of customs in respect of polystyrene from 40 per cent to 25 per cent.
- (xiii) G.S.R. 797 (E) published in Gazette of India dated the 17th September, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 6|84-Customs dated the 10th January, 1984 and 210|84-Customs dated the 1st August, 1984 so as to provide that the customs duty concessions would be available to components covered by a list approved by the Competent authority in the Director General of Technical Development and such list need not be approved by Ministry of Industry.
- (xiv) G.S.R. 799(E) published in Gazette of India dated the 17th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 188/87-Customs dated the 29th April, 1987 (which prescribes concessional rate of customs duty for specified electronic components) so as to include four other types of memory IC's and delete reference to maximum access time (technical specification).
- (xv) G.S.R. 800(E) and 801(E) published in Gazette of India dated the 17th September, 1987 together with an explanatory memorandum regarding exemption to specified machinery required for technological upgradation of selected capital goods industry from the basic customs duty in excess of 35 per cent ad-valorem and the whole of the additional and auxiliary duties of customs leviable thereon.
- (xvi) G.S.R. 806(E) published in Gazette of India dated the 19th September, 1987 together with an explanatory memorandum seeking to increase the

auxiliary duty of customs wherever leviable by five percentage points except in the case of crude petroleum.

- (xvii) S.O. 865 (E) published in Gazette of India dated the 28th September, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 727(E) published in Gazette of India dated the 21st August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 64|86-CE dated the 10th February, 1986 so as to completely exempt from payment of excise duty, parts of specified power driven pumps primarily designed for handling water when such parts are used in the manufacture of such power driven pumps.
 - (ii) G.S.R. 733 (E) published in Gazette of India dated the 27th August, 1987 together with an explanatory memorandum regarding exemption to forgings and forged products from the whole of the duty of excise leviable thereon.
 - (iii) G.S.R. 734(E) published in Gazette of India cated the 27th August, 1987 together with an explanatory memorandum extending the validity of Notification No. 190/87-CE dated the 4th August, 1987 upto 1st October, 1987.
 - (iv) G.S.R. 736 (E) published in Gazette of India dated the 28th August, 1987 together with an explanatory memorandum regarding exemption to specified goods manufactured by factories belonging to Central Government for use by any Department of the Central Government from the whole of the duty of excise leviable thereon.
 - (v) G.S.R. 737(E) published in Gazette of India dated the 28th August, 1987 together with an explanatory

memorandum regarding exemption to specified goods manufactured by a village industry and marketed by or with the assistance of Khadi and Village Industries Commission, from the whole of the auty of excise leviable thereon.

- (vi) G.S.R. 738 (E) published in Gazette of India dated the 28th August, 1987 together with an explanatory memorandum regarding exemption to all goods manufactured in a prison from the whole of the duty of excise leviable thereon.
- (vii) G.S.R. 749 (E) published in Gazette of India dated the 3rd September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 172|87-CE dated the 18th June, 1987 so as to exempt from excise duty finishing agents, dye-carriers to accelerate the dyeing or fixing of dye-stuffs and other products and preparations of a kind used in the textile industry when used within the factory of production for the manufacture of textiles and textile articles.
 - (viii) G.S.R. 750(E) published in Gazette of India dated the 3rd September. 1987 together with an explanatory memorandum regarding exemption to printing frames when used within the factory of production for printing of textile fabrics, from the whole of the duty of excise leviable thereon.
 - (ix) G.S.R. 764 (E) to 766 (E) published in Gazette of India dated the 9th Septemoer, 1987 together with an explanatory memorandum seeking to withdraw the benefit under the MODVAT scheme and the related benefits in respect of aerated waters (soda and soft drinks) with effect from 1st October, 1987.
 - (x) G.S.R. 767 (E) published in Gazette of India dated the 9th September, 1987 together with an explanatory memorandum regarding exemption to cigarettes supplied as stores for consumption on board a ship of the Indian Navy from both basic excise duty and additional excise duty in lieu of sales tax subject to observance of certain procedures.

- (xi) G.S.R. 786(E) published in Gazette of India dated the 15th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 132|86-CE dated the 1st March, 1986 so as to prescribe a uniform excise duty of 30 per cent ad valorem in respect of polypropylene and copelymers of polypropylene.
- (6) A copy of the Research and Development Cess Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 836(E) in Gazette of India dated the 5th October, 1987 under sub-section (3) of section 10 of the Research and Development Cess Act, 1986.
 - (7) A copy of Notification No. S.O. 879(E) (Hindi and English versions) published in Gazette of India dated the 5th October, 1987 appointing the 1st December, 1987 as the date on which the Research and Development Cess Act, 1986 shall come into force, issued under sub-section (3) of section 1 of the said act.
 - (8) A copy of Notification No. S.O. 880 (E) (Hindi and English versions) published in Gazette of India dated the 5th October, 1987 specifying five per cent as the rate of Cess payable on all payments made towards the import of technology issued under subsection (1) of section 3 of the Research and Development Cess Act, 1986.
- (9) A copy of Notification No. S.O. 881 (E) (Hindi and English versions) published in Gazette of India dated the 5th October, 1987 forming a fund called the Venture Capital Fund with effect from 1st December, 1987, issued under sub-section (1) of section 5 of the Research and Development Cess Act, 1986.

5. Announcement by the Speaker

The Speaker informed the House of a notice received on 20th October, 1987 from the Assistant Registrar of the Supreme Court of India regarding his appearance before the Court on the 9th November, 1987 in connection with transfer Petition (Civil) No. 461 of 1987 and Civil Miscellaneous Petition No. 20825 of 1987. The said Transfer Petition sought to transfer the Civil Writ No. MPs, against Union of India, Speaker, Lok Sabha and Chairman, Rajya Sabha challenging the validity and constitutionality of the Constitution (Fifty second Amendment) Act, 1985 from the High Court of Delhi to the Supreme Court of India.

The Speaker observed that as per established practice and convention, he had decided not to respond to the notice and had passed on the relevant papers to the Minister of State in the Ministry of Law & Justice for taking such action as he might deem fit to apprise the Supreme Court of the correct constitutional position and well established conventions of the House

8. Motion regarding Report of the Joint Committee Extension of time

Shri B. Shankaranand moved the following motion:-

"That this House do extend upto the last day of the first week of the Budget Session, 1988, the time for presentation of the report of the Joint Committee to enquire into Bofors Contract."

The following members took part in the debate:----

- 1. Shri K. P. Unnikrishnan
- 2. Shri C. Madhav Reddy
- 3. Prof. Madhu Dandavate
- 4. Shri Indrajit Gupta
- 5. Shri Amal Datta
- 6. Shri Dinesh Goswami
- 7. Shri Bhagwat Jha Azad

Shri B. Shankaranand replied to the debate.

On the motion the House divided: Ayes *177; Noes *41.

The motion was adopted.

7. Matters Under Rule 377

 \checkmark (1) Shri Braja Mohan Mohanty raised a matter regarding need to provide more time for Oriya Programmes on TV and Radio by originating certain programmes from Cuttack and Sambalpur.

*Subject to correction.

(2) Dr. G. S. Rajhans raised a matter regarding need check devastation by floods in North Bihar.

(Lok Sabha adjourned at 1P.M. and re-assembled at 2.07 P.M.)

(3) Shri Shantaram Naik raised a matter regarding need to convert metre-gauge railway line from Londa to Vasco-da-Gama into broad gauge.

 $\sqrt{(4)}$ Shri Raj Kumar Rai raised a matter regarding need to appoint a Committee of Members of Parliament to enquire into the reasons for disregarding the Judgement of Supreme Court for reducing the prices of drugs.

 \checkmark (5) Dr. Chander Shekhar Tripathi raised a matter regarding need to appoint a Committee of Members of Parliament to look into the question of decontrol of prices of certain iron based formulations used to prevent nutritional anaemia.

 $\sqrt{(6)}$ Shri Sriballav Panigrahi raised a matter regarding need to establish a Kendriya Vidyalaya at Jharsuguda (Orissa).

 $\sqrt{(7)}$ Shri Suresh Kurup raised a matter regarding need to instal an electronic Telephone Exchange at Ettumanoor in Kattayam district (Kerala).

(8) Shri V. Sobhanadreeswara Rao raised a matter regarding desirability of not giving effect to the decision to import cotton and viscose staple fibre in view of good crop in the country.

8 Statutory Resolution

Shri Buta Singh moved the following Resolution.-

"That this House approves the continuance in force of the Proclamation dated the 11th May, 1987 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th November, 1987."

The following members took part in the debate:----

- (1) Shri C. Madhav Reddy
- (2) Shri R. L. Bhatla
- (3) Shri Basudeb Acharia
- (4) Maj. Gen. R. S. Sparrow
 - (5) Prof. Madhu Dandavate (Speech unfinished)

The discussion was not concluded.

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9. Private Members' Bills—Introduced

 \checkmark (1) The Constitution (Amendment) Bill, 1987 (Amendment of article 54) by Shri V. S. Krishna Iyer.

(2) The Passports (Amendment) Bill, 1987 (Amendment of section 10) by Shri Syed Shahabuddin.

(3) The Forest (Conservation) Amendment Bill, 1987 (Amendment of section 2 etc.) by Shri V. Sobhanadreeswara Rao.

(4) The Tobacco Board (Amendment) Bill, 1987 (Amendment of section 8, etc.) by Shri V. Sobhanadreeswara Rao.

19. Private Member's Bill-Under consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Amendment of article 244 etc.) by Shri Piyus Tiraky.

Further discussion on the motion for consideration of the Bill moved on 28th August, 1987, continued.

The following members took part in the debate:--

- (1) Dr. G. S. Rajhans
- (2) Shri Baju Ban Riyan
- (3) Shri Somnath Rath
- (4) Shri Shantaram Naik
- (5) Shri Syed Shahabuddin
- (6) Shri Sriballav Panigrahi
- (7) Shri Vijay N. Patil
- (8) Shri Ramashray Prasad Singh
- (9) Shri Mankuram Sodi
- (10) Shri Harihar Soren
- (11) Shri Samar Brahma Choudhury

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th November, 1987)

SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS I-1594 LS-6-11-87-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 9, 1987 Kartika 18, 1909 (Saka)

No. 283

11 A.M.

1. Starred Questions

Starred Questions Nos. 21-23, 27, 30 and 31 were orally answered. Starred Question No. 29 was postponed to 16 November, 1987. Replies to Starred Questions Nos. 24, 26, 28 and 32-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 173-288 and 290-403 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 634 in Gazette of India dated the 15th August, 1987 under sub-section (3) of section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.
- (2) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1987 (Hindi and English versions) published in Notification No. G.S.R. 687 in Gazette of India dated the 5th September, 1987 under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

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- (3) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 657 in Gazette of India dated the 22nd August, 1987 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of Rural Technology, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Advancement of Rural Technology, New Delhi, for the year 1985-86.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the People's Action for Development (India), New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the People's Action for Development (India), New Delhi, for the year 1985-86.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Coconut Development Board Recruitment (Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. G.S.R. 568 in Gazette of India dated the 25th July, 1987 under section 21 of the Coconut Development Board Act, 1979.

4. Assent to Bills

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(i) SECRETARY-GENERAL laid on the Table the following eight Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Punjab State Legislature (Delegation of Powers) Bill, 1987.
- (2) The Atomic Energy (Amendment) Bill, 1987.
- (3) The All India Institute of Medical Sciences and the Post Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 1987.
- (4) The Representation of the People (Amendment) Bill, 1987.
- (5) The Punjab Appropriation Bill, 1987.
- (6) The Appropriation (No. 4) Bill, 1987.
- (7) The Navy (Amendment) Bill, 1987.
- (8) The Expenditure—Tax Bill, 1987.

(ii) SECRETARY-GENERAL also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1987.
- (2) The Essential Commodities (Special Provisions) Continuance Bill, 1987.
- (3) The Cine Workers Welfare Fund (Amendment) Bill, 1987.
- (4) The National Security (Amendment) Bill, 1987

(5) The Terrorist and Disruptive Activities (Prevention) Bill, 1987.

(6) The Brentford Electric (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1987.

- (7) The National Dairy Development Board Bill, 1987.
- (8) The Constitution (Fifty-Seventh Amendment) Bill. 1987.
- (9) The Representation of the People (Second Amendment) Bill, 1987.
- (10) The Legal Services Authorities Bill. 1987.

5. Statements by Ministers

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 $\sqrt{(1)}$ The Minister of State in the Ministry of Home Affairs made a statement regarding grant of Samman Pension to 97 eminent freedom fighters with effect from 2nd October, 1987 and also laid on the Table a list showing their names.

(2) The Minister of State for Railways made a statement regarding the accident to 122 Up New Delhi Madras, Tamil Nadu Express on 7 November, 1987.

6. Government Bill—Introduced

THE AUROVILLE (EMERGENCY PROVISIONS) AMENDMENT BILL, 1987

7. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Auroville (Emergency Provisions) Amendment Ordinance, 1987, was laid on the Table.

8. Matter Under Rule 377

 \checkmark (1) Shri Dal Chander Jain raised a matter regarding need to clear the request sent by the Madhya Pradesh Government for conversion of Kalda Tribal Sub-Plan into Micro Project for quick economic progress of Tribals.

(2) Smt. Jayanti Patnaik raised a matter regarding need for carly completion of deplastering work of Jagannath Temple to save it from further deterioration.

*Made at 2.05 P.M.

(3) Shri Harish Rawat raised a matter regarding need for early payment of D.A. instalment to Central Government employees.

 $\sqrt{4}$ Smt. Basavarajeshwari raised a matter regarding need to declare Bangalore city as a national city.

(5) Shri A. J. V. B. Maheswara Rao raised a matter regarding need for early installation of a T.V. Relay Centre at Amalapuram in Andhra Pradesh.

 $\sqrt{6}$) Shri Ram Bahadur Singh raised a matter regarding need to excavate the places of archaeological importance in Bihar particularly Manjhi, Chirand and Chechar.

 $\sqrt{(7)}$ Shri H. N. Nanje Gowda raised a matter regarding need for close monitoring by the union government so as to ensure proper distribution of drought relief assistance in Karnataka.

 $\sqrt{8}$ Shri Chintamani Jena raised a matter regarding need to send experts to conduct research on the disease damaging the betel leaf crop in Balasore district of Orissa.

9. Statutory Resolution

Further discussion on the following Resolution moved by Shri Buta Singh on the 6th November, 1987, was resumed:—

"That this House approves the continuance in force of the Proclamation dated the 11th May, 1987 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th November, 1987."

The following members took part in the debate:-

- (1) Prof. Madhu Dandavate
- (2) Ch. Sunder Singh
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
- (3) Shri Indrajit Gupta
- (4) Shri Shyam Lal Yadav
- (5) Shri Dinesh Goswamy
- (6) Shri Zainul Basher

(7) Shri Charanjit Singh Walia

(8) Shri Balwant Singh Ramoowalia

(9) Shri Mewa Singh Gill

(10) Smt. D. K. Bhandari

(11) Dr. Datta Samant

Shri Buta Singh replied to the debate.

The Resolution was adopted.

#10. Statement by Prime Minister

The Prime Minister made a statement regarding the situation in Sri Lanka.

11. Government Bill-Under Consideration

THE AIR (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT BILL, 1987

The motion for consideration of the Bill was moved by Shri Bhajan Lal.

The following members took part in the debate:--

- (1) Shri Ram Bahadur Singh
- (2) Dr. G. S. Rajhans (Speech unfinished)

The discussion was not concluded.

12. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Forty-second Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th November, 1987)

SUBHASH C. KASHYAP, Secretary-General.

**Made at 4.12 P.M.

MGIPMRND-1624 LS-LS I-9-11-87-800.

LOK SABHA

BULLETIN-PART I

Brief Record of Proceedings]

Tuesday, November 10, 1987/Kartika 19, 1909 (Saka)

No. 284

11 A.M.

1. Starred Questions

Starred Questions Nos. 41-43, 46 and 47 were orally answered. Replies to Starred Questions Nos. 44, 45, 48-50, 52-55 and 57-60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 404-636 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:--

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1985-86.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta. for the year 1985-86.

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- (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Burn Standard Company Limited, Calcutta, for the year 1985-86.
 - (ii) Annual Report of the Burn Standard Company Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comtroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:—
 - (i) The Standards of Weights and Measures (General) Rules, 1987 published in Notification No. G.S.R. 619
 (E) in Gazette of India dated the 1st July, 1987.
 - (ii) The Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1987 published in Notification No. G.S.R. 730 (E) in Gazette of India dated the 25th August, 1987.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) of item (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy processing Research Centre (Tamil Nadu) Society, Tiruvarur, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, Tiruvarur, for the year 1986-87.

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- (6) A statement (Hindi and English versions) indicating the result of market loans floated in October, 1987.
- (7) A copy of the Trade and Merchandise Marks (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1689 in Gazette of india dated the 4th July, 1987 under section 134 of the Trade and Merchandise Marks Act, 1958.
- (8) A copy of the Petroleum (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 3rd July, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (9) A copy of the Cost Accounting Records (Chemical Industries) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 596 in Gazette of India dated the 8th August, 1987 under sub-section (3) of section 642 of the Companies Act, 1956.
- (10) A copy of the Khadi and Village Industries Commission (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 675 (E) in Gazette of India dated the 27th July, 1987 under section 28 of the Khadi and Village Industries Commission Act, 1956.

4. Motion regarding forty-second report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:---

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 9th November, 1987."

The motion was adopted.

5. Government Bill-Introduced

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1987.

6. Statement regarding Ordinance-laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987, was laid on the Table.

7. Matters under Rule 377

(1) Shri K. Pradhani raised a matter regarding need to assist the State Government of Orissa financially for tribal development projects in Kahipur Block of Koraput.

 \checkmark (2) Shri Anadi Charan Das raised a matter regarding need to take necessary measures to check the spread of Jharkhand movement in Ranchi and Chhotanagpur areas of Bihar.

(3) Shri Uma Kant Mishra raised a matter regarding need to take necessary measures for encouraging study of Sanskrit language in Punjab.

 $\sqrt{4}$ Dr. Chandra Shekhar Tripathi raised a matter regarding need to take expert advice of botanists while planting trees to avoid harmful effect of trees.

(5) Shri Ram Bhagat Paswan raised a matter regarding steps to control floods in North Bihar to save it from yearly devastation.

 \checkmark (6) Shri Ramashray Prasad Singh raised a matter regarding need to direct the Bihar State Government to take steps to rehabilitate the Harijan and backward class people of Jehanabad Parliamentary Constituency in Bihar who have been repdered homeless in recent floods.

(7) Shri R. Anna Nambi raised a matter regarding need to reduce the delay in clearance of out-station cheques by Banks.

 $\sqrt{(8)}$ Shri Banwari Lal Purohit raised a matter regarding need for immediate Constitution of Statutory Development Board for Vidarbha region of Maharashtra.

8. Government Bill-under Consideration

THE AIR (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT BILL, 1987.

Discussion on the motion for consideration of the Bill moved by Shri Bhajan Lal on the 9th November, 1987, continued.

The following members took part in the debate:--

(1) Dr. G. S. Rajhans

(2) Shri Vijay N. Patil

(3) Shri P. Penchalijan

(4) Shri Somnath Rath (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

9. Discussion under Rule 193

Shri Dinesh Goswami raised a discussion on the statement made by the Prime Minister in the House on the 9th November, 1987 regarding the situation in Sri Lanka.

The following members took part in the debate:---

- (1) Shri Dinesh Sıngh
- (2) Shri C. Madhav Reddy
- (3) Shri Bhagwat Jha Azad
- (4) Shri Suresh Kurup
- (5) Shri B. R. Bhagat
- (6) Shri Syed Shahabuddin
- (7) Shri P. Kolandaivelu
- (8) Shri Sharad Dighe
- (9) Shri P. R. Kumaramangalam 🗸
- (10) Shri Indrajit Gupta
- (11) Shri R. Jeevarathinam
- (12) Prof. Saif-ud-Din Soz (Speech unfinished)

6 P. M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th November, 1987)

SUBHASH C. KASHYAP, Secretary-General,

MGIPMRDN-LS I-1656 LS-10-11-87-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 11, 1987/Kartika 20, 1909 (Saka)

No. 285

11 A.M.

1. Oath or Affirmation

Shri Tandel Gopalbhai Kalanbhai elected to Lok Sabha from Daman & Diu constituency took the Oath in Hindi, signed the Roll of Members and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 61-66 were orally answered. Replies to Starred Questions Nos. 68-76 and 78-80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 637-645, 647-712, 714-719, 721-724, 726-732, 734-748, 750-794 and 796-800 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Terrorist and Disruptive Activities (Prevention) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 843(E) in Gazette of India dated the 7th October, 1987 under section 29 of the Terrorist and Disruptive Activities (Prevention) Act, 1987.

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- (2) A copy of Notification No. S.O. 768(E) (Hind) and English versions) published in Gazette of India dated the 12th August, 1987 containing Corrigendum to Notification No. S.O. 429(E) dated the 18th July, 1986 under sub-section (4) of section 15 of the Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Act, 1976.
- (3) A copy of the Expenditure-tax Rules 1987 (Hindi and English versions) published in Notification No. S.O. 939(E) in Gazette of India dated the 26th October, 1987 under sub-section (4) of section 31 of the Expenditure-tax Act, 1987.
- (4) A copy of the Central Excise (Fifth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 761(E) in Gazette of India dated the 9th September, 1987 together with an explanatory memorandum under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy of the Income-tax (Eighth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 963(E) in Gazette of India dated the 29th October, 1987 under section 296 of the Income-tax Act, 1961.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 787(E) and 788(E) published in Gazette of India dated the 16th September, 1987 together with an explanatory memorandum regarding exemption to specified goods when imported for the purposes of manufacture of DTP vaccines from the whole of the Basic, additional and auxiliary duties of customs leviable thereon.

- (ii) G.S.R. 811(E) and 812(E) published in Gazette of India dated the 22nd September, 1987 together with an explanatory memorandum regarding exemption to consumable goods required for the purpose of research when imported into India by any Research Institutions registered with the Department of Scientific and Industrial Research (DSIR) or by any University from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (iii) G.S.R. 818(E) published in Gazette of India dated the 24th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 63/87-Customs dated the 1st March, 1987 so as to extend the concession also to such parts for Caustic Soda Plant which are being initially set up and also to Plants which are being subjected to substantial expansion.
- (iv) G.S.R. 819(E) published in Gazette of India dated the 24th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 129/76-Customs dated the 2nd August, 1976 so as to reduce the basic customs duty on pulses from 25 per cent ad valorem to 10 per cent ad valorem.
 - (v) G.S.R. 825(E) published in Gazette of India dated the 28th September, 1987 together with an explanatory memorandum extending the validity of Notification No. 164|87-Customs dated the 9th April, 1987 upto 31st March, 1988.
 - (vi) G.S.R. 826 (E) published in Gazette of India dated the 28th September, 1987 together with an explanatory memorandum extending the validity of Notification No. 522 86-Customs dated the 31st December, 1986 upto the 31st March, 1988.

- (vii) G.S.R. 823(E) published in Gazette of India dates the 29th September, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 74|85-Customs and 75|85-Customs dated the 17th March, 1985 and 222|87-Customs dated the 20th May, 1987 so as to extend the time limit for attaining the norms of fuel efficiency for the purposes of import duty concession upto the 31st March, 1988.
- (viii) G.S.R. 829(E) published in Gazette af India dated the 29th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 386|80-Customs dated the 29th July, 1986 so as to include dicarboxylic acid mixtures also along with dicarboxylic acid.
- (ix) G.S.R. 830(E) and 831(E) published in Gazette of India dated the 29th September, 1987 together with an explanatory memorandum regarding exemption to Lithium Carbonate when imported into India for the purpose of energy saving and pollution control in the manufacture of aluminium by an organisation engaged in manufacturing aluminium from the basic customs duty in excess of 25 per cent ad valorem and from the whole of the additional and auxiliary duties of customs leviable thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 768(E) published in Gazette of India dated the 11th September, 1987 together with an explanatory memorandum prescribing a concessional rate of basic excise duty of Rupees 9.24 per Kilogram on nylon filament yarn.
 - (ii) G.S.R. 771(E) published in Gazette of India dated the 11th September, 1987 together with an expla-

natory memorandum seeking to continue the concessional rate of excise duty of 10 per cent ad valorem on goods supplied for use in Hazira-Bijapur-Jagdishpur Project.

- (iii) G.S.R. 772(E) published in Gazette of India dated the 11th September, 1987 together with an explanatory memorandum seeking to continue the concessional rate of excise duty of 10 per cent *ad valorem* on goods cleared for supply to the Oil and Natural Gas Commission or the Oil India Limited for their oil exploration or exploitation activity.
- (iv) G.S.R 77S(E) published in Gazette of India dated the 15th September, 1987 together with an explanatory memorandum rescinding Notification Nos. 75|86-CE dated the 10th February, 1987 and 309/86-CE dated the 20th May, 1986.
- (v) G.S.R. 779(E) published in Gazette of India dated the 15th September, 1987 together with an explanatory memorandum regarding exemption to parts and accessories of motor vehicles, tractors (including agricultural tractors) and trailers from the whole of the excise duty leviable thereon.
- (vi) G.S.R. 780(E) published in Gazette of India dated the 15th September, 1987 together with an explanatory memorandum regarding exemption to parts of motor vehicles, tractors (including agricultural tractors) and trailers from the whole of the excise duty subject to certain conditions specified in the notification.
- (vii) G.S.R. 817(E) published in Gazette of India dated the 23rd September, 1987 together with an explanatory memorandum extending the validity of Notification No. 190/87-CE dated the 4th August, 1987 upto the 1st November, 1987.

- (viii) G.S.R. 827(E) published in Gazette of India dated the 29th September, 1987 together with an explanatory memorandum extending the validity of Notification No. 463|86-CE dated the 9th December, 1986 upto the 31st Match, 1988.
- (8) A copy each of the following papers (Hindi and English versions):—
 - (i) (i) The Vancouver Declaration on World Trade
 (ii) The Okanagan Statement on Southern Africa and Programme of Action (iii) Statement on Fiji and (iv) Communique issued on the conclusion of Commonwealth Heads of Government Meeting held at Vancouver from 13th to 17th October, 1987.
 - (ii) Kathmandu Declaration and the Joint Press Release issued on the conclusion of Third SAARC Summit held from 2nd to 4th November, 1987.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Service Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1987 published in Notification No. G.S.R. 699 in Gazette of India dated the 19th September, 1987.
- (ii) The Indian Police Service (Pay) Sixth Amendment Rules, 1987 published in Notification No. G.S.R. 700 in Gazette of India dated the 19th September, 1987.
- (iii) The Indian Administrative Service (Pay) Sixth, Amendment Rules, 1987 published in Notification No. G.S.R. 767 in Gazette of India dated the 17th October, 1987.
- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1987 published in Notification No. G.S.R. 768 in Gazette of India dated the 17th October, 1987.

- (v) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1987 published in Notification No. G.S.R. 795(E) in Gazette of India dated the 18th September, 1987.
- (vi) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1987 published in Notification No. G.S.R. 796(E) in Gazette of India dated the 18th September, 1987.
- (vii) The Indian Forest Service (Pay) Fifth Amendment Rules, 1987 published in Notification No. G.S.R. 801 in Gazette of India dated the 31st October. 1987.
- (viii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1987 published in Notification No. G.S.R. 802 in Gazette of India dated the 31st October, 1987.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1987 published in Notification No. G.S.R. 805(E) in Gazette of India dated the 18th September, 1987.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Forty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6, Statement by Minister

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The Minister of State in the Ministry of Agriculture made a statement regarding the current drought and flood situation in the country and the relief measures undertaken by the Government.

7. Government Bill-Introduced

The High Court Judges (Conditions of Service) Amendment Bill, 1987.

8. Matters under Rule 377

(1) Shri Manku Ram Sodi raised a matter regarding need to check the production and sale of fake medicines.

 \checkmark (2) Shri Ganga Ram raised a matter regarding need to set up Second Bench of Allahabad High Court at Agra as recommended by the Jaswant Singh Commission.

 $\sqrt{(3)}$ Shri Raj Kumar Rai raised a matter regarding need for action to recover the difference between the price of certain bulk drugs allowed in the formulations and actual purchase of those drugs from the companies to whom notices were issued under the Drugs Price Control Order, 1979.

 $\sqrt{4}$ Shri K. J. Abbasi raised a matter regarding need to increase the age limit for appearing in Civil Services examinations from 26 years to 28 years.

 \checkmark (5) Shri Somnath Rath raised a matter regarding need for early completion of irrigation projects in Orissa to meet the needs of the farmers and to solve drinking water problem particularly in Ganjam district.

 \checkmark (6) Shri Somnath Chatterjee raised a matter regarding need to reconsider the decision to close down the Government of India Stationery Depot at Calcutta and its branches at New Delhi, Bombay and Madras.

 \checkmark (7) Shri Muhi Ram Saikia raised a matter regarding need for laying a natural gas pipe line in Assam.

 $\sqrt{(8)}$ Shri Jagannath Patnaik raised a matter regarding need to exercise check on prices of essential commodities and ensure their availability.

9. Discussion under Rule 193

Discussion on the statement made by the Prime Minister in the House on the 9th November, 1987 regarding the situation in Sri Lanka, raised by Shri Dinesh Goswami on the 10th November, 1987, continued.

The following members took part in the debate:--

- (1) Prof. Saif-ud-Din Soz
- (2) Shri N. V. N. Somu

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- (3) Shri Ram Narain Singh
- (4) Dr. Datta Samant
- (5) Shri P. Namgyal
- (6) Shri Balwant Singh Ramoowalia
- (7) Shri V. Kishore Chandra S. Deo

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.17 P.M.)

Shri K. Natwar Singh replied to the discussion.

The discussion was concluded.

10. Government Bill-Passed

√The Air (Prevention and Control of Pollution) Amendment Bill, 1987.

Discussion on the motion for consideration of the Bill moved by Shri Bhajan Lal on the 9th November, 1987, continued.

The following members took part in the debate:---

- (1) Shri Somnath Rath
- (2) Shri Y. S. Mahajan
- (3) Shri D. B. Patil
- (4) Shri Sriballav Panigrahi
- (5) Shri Ramashray Prasad Singh
- (6) Shri A. Charles
- (7) Shri R. P. Das
- (8) Shri Harihar Soren
- (9) Shri Mohd. Mahfooz Ali Khan
- (10) Shri Harish Rawat
- (11) Shri R. Anna Nambi
- (12) Shri Shanti Dhariwal
- (13) Dr. Datta Samant
- (14) Shri Shantaram Naik
- (15) Shri C. Janga Reddy
- (16) Shri R. Jeevarathinam
- (17) Dr. Prabhat Kumar Mishra

Shri Z. R. Ansari replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Z. R. Ansari.

The motion was adopted and the Bill, as amended, was passed.

*11. Statement By Prime Minister

The Prime Minister made a statement regarding his recent visits abroad.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th November, 1987)

SUBHASH C. KASHYAP,

Secretary-General

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 12, 1987/Kartika 21, 1909 (Saka)

No. 286

11 A.M.

1. Starred Questions

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Starred Questions Nos. 81-88 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—813, 815—822, 824— 847, 849—857, 859—880, 882—986 and 988—1032 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:--

- - (1) G.S.R. 677(E) published in Gazette of India dated the 27th July, 1987 approving the Cochin Port Employees (Temporary Service) Second Amendment Regulations, 1987.
 - (ii) G.S.R. 700(E) published in Gazette of India dated the 10th August, 1987 approving the Calcutta Port Trust Employees' (Classification, Control and Appeal) Regulations, 1987.

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- (iii) G.S.R. 753(E) published in Gazette of In Ga dated the 3rd September, 1987 approving the New Mangalore Port Trusts Employees (Leave Travel Concession) Amendment Regulations, 1987.
- (iv) G.S.R. 807(E) published in Gazette of India dated the 21st September, 1987 approving the Cochin Port Employees (Grant of advances for building of Houses etc.) Amendment Regulations, 1987.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shipping Development Fund Committee, New Delhi, for the year 1985-86.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Indecent Representation of Women (Prohibition) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 822(E) in Gazette of India dated the 25th September, 1987 under subsection (3) of section 10 of the Indecent Representation of Women (Prohibition) Act, 1986.
- (5) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
 - (i) Statement No. XIV—Thirteenth Session, 1983. Seventh Lok Sabha

 (ii) Statement No. XVIII—Second Session, 1985. (iii) Statement No. XIII—Third Session, 1985. (iv) Statement No. XIV—Fourth Session, 1985. (v) Statement No. XI—Fifth Session 1986. (vi) Statement No. VIII—Sixth Session, 1986. (vii) Statement No. VI—Seventh Session, 1986. (viii) Statement No. V—Eighth Session, 1987. 	Eighth Lok Sabha
(ix) Statement No. I—Second Part	1
of Eighth Session, 1987.	۲ ۲

A. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI RAM RATTAN RAM presented the Twenty-Ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Civil Aviation—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Air India.

5. Matters under Rule 377

(1) Shri Mullappally Ramachandran raised a matter regarding need to amend the Cinematograph Act to ensure production and exhibition of quality films.

(2) Shri Shanti Dhariwal raised a matter regarding need to formulate schemes to conserve the water of Chambal river for irrigation and power generation.

 \checkmark (3) Dr. G. S. Rajhans raised a matter regarding need for immediate repairs of the railway track damaged by recent floods in Mithila region of Bihar.

(4) Shri Shantaram Naik raised a matter regarding need $\tilde{\xi}_{10}$ issue directions to all State Governments to nationalise passenger road transport.

 \checkmark (5) Shri Braja Mohan Mohanty raised a matter regarding need to provide adequate funds for early completion of Jankhapura-Bansbani Railway Line in Orissa.

(6) Shri Madan Pandey raised a matter regarding need to take effective steps to solve the problems faced by handloom weavers adversely affected by the new textile policy.

 $\sqrt{(7)}$ Dr. Chinta Mohan raised a matter regarding need to give direction to the Electronics Corporation of India to start production of colour TV, VCRs., and VCPs. at its Tirupati (Andhra Pradesh) unit.

 $\sqrt{8}$ Shri V. S. Krishna Iyer raised a matter regarding need to withdraw the recent notifications which have taken away the concessions of excise duty given to small scale units

6. Government Bill-Passed

THE AUROVILLE (EMERGENCY PROVISIONS) AMEND-MENT BILL, 1987.

The motion for consideration of the Bill was moved by Shri P. V. Narasimha Rao.

The following members took part in the debate:---

- (1) Shri Bh. Vijayakumar Raju
- (2) Prof. Narayan Chand Parashar
- (3) Dr. Sudhir Roy
- (4) Shri Banwari Lal Purohit
- (5) Shri P. Shanmugam
- (6) Shri Syed Shahabuddin

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.09 P.M.)

Shri P. V. Narasimha Rao replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

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Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. V. Narasimha Rao.

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The following members took part in the debate:---

- (1) Dr. G. S. Rajhans
- (2) Shri Gopeshwar

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- (3) Shri Laliteshwar Prasad Shahi
- (4) Shri P. V. Narasimha Rao

The motion was adopted and the Bill was passed.

*7. Statutory Resolution—Under Consideration

Dr. Chinta Mohan moved the following Resolution:---

"That this House disapproves of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 (Ordinance No. 5 of 1987) promulgated by the President on the 19th September, 1987."

*8. Government Bill-Under Consideration

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1987.

The motion for consideration of the Bill was moved by Dr. (Smt.) Rajendra Kumari Bajpai.

The following members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—

- (1) Shri H. A. Dora
- (2) Shri Girdhari Lal Vyas
- (3) Dr. V. Venkatesh
- (4) Shri C. Janga Reddy (Speech unfinished)

The discussion was not concluded.

*****Discussed together

**9, Statement by Minister

The Minister of State in the Ministry of Agriculture made a statement regarding procurement|minimum support prices for Rabi Crops of 1987-88.

10. Discussion Under Rule 193

Dr. Chinta Mohan raised a discussion on the situation arising out of the incident of 'Sati' at Deorala village in Rajasthan and the steps proposed by the Union Government to prevent such deplorable incidents in future.

The following members took part in the debate:---

- (1) Smt. Meira Kumar
- (2) Shri Balkavi Bairagi
- (3) Prof. Madhu Dandavate
- (4) Smt. Prabhawati Gupta
- (5) Shri Saifuddin Chowdhary
- (6) Shri Asutosh Law
- (7) Shri Yogeshwar Prasad Yogesh
- (8) Shri K. R. Natrajan
- (9) Shri Virdht Chander Jain
- (10) Smt. Geeta Mukherjee
- (11) Shri Kayur Bhushan
- (12) Shri Ram Bhagat Paswan (Speech unfinished)

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Friday, the 13th November, 1987)

SUBHASH C. KASHYAP, Secretary-General.

**Made at 2.45 P.M.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 13, 1987/Kartika 22, 1909 (Saka)

No. 287

11 A.M.

1. Starred Questions

Starred Questions Nos. 102—108 were orally answered. Replies to Starred Questions Nos. 109—121 and 123 were laid on the Table.

2, Unstarred Questions

Replies to Unstarred Questions Nos. 1033—1068, 1070—1083, 1085—1100, 1102—1121, 1123—1164, 1167, 1169—1179, 1181—1205, 1207—1216 and 1218—1262 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Indira Vikas Patra (Third Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 739(E) in Gazette of India dated the 31st August, 1987 under subsection (3) of section 12 of the Government Savings Certificates Act, 1959.
- (2) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 824 (E) in Gazette of India dated the 25th September, 1987 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

- (3) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1987 (Hindi and English versions) . published in Notification No. G.S.R. 847 (E) in Gazette of India dated the 9th October, 1987 under subsection (3) of section 79 of the Foreign Exchange Regulation Act, (1983, 1893)
- (4) A copy of Notification No. G.S.R. 741 (E) (Hindi and English versions) issued under sub-section (2) of Section 98 of the Finance Act, 1987, appointing the 15th October, 1987 as the date on which Chapter V of the said act shall come into force.
- (6)(5) A⁰copy^c each of the following Notifications (Hindi and English versions) under section 105 of the Finance Act, 1987: 782 52
- (i) G.S.R. 742 (E) published in Gazette of India dated the 2nd September, 1987 regarding exemption to any release of foreign exchange to certain categories specified in the notification from the payment of the whole of the Foreign Exchange Conservation (Travel) Tax.
- (ii) The Foreign Exchange Conservation (Travel) Tax Rules, 1987 published in Notification No. G.S.R. 1 (11) 197743 (E) in Gazette of India dated the 2nd Septem-1 1981 ber, 1987.
- of the Indian Bank (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

Ole 10 (7) A statement (Hindi and English versions) regarding SED 10 (Results of the Seventeenth Valuation of the Life Objection Instituance Corporation of India as on 31st March, 1987, 1997, 1987,

(8) A copy each of the following Notifications (Hindi and all is the English versions) issued under section 3 of the Imphilic too works and Experts (Control) Act; 1947.

M ni bortiklus unoista de dand ha beil 1 140 ab alla S.O. 922(E) published in Gazatte af India dated the (a) an 15th October, 1987 making certain amendments in approximation open General Licence No; 187 dated the 1st April, 1987. 2001

station (ii) (S.Q.) 931(E) published in Gazette of India dated the d moved in 19th October, 1987 regarding general permission to import goods manufactured by the units located in Free Trade Zones, Export Processing Zones and 100 ner cent Export Oriented Units into the Domestic Tariff Area subject to certain conditions specified in the notification.

- (9) A copy of the Navy Leave (Amendment) Regulation. 1987 (Hindi and Enlgish versions) published in Notification No. S.R.O. 290 in Gazette of India dated the
- elf (1 50.8 '26th | Sentember | 1987 under section 185 of the Navy Act. 1957.
 - (10) A copy of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 731(E) in Gazette of India dated the 26th August, 1987 under sub-section (2) of section 17 of the Jute Packaging Materials (Compulsory, Use in Packing Commodities) Act, 1987.
- the (11) (1) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1986 along with Audited Accounts. see a di Report of the Committee on - h spol, godall à 1
 - (ii) A copy of the Review (Hindi and English vertions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year 1986, bash 1986, bash 1986,

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oor oli (12) A statement (Hindi and English versions) showing 341 reasons for delay in laying the papers mentioned at (11) above.

4. Statement by Minister

Smt. Shiela Dikshit made a statement regarding Government business for the week commencing the 16th November, 1987. $(\alpha, \beta) = \{0\} \in \{1, \dots, n\} \in \{1, \dots, n\}$ providentifit and

5. Discussion under Rule 193

Discussion on the situation arising out of the incident of "Sati at Deorala village in Rajasthan and the steps proposed

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by the Union Government to prevent such deplorable incidents in future, raised by Shri Dinesh Goswami on the 12th Novem 4 ber, 1987, continued.

The following members took part in the debate:-

- (1) Shri Ram Bhagat Paswan
- (2) Shri Sharad Dighe
- (3) Shri Muhiram Saikia
 - (4) Shri Jujhar Singh

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (5) Prof. N. G. Ranga
- (6) Shri Mohd Mahfooz Ali Khan
- (7) Shri Shanti Dhariwal
- (8) Dr. (Smt.) Phulrenu Guha
- (9) Shri Amar Roypradhan
- (10) Shri Girdhari Lal Vyas
- (11) Smt. Basavarajeswari
- (12) Dr. (Mrs.) T. Kalpana Devi (Speech unfinished)

The discussion was not concluded.

6. Motion Regarding Forty-Second Report of the Committee on Private Members' Bills and Resolutions

Shri Ram Awadh Prasad moved the following motion:---

"That this House do agree with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th November, 1987."

The motion was adopted.

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7. Private Member's Resolution-Under Consideration

"This House expresses its concern over the continued backwardness of tribal people in the country even after thirty-nine years of independence and in order to prevent their exploitation and uplift them economically, socially, culturally and educationally recommends to the Government to—

- (i) take necessary measures for proper and effective implementation of various tribal welfare schemes in tribal regions;
- (ii) open more schools and adult education centres in the tribal regions;
- (iii) give priority in employment to tribal people in various Government developmental schemes viz. construction and other works undertaken through the Departments of Irrigation, Public Works, Forest Development, Public Health and Rural Engineering, etc. in tribal regions; and
- (iv) purchase their forest-produce at reasonable prices."

The following members took part in the debate:-

- (1) Shri Anadi Charan Das
- (2) Shri Satyendra Narayan Sinha
- (3) Shri R. Annanambi
- (4) Shri Ram Pyare Panika
- (5) Shri Piyus Tiraky
- (6) Dr. G. S. Rajhans
- (7) Shri Motilal Singh
- (8) Shri A. Charles
- (9) Shri C. Sambu
- (10) Shri Arvind Netam (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th November, 1987)

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SUBHASH C. KASHYAP, Secretary-General

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LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Monday, November 16, 1987 Kartika 25, 1909 (Saka)

No. 288

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 124—129 and 134 were orally answered. Replies to Starred Questions Nos. 131—133, 135—143 and 29 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1263—1317 and 1319— 1439 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety on the working of the Commission of Railway Safety for the year 1986-87.
- (2) A copy of the Central Excise (Seventh Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 867(E) in Gazette of India dated the 20th October, 1987 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy of the Delhi Sales Tax (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. F. 4(27)/87-Fin(G) in Delhi Gazette dated the 30th October. 1987 under section 72 of the Delhi Sales Tax Act, 1975.

- (4) A copy each of the following Notifications (Hindi and . English versions) under section 159 of the Customs Act, 1962: —
 - (i) G.S.R. 851 (E) published in Gazette of India dated the 42th October, 1987 together with an explanatory memorandum rescinding Notification No. 49/84-Customs dated the 1st March, 1984.
 - (ii) G.S.R. 852 (E) published in Gazette of India dated the 12th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 232/87-Customs dated the 5th June, 1987 so as to prescribe a uniform rate of 60 per cent basic customs duty on all types of magnetic tapes including audio magnetic tapes.
 - (iii) G.S.R. 860(E) published in Gazette of India dated the 16th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 155-Customs dated the 1st March, 1986 so as to authorise even the Joint Director of Industries to issue necessary certificate of recommendations for availing of concessional rate of import duty on import of components required for setting up assembly or manufacture.
 - (iv) G.S.R. 891 (E) published in Gazette of India dated the 4th November, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rubble into Indian currency or vice-versa.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act. 1961:—
 - (i) S.O. 2944 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Andhra Pradesh Scheduled Castes Cooperative Finance Corporation Limited, Hyderabad' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
 - (ii) S.O. 2945 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Delhi

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Society for the Welfare of Mentally R⁻tarded Children' under section 10 (23C) of the Incometax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (iii) S.O. 2946 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'The Forum of Financial Writers, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1986-87.
- (iv) S.O. 2947 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Indian Dairy Corporation' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 and 1986-87.
- (v) S.O. 2948 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Indira Gandhi National Centre for Arts' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (vi) S.O. 2949 published in Gazette of India dated the 31st October. 1987 regarding exemption to 'Shri Sadguru Seva Sangh Trust Bombay' under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (vii) S.O. 2950 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Ecumenical Christian Centre, Bangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (viii) S.O. 2951 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Seva Mandir, Udaipur' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (ix) S.O. 2952 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'The

Salesian Province of Calcutta' (Northern India) under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

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- (x) S.O. 2953 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Andhra Pradesh State Seeds Certification Agency, Hyderabad' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (xi) S.O. 2954 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Family Planning Foundation' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89
- (xii) S.O. 2955 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Lal Bahadur Shastri National Memorial Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xiii) S.O. 2956 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Lady Tata Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xiv) S.O. 2957 published in Gazette of India dated the 31st October. 1987 regarding exemption to 'Army Wives Welfare Association, Bombav' under section 10 (23C) of the Income-tax Act. 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xv) S.O. 2963 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Greater Calcutta Leprosy Treatment and Health Education Scheme (GRECALTES)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xvi) S.O. 2964 published in Gazette of India dated the 31st October 1987 regarding exemption to 'King George V Memorial Bombay' under section 10 (23C) of the Income-tax Act. 1961 for the period covered by the assessment years 1986-87 to 1988-89.

- (xvii) S.O. 2965 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Royal Commonwealth Society for the Blind, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xviii) S.O. 2966 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Indian Meteorological Society. New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xix) S.O. 2967 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Sanjivani Trust, Bombav' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88
- (xx) S.O. 2968 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Railway Women's Central Organisation' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xxi) S.O. 2969 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Consumer Education and Research Centre, Ahmedahad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xxii) S.O. 2970 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Guiarat Ecological Education and Research Foundation, Gandhinagar' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xxiii) S.O. 2971 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Guiarat Raiva Rahat Samiti' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

- (mxiv): S.O. 2972 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Akhil Bharat Krishi Goseva Sangh, Wardha' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (6) A copy of the Tobacco Grading (Commercial) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 601 in Gazette of India dated the 8th August, 1987 under sub-section (2) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

4. Announcement by the Speaker

The Speaker informed the House of the receipt of a petition on 21 July, 1987 from Shri Ram Pyare Panika, a member of this House against Shri Lalduhoma, another member under paragraph 6 of the Tenth Schedule of the Constitution read with rule 6 of Members of Lok Sabha (Disqual.fication on ground of Defection) Rules, 1985 praying that Shri Lalduhoma be declared to have incurred disqualification for being a member of the House under paragraph 2(a) of the Tenth Schedule to the Constitution for having resigned from the Congress (I) Party and forming a new party

The Speaker observed that after having received the comments of Shri Lalduhema and the Leader of the Legislature party concerned and having regard to the nature and circumstances of the case, he had decided to refer the petition to the Committee of Privileges under rule 7(4) of the said Rules for making a preliminary enquiry and submitting a report to him.

5. Statement by Minister

The Minister of State in the Ministry of External Affairs made a statement regarding the situation in Fiji.

6. Matters Under Rule 377

 \checkmark (1) Shri Braja Mohan Mohanty raised a matter regarding need to provide more funds for the on-going Irrigation projects in Orissa. (1) Dr. G. S. Rajhans raised a matter regarding need to set up industries in Mithila region to solve the unemployment problem.

(3) Prof. Narain Chand Parashar raised a matter regarding need to review the orders regarding application of F.R. 127 for calculation of the amount of non-returnable contribution for the upgradation of EDBO EDSO to departmental sub-Post Office.

 $\sqrt{4}$ Shri S. B. Sidnal raised a matter regarding meed to have a time-bound programme for providing drinking water to all the villages in the country.

(5) Shri Satyendra Narayan Sinha raised a matter regarding need to utilise the services of retired retiring medical practitioners to meet the shortage of doctors in rural areas.

(6) Shri G. Bhoopathy raised a matter regarding need to set up a TV transmitter at Ramagundam in Karimnagar, Andhra Pradesh.

 $\sqrt{(7)}$ Shri C. Janga Reddy raised a matter regarding need to amend Andhra Pradesh Education Order, 1974 and Andhra Pradesh Public Employment Order, 1975 to give proper representation to the people of Telengana

 $\sqrt{8}$ Shri Shantaram Naik raised a matter regarding need to allot more power to Goa from Kaiga Atomic Power Station

7. Discussion under Rule 193

Discussion on the situation arising out of the incident of 'Sati' at Deorala village in Rajasthan and the steps proposed by the Union Government to prevent such deplorable incidents in future, raised by Dr. Chinta Mohan on the 12th November, 1987, continued.

The following members took part in the debate: ---

- (1) Dr. (Mrs.) T. Kalpana Devi
- (2) Shri Somnath Rath
- (3) Smt. Jayanti Patnaik
- (4) Shri C. Janga Reddy
- (5) Shri Braja Mohan Mohanty

- (6) Shri Balwant Singh Ramoowalia
- (7) Dr. G. S. Rajhans
- (8) Kum. Mamata Banerjee.
- (9) Shri Arif Mohammed Khan
- (10) Smt. Vyjayanthimala Bali
- (11) Shri Ram Singh Yadav

Shri P. V. Narasimha Rao replied to the discussion.

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The discussion was concluded.

8. Government Bill—Passed

/ THE SHIPPING DEVELOPMENT FUND COMMITTEE (ABOLITION) AMENDMENT BILL, 1987.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:---

- (1) Shri B. B. Ramaiah
- (2) Dr. Sudhir Roy
- (3) Shri Thampan Thomas

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

9. Government Bill-Under Consideration

THE NATIONAL HOUSING BANK BILL, 1987.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:---

- (1) Shri V. Sobhanadreeswara Rao
- (2) Dr. G. S. Rajhans
- (3) Shri Thampan Thomas
- (4) Shri Anadi Charan Das
- (5) Shri Vijoy Kumar Yadav (Speech unfinished)

The discussion was not concluded.

10. Half-an-Hour Discussion

Shri Shantaram Naik raised a discussion on the points arising out of the reply given by the Minister of State in the Ministry of Tourism on 9 November, 1987, to Unstarred Question No. 356 regarding Five Star Hotels.

Shri Jagdish Tytler replied to the discussion.

11. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Forty-third Report of the Business Advisory Committee.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th November, 1987)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDA

In Bulletin Part I dated 13th November, 1987-

Page 4, Line 2-

for 'Shri Dinesh Goswami read 'Dr. Chinta Mohan'

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 17, 1987 Kartika 26, 1909 (Saka)

No. 289

11 A.M.

1. Starred Questions

Starred Questions Nos. 145—150 and 152 were orally answered. Starred Question No. 144 was postponed to 1 December, 1987. Replies to Starred Questions No. 151 and 153—166 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1440-1509 and 1511-1674 were laid on the Table.

3. Question of Privilege 290^{0}

Referring to the question of arrest detention of Shri V. C. Shukla, a Member of the House, on 16th November, 1987, as alleged by some Members, Speaker observed that he had immediately asked the Government to find out the facts. On being informed that Shri V. C. Shukla had not been arrested or detained, Deputy Speaker, who was then in the Chair, had duly conveyed the information to the House.

Speaker added that at 9.30 P.M. last night, he had received a communication at his residence from the Station House Officer, Lodi Colony Police Station, informing him that Shri V. C. Shukla, MP, was detained from 12.30 P.M. till 4 P.M.

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Speaker observed that this was a serious matter involve in the prestige, rights and privileges of the House and of the Members. The questions that arose were—

- (i) If Shri V. C. Shukla was actually detained at 12.30 P.M. by the Delhi Police, why was the Speaker not *immediately* informed of the detention particularly when the House was in session and the detention was taking place in Delhi itself and there could hardly be any difficulty in immediate communication?
- (ii) Why wrong information was given to the Speaker and through him to the House to the effect that Shri Shukla had not been detained while actually he was detained for 3¹/₂ hours?

Speaker observed that he was satisfied that there was a prima facie case needing inquiry. He had, therefore, decided to refer the matter to the Committee of Privileges to make an early inquiry on high priority basis and report to the House.

(Lok Sabha adjourned at 12.40 P.M. to re-assembled at 2 P.M.)

At 2 P.M., Secretary-General announced that the Speaker had directed that the House would remain adjourned reassemble till 2.30 P.M.

4. Personal explanations under Rule 357

Shri Ram Dhan and Prof. K. K. Tewari made personal explanations regarding certain happenings in the House during the day.

3.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th November, 1987).

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

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[Brief Record of Proceedings]

17

Wednesday, November 18, £987 Kartika 27, 1909 (Saka)

No. 290

11 A.M.

1. Starred Questions

Starred Questions Nos. 167—170, 173 and 175 were orally answered. Replies to Starred Questions Nos. 171, 172, 174, 176—183, 185 and 186 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1675-1734, 1736-1738-1770, 1772-1808 and 1810-1839 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:—
 - (i) The Food Corporation of India (Contributory Provident Fund) (Eighth Amendment) Regulations, 1987 published in Notification No. 42/F. No. 27-1/79-EP in Gazette of India dated the 3rd September, 1987.

- (ii) The Food Corporation of India (Staff) (Ninet, Seventh Amendment) Regulations, 1987. published in Notification No. 43/F. No. EP.36(1)/ 85 in Gazette of India dated the 5th October, 1987.
- (2) A copy of Notification No. S.O. 800 (E) (Hindi and English versions) published in Gazette of India dated the 27th August, 1987 making certain amendments to Notification No. S.O. 278(E) dated the 31st March, 1987 published on 1st April, 1987 issued under section 3 of the Bureau of Indian Standards Act, 1986.
- (3) A copy of Notification No. S.O. 2413 (Hindi and English versions) published in Gazette of India dated the 12th September, 1987 making certain amendments to Notification No. S.O. 464(E) dated the 12th May, 1987 issued under sub-section (1) of section 4 of the Bureau of Indian Standards Act, 1986.
- (4) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 868(E) in Gazette of India dated the 23rd October, 1987 under sub-section (3) of section 41 of the Warehousing Corporation Act. 1962.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1986-87 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year 1986-87.
- (6) A copy of the Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) Amendment Order, 1987 (Hindi and English versions) published in Notification No. G.S.R. 728

in Gazette of India dated the 26th September, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

 (7) A copy cach of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

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- (a) (i) Review by the Government on the working of the Madras Refineries Limited for the year 1986-87.
- (ii) Annual Report of the Madras Refineries Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Cochin Refineries Limited for the year 1986-87.
- (ii) Annual Report of the Cochin Refineries Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon,
- (8) A copy of the National Water Policy (Hindi and English versions).
- (9) A copy of Notification No. G.S.R. 755(E) (Hindi and English versions) published in Gazette of India dated the 8th September, 1987 containing Order directing that the provisions of the Extradition Act, 1962, other than Chapter III, shall apply to the Federal Republic of Germany with effect from the 3rd September, 1987 under section 35 of the said act.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:---
 - (i) The Sri Rama Grameena Bank (Staff) Service Regulations, 1985.

- (ii) The Patliputra Gramin Bank (Staff) Service R.) gulations, 1985.
- (iii) The Bhagalpur Banka Kshetriya Gramin Bank (Staff) Service Regulations, 1985.
- (iv) The Valsad Dang Gramin Bank (Staff) Service Regulations, 1984.
- (v) The Surat-Bharuch Gramin Bank (Staff) Service Regulations, 1984.
- (vi) The Sabarkantha Gandhinagar Gramin Bank (Staff) Service Regulations, 1985.
- (vii) The Junagarh Amreli Gramin Bank (Staff) Service Regulations, 1982.
- (viii) The Chikamagalur-Kodagu Grameena Bank (Staff) Service Regulations, 1985.
- (ix) The Sahyadri Gramin Bank (Staff) Service Regulations, 1985.
- (x) The Mahakaushal Kshetriya Gramin Bank (Staff) Service Regulations, 1985.
- (xi) The Indore-Ujjain Kshetriya Gramin Bank (Staff) Service Regulations, 1985.
- (xii) The Vidisha-Bhopal Kshetriya Gramin Bank (Staff) Service Regulations, 1987.
- (xiii) The Yavatmal Gramin Bank (Staff) Service Regulations, 1986.
- (xiv) The Faridkot Bhatinda Bank (Staff) Service Regulations, 1986.
- (xv) The Bundi-Chittorgarh Kshetriya Gramin Bank (Staff) Service Regulations, 1985.
- (xvi) The Bhilwara-Ajmer Kshetriya Gramin Bank (Staff) Service Regulations, 1985.
- (xvii) The Dungarpur Banswara Kshetriya Gramin Bank (Staff) Service Regulations, 1985.

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- (xviii) The Sri Ganganagar Kshetriya Gramin Bank (Staff) Service Regulations, 1984.
 - (xix) The Muzaffarnagar Kshetriya Gramin Bank (Staff) Service Regulations, 1984.
 - (xx) The Ganga Yamuna Gramin Bank (Staff) Service Regulations, 1985.
 - (xxi) The Pithoragarh Kshetriya Gramin Bank (Staff) Service Regulations, 1986.
- (11) A copy each of the following Reports (Hindi and English versions):---
 - (i) Report of the Sri Visakha Grameena Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (ii) Report of the Pragjyotish Gaonlia Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (iii) Report of the Singhbhum Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (iv) Report of the Samastipur Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (v) Report of the Ranchi Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (vi) Report of the Ka. Bank Nongyndong Ri Khasi Jaintia Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

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- (vii) Report of the Bolangir Anchalik Gramya Bary for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Koraput Panchabati Gramya Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Kalahandi Anchalika Gramya Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (x) Report of the Tripur Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Bhagirath Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (Ari) Report of the Ballia Kshetriya Gramin Bank for the year ended the 31st December 1986 togetner with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Allahabad Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Pratapgarh Kshetriya Gramin Bank, Pratapgarh, for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Chhatrasal Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (xvi) Report of the Muzaffarnagar Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (xvii) Report of the Pithoragarh Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Bardhaman Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (xix) Report of the Mizoram Rural Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 789(E) published in Gazette of India dated the 16th September, 1987 together with an explanatory memorandum regarding exemption to metalware used in the manufacture of enamelware from the whole of the duty of excise leviable thereon.
 - (ii) G.S.R. 790(E) and 791(E) published in Gazette of India dated the 16th September, 1987 together with an explanatory memorandum seeking to liberalise the availment of the central excise duty concession in respect of cement produced in factories which have commenced production from 1st January, 1982 onwards.
 - (iii) G.S.R. 798(E) published in Gazette of India dated the 17th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 167/86-CE dated the 1st March, 1986 so as to withdraw the exemption for fire works manufactured without the aid of power.

- (iv) G.S.R. 813(E) published in Gazette of India dated the 22nd September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 175/86-CE dated the 1st March, 1986 so as to deny small scale exemption in respect of 'specified goods' affixed with the brand name/ trade name of a person who is not eligible for the exemption under the said notification.
- (v) G.S.R. 814(E) published in Gazette of India dated the 22nd September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 140/83-CE dated the 5th May, 1983 so as to deny small scale exemption in respect of cosmetics and toilet preparations affixed with a brand name of a person who is not eligiible for exemption under the said notification.
- (vi) G.S.R. 815(E) published in Gazette of India dated the 22nd September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 75|87-CE dated the 1st March, 1987 so as to deny small scale exemption in respect of air-conditioning and refrigeration appliances and machinery and parts thereof affixed with a brand name of a person who is not eligible for exemption under the said notification.
- (vii) G.S.R. 820(E) published in Gazette of India dated the 24th September, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 82|84-CE dated the 31st March, 1984, 76|86-CE dated the 10th February, 1986 and 431|86-CE dated the 6th October, 1986.
- (viii) G.S.R. 833(E) published in Gazette of India dated the 1st October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 117 86-CE dated the 1st March, 1987 so as to increase the effective rate of excise duty on molasses produced in vacuum pan sugar factories from Rupees 30 to Rupees 60 per tonne.

- (ix) G.S.R. 834(E) published in Gazette of India dated the 1st October, 1987 together with an explanatory memorandum regarding exemption to water coolers equipped with geyser assembly so as to levy excise duty only on the value of geyser assembly.
- (x) G.S.R. 835(E) published in Gazette of India dated the 1st October, 1987 together with an explanatory memorandum prescribing a scheme for allowing credit of Rupees 258 per kilolitre of Ethyl Alcohol used in the manufacture of specified final products in order to off set the adverse effect of the increase in the excise duty on molasses for alcohol based chemical industries.
- (xi) G.S.R. 839(E) published in Gazette of India dated the 5th October, 1987 together with an explanatory memorandum seeking to prescribe an effective rate of duty of 20 per cent *ad valorem* in respect of polyvinyl alcohol manufactured from duty paid Vinyl Acetate Monomer.
- (xii) G.S.R. 853(E) published in Gazette of India dated the 12th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 74|85-CE dated the 17th March, 1985 so as to withdraw the excise duty exemption on Black and White Television picture tube of screen size not exceeding 15 centimetres.
- (xiii) G.S.R. 854(E) published in Gazette of India dated the 12th October, 1987 making certain amendments to Notification No. 68|86-CE dated the 10th February, 1986 so as to prescribe (i) excise duty of 20 per cent on radio and clock combination (ii) excise duty of Rupees 200|- per set on Black and White T.V. sets of screen size upto 15 centimetres and (iii) excise duty at various specific rates on Black and White T.V. sets in combination with radio, clock and cassette recorder.
- (xiv) G.S.R. 859(E) published in Gazette of India dated the 15th October, 1987 together with an explanatory

memorandum seeking to provide exemption from basic excise duty on excess production of sugar produced in a factory during the period from 1st October to 30th November, 1987 as compared to the average production in the corresponding periods of the previous three sugar years.

- (13) A copy each of the following Notifications (Hindi and English versions) under section 35 of the Extradition Act, 1962:---
 - (i) G.S.R. 415(E) published in Gazette of India dated the 28th April, 1987 specifying certain offences under section 128 or sections 221 to 225 or section 327 or section 328, as the case may be, of the Indian Penal Code to be extradition offences within the meaning of the Extradition Act. 1962 in relation to all foreign States other than treaty States and in relation to all Commonwealth countries together with a corrigendum to the English version thereto published in Notification No. G.S.R. 720(E) in Gazette of India dated the 19th August, 1987.
 - (ii) G.S.R. 689(E), published in Gazette of India dated the 7th August, 1987 containing Order regarding extradition treaty signed between the Government of India and the Government of Canada on the reciprocal extradition of offenders.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1986-87.
- (ii) A copy of the Audited Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1986-87.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1986-87.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1986-87.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year \$986-87 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1986-87.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1986-87.
- (18) A copy of the Criminal Courts and Court-martial or Coast Guard Court, as the case may, (Adjustment of Jurisdiction) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 2581 in Gazette of India dated the 26th September. 1987 issued under sub-section (1) of section 475 of the Code of Criminal Procedure, 1973.
- (19) A statement (Hindi and English versions) regarding rejection of the award given by the Board of Arbitra-

tion under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees.

- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1987 published in Notification No. G.S.R. 803(E) in Gazette of India dated the 18th September, 1987.
 - (ii) The Indian Administrative Service (Appointment by Promotion) First Amendment Regulations, 1987 published in Notification No. G.S.R. 804(E) in Gazette of India dated the 18th September, 1987.
 - (iii) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1987 published in Notification No. G.S.R. 826 in Gazette of India dated the 7th November, 1987.
 - (iv) The Indian Forest Service (Pay) Sixth Amendment Rules, 1987 published in Notification No. G.S.R. 827 in Gazette of India dated the 7th November, 1987.
 - (v) The Indian Administrative Service (Regulation of Seniority) Rules, 1987 published in Notification No. G.S.R. 896(E), in Gazette of India dated the 6th November, 1987.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Forty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Calling Attention

Shri Amal Datta called the attention of the Minister of Home Affairs to the situation in the North Eastern region particularly the boundary dispute between Assam and Nagaland and steps taken by the Government in that regard. The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2.14 P.M.)

6. Motion regarding Forty-third Report of the Business Advisory Committee

Smt. Sheila Dikshit moved the following motion:-

"That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on the 16th November, 1987."

The motion was adopted.

7. Matters Under Rule 377

 $\sqrt{1}$ Shri Anadi Charan Das raised a matter regarding need to take steps for social integration.

 $\sqrt{2}$) Shri Manku Ram Sodi raised a matter regarding need to direct the Government of Madhya Pradesh to fill up the vacant posts of doctors in Tribal areas of the State.

 \checkmark (3) Dr. Prabhat Kumar Mishra raised a matter regarding need to pay interim relief to the workers of BALCO in Korba.

(4) Shri Bharat Singh raised a matter regarding need to take relief measures for farmers of Delhi affected by drought.

 $\sqrt{(5)}$ Shri I. Rama Rai raised a matter regarding need to sanction immediately a containerised telephone exchange for Kasargod district in Kerala.

(6) Shri Suresh Kurup raised a matter regarding need for central help to ensure early completion of a memorial to commemorate movement against untouchability and for the human rights to the down-trodden at Vaikom (Kerala).

(7) Shri P. Kolandaivelu raised a matter regarding need to purchase cloth required by Government organisations from State Apex Societies and Khadi Board. (8) Shri Sitaram Sayaji Bhoye raised a matter regarding need for the Central Government to take over the scheme of drinking water supply to Nandgaon (Nasik district).

*8. Statutory Resolution-Under Consideration

Discussion on the following Resolution moved by Dr. Chinta Mohan on the 12th November, 1987, continued:—

"That this House disapproves of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 (Ordinance No. 5 of 1987) promulgated by the President on the 19th September, 1987."

*9. Government Bill—Under Consideration

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1987.

Combined discussion on the motion for consideration of the Bill moved by Dr. (Smt.) Rajendra Kumari Bajpai on 12th November, 1987 and the Resolution (vide para 8 above), continued.

Shri C. Janga Reddy took part in the debate.

The discussion was not concluded.

10. Discussion Under Kule 193

Shri I. Rama Rai raised a discussion on the reported negotiations between the Government of India and the Union Carbide Corporation for an out-of-court settlement in regard to payment of compensation for the victims of Bhopal gas tragedy.

The following members took part in the debate:---

(1) Shri Basudeb Acharia

- (2) Shri Zainul Easher
- (3) Shri C. Madhav Reddy

*Discussed together.

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- (4) Shri Veerendra Patil
- (5) Shri Indrajit Gupta
- (6) Shri K. N. Pradhan

The discussion was not concluded.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th November, 1987)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDA

In Bulletin Part I dated 17th November, 1987— Page 2, Lines 22-23 delete "re-assemble"

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LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Thursday, November, 19, 1987/Kartika 28, 1909 (Saka)

No. 291

11 A.M.

1. Starred Questions

Starred Questions Nos. 187, 188 and 190-193 were orally answered. Replies to Starred Questions Nos. 189, 194-205 and 207 were laid on the Table.

2. Unstarred Question

Replies to Unstarred Questions Nos. 1840-1863, 1865-1942 and 1944-2055 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1986-87.
 - (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A copy each of the following papers (Hin and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1984-85.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, Delhi, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (3) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha.

- (i) That at its sitting held on the 17th November, 1987, Rajya Sabha passed the Metro Railway (Construction of Works) Amendment Bill, 1987.
- (ii) That at its sitting held on the 18th November, 1987 Rajya Sabha passed the Representation of the People (Third Amendment) Bill, 1987.

5. Bills Passed by Rajya Sabha-Laid on the Table

(1) The Metro Railways (Construction of Works) Amendment Bill, 1987.

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(2) The Representation of the People (Third Amendment) Bill, 1987.

6. Matters Under Rule 377

 \checkmark (1) Shri Birbal raised a matter regarding need for early clearance to the Sidhmukh and Nohar Canal Projects of Rajasthan pending with Central Water Commission.

 $\sqrt{(2)}$ Shri Abdul Hannan Ansari raised a matter regarding need to look into the problems of weavers and the irregularities in supply of yarn and sale of Janata cloth in Bihar.

 \checkmark (3) Dr. Chander Shekhar Tripathi raised a matter regarding need to beautify the Bakhira lake in Khalilabad Parliamentary constituency with a view to promoting tourism.

 $\sqrt{4}$ Shri P. Namgyal raised a matter regarding need to take relief measures for the people affected by recent snowfall in Zanskar sub-division of Kargil district and Lingshed area of Leh district in Jammu and Kashmir.

(5) Shri Madan Pandey raised a matter regarding need to pay immediately the 'Interim Relief' to the staff and workers of I.D.P.L.

 $\sqrt{6}$ Shri Bhattam Sriramamurty raised a matter regarding need for more stringent measures to stop smuggling in the country.

 $\sqrt{(7)}$ Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to provide more funds to the State Government of Uttar Pradesh to meet the situation created by drought.

(8) Shri Aziz Qureshi raised a matter regarding need for steps to remove the apprehensions of the people regarding biological warfare and joining Paris Convention in view of Indo-US Vaccine Pact.

 $\sqrt{(9)}$ Shri Somnath Rath raised a matter regarding need for live telecast of the Car Festival in Puri.

 \checkmark (10) Shri Bhadreswar Tanti raised a matter regarding agitation by Purbanchaliya Rail Karmi Sanstha for revocation of punitive action against certain railway employees.

*7. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Dr. Chinta Mohan on the 12th November, 1987, continued:—

"That this House disapproves of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 (Ordinance No. 5 of 1987) promulgated by the President on the 19th September, 1987."

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After discussion as indicated in para 8 below, the Resolution was negatived.

*8. Government Bill—Passed

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1987.

Combined discussion on the motion for consideration of the Bill moved by Dr. (Smt.) Rajendra Kumari Bajpai on 12th November, 1987 and the Resolution (vide para 7 above), continued.

The following members took part in the debate:---

- (1) Shri P. Namgyal
- (2) Shri Ajit Kumar Saha
- (3) Shri Banwari Lal Purohit
- (4) Shri Vijoy Kumar Yadav
- (5) Shri Mahabir Prasad Yadav
- (6) Shri D. B. Patil
- (7) Prof. Narayan Chand Parashar

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.05 P.M.)

- (8) Shri Umakant Mishra
- (9) Shri Ganga Ram
- (10) Shri Syed Shahabuddin
- (11) Shri Manikrao Hodlya Gavit
- (12) Shri Ram Swaroop Ram

Dr. (Smt.) Rajendra Kumari Bajpai replied to the debate.

*Discussed together.

Dr. Chinta Mohan spoke (by way of reply to his Statutory ... solution).

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. (Smt.) Rajendra Kumari Bajpai.

The motion was adopted and the Bill was passed.

9. Government Bill-Under Consideration

THE NATIONAL HOUSING BANK BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri Janardhana Poojary on the 16th November, 1987, continued.

The following members took part in the debate:--

- (1) Shri Sharad Dighe
- (2) Prof. N. G. Ranga 🖌
- (3) Shri Anil Basu
- (4) Shri Y. S. Mahajan
- (5) Smt. Kishori Sinha
- (6) Shri Piyus Tiraky
- (7) Shri T. Basheer
- (8) Shri P. Namgyal
- (9) Shri A. Charles
- (10) Shri P. Appalanarasimham
- (11) Shri Hussain Dalwai
- (12) Shri G. M. Banatwalla
- (13) Smt. Basavarajeswari

The discussion was not concluded.

The Minister of Finance made a statement regarding decision of Government to pay an instalment of Dearness Allowance to the Central Government Employees w.e.f. 1st July, 1987.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th November, 1987).

SUBHASH C. KASHYAP, Secretary-General.

**Made at 5.18 P.M.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 20, 1987 Kartika 29, 1909 (Saka)

No. 292

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 210, 211, 213, 215 and 216 were orally answered. Replies to Starred Questions Nos. 209, 212, 214, 217, 219-221, 223-227 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2056-2068, 2070-2136, 2138-2147, 2149-2160 and 2162-2288 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Wealth-tax (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 973(E) in Gazette of India dated the 4th November, 1987 under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (2) A copy of the Central Excise (Eighth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 897 (E) in Gazette of India dated the 9th November, 1987 together with an explanatory memorandum under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy of Notification No. S.O. 978(E) (Hindi and English versions) published in Gazette of India dated

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the 10th November, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Australian Dollar into Indian currency or vice-versa under section 159 of the Customs Act, 1962.

- (4) A copy of Notification No. S.O. 872 (E) (Hindi and English versions) published in Gazette of India dated the 1st October, 1987 making certain amendments to Notification No. S.O. 328 (E) published in Gazette of India dated the 6th April, 1987 issued under section 3 of the Commissions of Inquiry Act, 1952.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 890 (E) published in Gazette of India dated the 3rd November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 272/79-CE dated the 18th October, 1979 so as to permit removal of Capital Goods from Kandla Free Trade Zone to the Domestic Tariff Area (DTA) on payment of duty on the depreciated value of the Capital Goods.
 - (ii) G.S.R. 898 (E) published in Gazette of India dated the 9th November, 1987 together with an explanatory memorandum seeking to provide that the excise duty on rock phosphate, in any form. falling under sub-heading No. 2505.00 of the Schedule to the Central Excise Tariff Act, 1985 and used as a fertiliser or as an input in the manufacture of fertilisers, shall not be required to be paid during the period from 28th February to 7th October, 1986.

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(iii) G.S.R. 899(E) published in Gazette of India dated the 9th November, 1987 together with an explanatory memorandum seeking to provide that the excise duty on lime, falling under sub-heading No. 2505.00 of the Schedule to the Central Excise Tariff Act, 1985 and used in the factory of production in the manufacture of calcium carbonate, shall not be required to be paid during the period from 28th February to 7th December, 1986.

- (6) A copy each of the Agreements (Hindi and English versions) entered into b_y the Reserve Bank of India with the Governors of Arunachal Pradesh, Goa and Mizoram under sub-section (2) of section 21A of the Reserve Bank of India Act, 1934.
- (7) A copy of Notification No. F. 4(31)-W&M|87 Hindi and English versions) dated the 17th November, 1987 regarding issue of 9 per cent. Relief Bonds, 1987 from 1st December, 1987.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
- (i) The Exports (Control) Fourteenth Amendment Order, 1987 published in Notification No. S.O. 793 (E) in Gazette of India dated the 25th August, 1987.
- (ii) The Exports (Control) Fifteenth Amendment Order, 1987 published in Notification No. S.O. 826(E) in Gazette of India dated the 15th September, 1987.
- (iii) S.O. 921(E) published in Gazette of India dated the 14th October, 1987 prohibiting the imports and exports of all goods, whether directly or indirectly, into or from any port or place in India from or to any place in Fiji.

4. Statements by Ministers

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 \checkmark (i) The Minister of State for Petroleum & Natural Gas made a statement regarding the fire incident in the Visakh Refinery of Hindustan Petroleum Corporation Limited (HPCL) on 11th November, 1987.

(ii) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd November, 1987.

 \checkmark * (iii) The Minister of State for External Affairs made a statement regarding latest developments in Sri Lanka.

*Made at 3 P.M.

5. Motion for Election to Committee

Shri Shivraj V. Patil moved the following motion:-

"That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

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The motion was adopted.

6. Government Bill-under consideration

THE NATIONAL HOUSING BANK BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri Janardhana Poojary on the 16th November, 1987, continued.

The following members took part in the debate:--

- (1) Shri Ram Swaroop Ram
- (2) Shri Ram Narain Singh
- (3) Shri Sriballav Panigrahi
- (4) Shri Shantaram Naik

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-08 P.M.)

- (5) Prof. Saif-ud-Din Soz
- (6) Shri Girdhari Lal Vyas
- (7) Shri Virdhi Chander Jain
- (8) Dr. Datta Samant
- (9) Shri Manvendra Singh
- (10) Shri G. I. Patel
- (11) Shri Uma Kant Mishra

The discussion was not concluded.

7. Motion regarding forty-third report of the Committee on S Private Members' Bills and resolutions

Shrimati Usha Rani Tomar moved the following motion:---

"That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th November, 1987."

The motion was adopted.

8. Private Members' Bills-introduced

 \checkmark (1) The Human Resources (Utilisation) Bill, 1987 by Shri Santosh Kumar Singh.

 \checkmark (2) The Constitution (Amendment) Bill, 1987 (Insertion of new article 30A), by Shri Syed Shahabuddin.

 \checkmark (3) The Administrative Tribunals (Amendment) Bill, 1987 (Insertion of new section 2A), by Shri K. Ramamurthy.

 \checkmark (4) The Constitution (Amendment) Bill, 1987 (Amendment of article 276), by Shri S. G. Gholap.

(5) The Recognition of Trade Unions Bill, 1987, by Prof. Madhu Dandavate.

(6) The Blind Persons (Employment) Bill, 1987, by Prof. Madhu Dandavate.

(7) The Indian Penal Code (Amendment) Bill, 1987, (Substitution of new section for section 306), by Prof. Madhu Dandavate.

 \checkmark (8) The Constitution (Amendment) Bill, 1987 (Amendment of article 30), by Shri Thampan Thomas.

(9) The Constitution (Amendment) Bill, 1987 (Amendment of Tenth Schedule), by Shri Shantaram Naik.

 $\sqrt{(10)}$ The Prohibition of Sati Bill, 1987 by Shrimati Basavarajeswari.

9. Private Member's Bill-under consideration

THE CONSTITUTION (AMENDMENT) BILL, 195 (Amendment of article 244 etc.) by Shri Piyus Tiraky.

Further discussion on the motion for consideration of the Bill moved on 28th August, 1987, continued.

The following members took part in the debate:---

- (1) Shri Ram Pyare Panika
- (2) Dr. G. Vijaya Rama Rao
- (3) Shri P. Namgyal
- (4) Shri Virdhi Chander Jain
- (5) Shri K. Pradhani
- (6) Shri Jujhar Singh
- (7) Shri H. R. Bhardwaj

Shri Piyus Tiraky replied to the debate.

On the motion for consideration of the Bill, the House divided. Result of the Division could not be announced, as it was found that there was no quorum in the House. The Division was therefore held over for the next Private Members' Bills day and the House was adjourned for want of quorum.

5-06 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd November, 1987)

> SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-1850 LS-LS-I-20.11.87-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 23, 1987 Agrahayana 2, 1909 (Saka)

No. 293

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Jaideep Singh, a sitting member of Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos 230-233, 235, 236 and 238-240 were orally answered. Replies to Starred Questions Nos. 228, 234, 237 and 241-247 were laid on the Table

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2289-2331, 2333-2406, 2408-2469 and 2471-2501 were laid on the Table.

A statement by the Minister of State in the Ministry of Labour correcting the reply given on 9 November, 1987 to Unstarred Question No. 218 regarding payment of wages to female workers by DDA HUDCO was also laid on the Table to-day.

4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning

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Board, for the year 1986-87 under section 26 of the National Capital Region Planning Board Act, 1965.

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 865(E) published in Gazette of India dated the 19th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 239/87-Customs dated the 17th June, 1987 so that the exemption from customs duty in respect of polyurethane leather for use in the manufacture of footballs for exports becomes applicable to all inflatable balls for exports.
 - (ii) G.S.R. 870 (E) published in Gazette of India dated the 26th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to prescribe nil auxiliary duty in respect of polyurethane leather for use in the manufacture of inflatable balls for export.
 - (iii) G.S.R. 871 (E) published in Gazette of India dated the 27th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 455/86-Customs dated the 5th November, 1986 so as to enhance the concessional rate of basic customs duty from the level of 40 per cent ad valorem to 45 per cent ad valorem and also to extend the validity of the said notification upto 31st October, 1988.
 - (iv) G.S.R. 872(E) and 873(E) published in Gazette of India dated the 27th October, 1987 together with an explanatory memorandum regarding exemption to Aluminium ingots when imported into India from the basic customs duty in excess of Rupees 2000 per metric tonne and from the whole of the auxiliary duty of customs leviable thereon.
 - (v) G.S.R. 878(E) and 879(E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum regarding exemption to N-Paraffin when imported into.



India for the manufacture of Linear Alkyl Benzene from the basic customs duty in excess of 30 per cent ad valorem and from the whole of the additional and auxiliary duties of customs leviable thereon.

- (vi) S.O. 984(E) published in Gazette of India dated the 12th November, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Deutsche Marks into Indian currency or vice-versa.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 763 (E) published in Gazette of India dated the 9th September, 1987 together with an explanatory memorandum regarding exemption to paraaminophenol and para-nitrophenol used in the manufacture of paracetamol from the whole of the duty of excise leviable thereon subject to certain conditions.
 - (ii) G.S.R. 823 (E) published in Gazette of India dated the 25th September, 1987 together with an explanatory memorandum rescinding Notification No. 208 69-CE dated the 27th August, 1969.
 - (iii) G.S.R. 869(E) published in Gazette of India dated the 26th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 133|86-CE dated the 1st March, 1986 so as to clarify that the concessional rate in respect of resins would apply to moulding powder also.
 - (iv) G.S.R. 880(E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum regarding exemption to Terephthalic acid from the whole of the duty of excise leviable thereon.
 - (v) G.S.R. 877 (E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum extending the validity of Notification No. 190/87-CE dated the 4th August, 1987 upto the 1st April, 1968.

- (vi) G.S.R. 892 (E) published in Gazette of India Ded the 4th November, 1987 together with an explanatory memorandum seeking to provide that excise duty in excess of what was specified in small scale exemption Notification No. 175/86-CE dated the 1st March, 1986 is not required to be paid on body built motor vehicles cleared by independent body builders during the period between 1st March, 1986 to 30th June, 1986.
- (4) A copy of Notification No. S.O. 1011(E)(Hindi and English versions) published in Gazette of India dated the 20th November, 1987 containing an order of moratorium in respect of the Traders Bank Limited, New Delhi for the period from the close of business on the 20th November, 1987 upto and inclusive of 20th March, 1988 issued under sub-section (2) of section 45 of the Banking Regulation Act, 1949.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:---
- (i) The Basmati Rice (Export) Grading and Marking (Amendment) Rules, 1987 published in Notification No. G.S.R. 693 in Gazette of India dated the 12th September, 1987.
- (ii) The Chillies Grading and Marking (Amendment) Rules, 1987 published in Notification No. S.O. 2859 in Gazette of India dated the 17th October, 1987.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1978-79.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.



(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 19th November, 1987, Rajya Sabha passed the Authorised Translations (Central Laws) Amendment Bill, 1987.
- (ii) That at its sitting held on the 19th November, 1987 Rajya Sabha agreed without any amendment to the Shipping Development Fund Committee (Abolition) Amendment Bill, 1987, passed by Lok Sabha on the 16th November, 1987.

6. Bill Passed by Rajya Sabha-Laid on the Table

The Authorised Translations (Central Laws) Amendment Bill, 1987.

7. Calling Attention

Shri Veerendra Patil called the attention of the Minister of Industry to the situation arising out of the closure of two units of M|s. A.C.C. Babcock Ltd. at Shahbad in Karnataka and Durgapur in West Bengal and the steps taken by the Government to mitigate the hardships of the workers.

The Minister of Industry made a statement in regard thereto.

8. Government Bills-Introduced

 $\sqrt{(i)}$ The Railway Claims Tribunal Bill, 1987.

 \checkmark (ii) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1987.

9. Matters Under Rule 377

 $\sqrt{(1)}$ Dr. G. S. Rajhans raised a matter regarding need to provide financial assistance to the State Government of Bihar for converting kucha roads into all-weather pucca roads in Mithila region of North Bihar.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Shri K. Pradhani raised a matter regarding need to pur vide baily flight from Jeypere to Bhubaneshwar or Hyderabad via Visakhapatnam.

(3) Shri Mullappally Ramachandran raised a matter regarding need to set up industrial Units in Cannanore (Kerala) based on clay.

(4) Shri Kamodi Lal Jatav raised a matter regarding need to lease natural resources on cooperative basis to SC and ST pepulation of Madhya Pradesh for their development.

 \checkmark (5) Prof. Saif-ud-Din Soz raised a matter regarding need to review the drug policy.

 $\sqrt{(6)}$ Dr. (Smt.) Phulrenu Guha raised a matter regarding need to evolve a common policy to stop exploitation of fishermen.

 \checkmark (7) Shri Sriballav Panigrahi raised a matter regarding need to link Jharsuguda (Orissa) in the programme of extension of Vayudoot Services.

(8) Shri Basudeb Acharia raised a matter regarding need to review the policy of mass industrialisation in Orissa in view of a study conducted under the auspices of IDBI.

10. Government Bill-Passed

THE NATIONAL HOUSING BANK BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri Janardhana Poojary on the 16th November, 1987. continued

The following members took part in the debate:--

(1) Dr. (Smt.) Phulrenu Guha

(2) Shri Jagannath Patnaik

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 39 were adopted

Clause 40 was adopted, as amended.

Clause 41 was adopted.

Clause 42 was adopted, as amended.

Clauses 43 to 57 were adopted.

First Schedule and Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill, as amended, was passed.

J1. Discussion Under Rule 193

Discussion on the reported negotiations between the Government of India and the Union Carbide Corporation for an out-of-court settlement in regard to payment of compensation for the victims of Bhopal gas tragedy, raised by Shri I. Rama Rai on the 18th November, 1987, continued.

The following members took part in the debate:---

- (1) Shri Sharad Dighe
- (2) Shri S. Jaipal Reddy
- (3) Dr. G. S. Rajhans
- (4) Shri G. M. Banatwalla
- (5) Shri Aziz Qureshi
- (6) Dr. Datta Samant.
- (7) Shri Somnath Chatterjee
- (8) Shri Thampan Thomas

Shri J. Vengal Rao replied to the discussion.

The discussion was concluded.

12. Government Bill-Passed

THE REPRESENTATION OF THE PEOPLE (THIRD AMENDMENT) BILL, 1987, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri H. R. Bhardwaj.

The following members took part in the debate:----

- (1) Shri K. Ramachandra Reddy
- (2) Shri Girdhari Lal Vyas
- (3) Shri Thampan Thomas
- (4) Shri Dal Chander Jain

Shri H. R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Bhardwaj.

The motion was adopted and the Bill was passed.

A3. Contempt of the House

The Deputy Speaker informed the House that at about 11.30 hours today a visitor calling himself Dhirender Pratap Sharma son of Shri Surcsh Chand Sharma shouted slogan from the Visitors' Gallery. The Director Security took him into custody immediately and interrogated him. The visitor had made a statement and had expressed regret for his action. He had also begged pardon for the same.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Smt. Sheila Dikshit was adopted:---

"This House resolves that the person calling himself Dhirender Pratap Sharma son of Shri Suresh Chand Sharma who shouted slogan from the Visitors' Gallery at about 11.30 hours today and whom the Director Security took into custody immediately, has committed a grave offence and is guilty of the contempt of the House.

This House further resolves that in view of the regret expressed by him, he be let off with a stern warning on the rising of the House today."

14. Government Bill-Under Consideration

THE REGIONAL RURAL BANKS (AMENDMENT) BILL, 1987

² The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

An amendment for reference of the Bill to a Joint Committee of the Houses was moved by Shri Basudeb Acharia.

Shri C. Madhav Reddy took part in the debate. His speech was not concluded.

The discussion was not concluded.

15. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Forty-fourth Report of the Business Advisory Committee.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th November, 1987).

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SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-1880 LS-23-11-87-800.

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LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, November, 24, 1987 Agrahayana 3, 1909 (Saka)

No. 294

11 A.M.

1. Starred Questions

Starred Questions Nos. 249—251 and 255—258 were orally answered. Replies to Starred Questions Nos. 248, 252—254 and 259—267 were laid on the Table.

2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Petroleum and Natural Gas regarding shortage of LPG in Delhi was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2502-2518, 2520-2541, 2543-2702, 2704-2721 and 2723-2735 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table: ----

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Maruti Udyog Limited, New Delhi. for the year 1986-87.

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- (ii) Annual Report of the Maruti Udyog Limited, New Delhi, for the year 1986 87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) (i) correcting the reply given on the 4th August, 1987 to Unstarred Question No. 1341 by Shri E. Ayyapu Reddy regarding additional revenue on account of revision of coal prices by Coal India Limited and (ii) giving reasons for delay in correcting the reply.
- (3) A copy of the Food Corporation of India (Staff) (Ninety-Eighth Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. 44|F. No. EP. 8-1|84 in Gazette of India dated the 16th October, 1987 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, for the year 1986-87.
 - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1986-87.
 - (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) (i) correcting the reply given on the 18th August, 1987 to

Unstarred Question No. 3479 by Shri Virdhi Chander Jain regarding Petrol Pumps in Rajasthan and (ii) giving reasons for delay in correcting the reply.

- (6) A copy of the Central Excise (Sixth Amendment) Rules, 1987 (Handi and English versions) published in Notification No. G.S.R. 782(E) in Gazette of India dated the 15th September, 1987 under subsection (2) of section 38 of the Central Excises and Salt Act, 1944.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 986(E) published in Gazette of India dated the 13th November, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Dutch Guilders, Pound Sterling and Swiss France into Indian currency or vice-versa.
 - (ii) S.O. 987(E) published in Gazette of India dated the 16th November, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroner into Indian currency or vice-versa.
- (8) A copy of the Petroleum (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 591(E) in Gazette of India dated the 22nd June, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (9) A copy of the Companies (Acceptance of Deposits) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 850(E) in Gazette of India dated the 12th October, 1987 under sub-section (3) of section 642 of the Companies Act, 1956.
- (10) A copy of Notification No. S.O. 960(E) (Hindi and English versions) published in Gazette of India

dated the 28th October, 1987 directing that the *#* provisions of section 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal for the increase in the production of any goods or the provision of any services which are meant exclusively for export outside India and or which relates to an undertaking established or proposed to be established in a free trade zone, under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.

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- (*1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions), regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1986-87.
 - (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1986-87.
 - (ii) Annual Report of the Hindustan Antibiotics Limited. Pimpri, Pune, for the year 1986-87 along with Audited Accounts and the comments of the Comp troller and Auditor General thereon.
- 5. Motion Regarding Forty-fourth Report of the Business Advisory Committee
 - Shri H. K. L. Bhagat moved the following motion:
 - "That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 23rd November, 1987."

The motion was adopted.

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6. Matters Under Rule 377

 \checkmark (1) Shri N. Dennis raised a matter regarding need to set up rubber based industries in Kanyakumari.

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 \checkmark (2) Shri V. S. Vijayaraghavan raised a matter regarding need to reduce the air fare by Air India in the Gulf-sector.

 $\sqrt{3}$) Shri Braja Mohan Mohanty raised a matter regarding need to provide financial assistance for desilting Chilka lake of Orissa and developing of as a tourist centre.

 \checkmark (4) Shri Ajay Mushran raised a matter regarding need to fill up all the vacancies reserved for Ex-servicemen particularly in B.S.F. by amending the rules suitably.

 \checkmark (5) Shri Jagannath Patnaik raised a matter regarding need to increase the assistance to Orissa in view of recent damage by cyclone and rains.

 $\sqrt{(6)}$ Shri Husain Dalwai raised a matter regarding need to sanction special *ad hoc* grants for the development of Konkan region of Maharashtra.

 $\sqrt{(7)}$ Shri P. Penchalaiah raised a matter regarding need to convert the existing unmanned railway crossing gate at Jatlakanupur village in Nellore district of Andhra Pradesh into a manned level crossing.

(8) Shri Gokul Saikia raised a matter regarding need to complete the Gerukamukh Project to control floods and supply power to Assam.

7. Government Bill-Passed

THE CONSTITUTION (FIFTY-SIXTH AMENDMENT) BILL, 1987

The motion for consideration of the Bill was moved by Shri Chintamani Panigrahi.

The following members took part in the debate

- (1) Shri K. Ramachandra Reddy
- (2) Shri Naresh Chandra Chaturvedi
- (3) Shri Jagan Nath Kaushal

(4) Shri Somnath Chatterjee

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

- (5) Shri Zaniul Basher
- (6) Shri V. S. Krishna Iyer
- (7) Shri Balkavi Bairagi
- (8) Shri P. Kolandaivelu
- (9) Shri Yogeshwar Prasad Yogesh
- (10) Smt. Geeta Mukherjee
- (11) Shri Bhadreshwar Tanti
- (12) Shri C. Janga Reddy
- (13) Prof. Saif-ud-Din Soz
- (14) Shri G. M. Banatwalla

Shri Chintamani Panigrahi replied to the debate.

On the motion for consideration of the Bill, the House divided. Ayes *339; Noes *2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2. the House divided, Ayes *349; Noes *Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On amendments Nos. 2, 3, 5 and 6 to Clause 3 moved by Shri P. Kolandaivelu, the House divided, Ayes *33; Noes *305. The amendments were accordingly negatived.

On amendment No. 4 to Clause 3 moved by Shri Thampan Thomas, the House divided, Ayes *33; Noes 320. The amendment was accordingly negatived.

On the motion for adoption of clause 3, the House divided, Ayes *352; Noes *2.

*Subject to correction.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Chintamani Panigrahi.

On the motion the Hcuse divided, Ayes *347; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

8. Discussion Under Rule 193

Shri Dinesh Goswami raised a discussion on the situation arising out of the natural calamities, with particular reference to drought, floods and cyclone.

The following members took part in the debate:-

- (1) Shri M. Raghuma Reddy
- (2) Dr. Manoj Pandey
- (3) Smt. Prabhawati Gupta
- (4) Shri Thampan Thomas
- (5) Shri Somnath Rath
- (6) Shri Madan Pandey
- (7) Shri Vijoy Kumar Yadav (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th November, 1987)

SUBHASH C. KASHYAP, Secretary-General.

*Subject to correction.

MGIPMRND-LS I-1908 LS-24-11-87-800.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Wednesday, November 25, 1987 Agrahayana 4, 1909 (Saka)

No. 295

11 A.M.

1. Starred Questions

Starred Questions Nos. 270—272 and 274 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2736-2742, 2744-2764, 2766-2798, 2800, 2802-2880, 2882-2887 and 2889-2910 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Central Wakf Council (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 712(E) in Gazette of India dated the 14th August, 1987 under sub-section (3) of section 8D of the Wakf Act, 1954.
- (2) A copy of the Durgah Khwaja Saheb (Amendment) Bye-Laws, 1987 (Hindi and English versions) published in Notification No. G.S.R. 864(E) in Gazette of India dated the 19th October, 1987 under sub-section (6) of section 20 of the Durgah Khwaja Saheb Act, 1955.
- (3) A copy of the Narmada Water (Second Amendmen.) Scheme, 1987 (Hindi and English versions) published in Notification No. S.O. 819(E) in

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Gazette of India dated the 10th September, 198 under sub-section (7) of section 6A of the Inter-State Water Disputes Act, 1956.

- (4) A copy of the Daman and Diu Pradesh Council (Procedure and Conduct of Business and Consultation with Counsellors) Rules, 1987 (Hindi and English versions) published in Daman and Diu Gazette dated the 1st September, 1987 under sub-section (3) of section 19 of the Daman and Diu (Administration) Regulation, 1987.
 - (5) A copy of the Report (Hindi and English versions) on the Eighth General Election to the House of the People from Assam and Punjab and on the Bye-Elections to that House held in 1985—Statistical.
 - (6) A copy of the Registration of Electors (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 814(E) in Gazette of India dated the 3rd September, 1987 under sub-section (3) of section 28 of the Representation of the People Act, 1950.
 - (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:--
 - (i) G.S.R. 751(E) published in Gazette of India dated the 3rd September, 1987 together with an explanatory memorandum containing corrigendum to Notification No. 179/86-Customs dated the 1st March, 1986.
 - (ii) G.S.R. 905(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum containing corrigendum to Notification No. 188/87-Customs dated the 29th April, 1987.
 - (iii) G.S.R. 906(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum containing corrigendum to Notification No. 345 86-Customs dated the 16th June, 1986.
 - (iv) G.S.R. 907(E) published in Gazette of India dated the 11th November, 1987 together with an explanatory memorandum making certain amendments to

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Notification No. 208/81-Customs dated the 22nd September, 1981 so as to include certain more medicines/drugs and equipments in the list of lite saving drugs/medicines/equipments which are allowed to be imported free of duty.

- (v) G.S.R. 911(E) published in Gazette of India dated the 13th November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 314₁85-Customs dated the 11th October, 1985 so as to define the scope and ambit of the expression 'Moulds' which are permitted at a concessional rate of customs duty.
- (vi) S.O. 991(E) published in Gazette of India dated the 17th November, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Belgium Francs into Indian currency or vice-versa.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 881(E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum extending the validity of Notification No. 219/84-CE dated the 1st December, 1984 upto the 30th November, 1990.
 - (ii) G.S.R. 882(E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 32/86-CE dated the 10th February, 1986 so as to modify the definition of bought leaf tea factories for the purpose of charging concessional rate of excise duty on tea produced in such factories.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1986-87.

- (10) (i) A copy of the Annual Report (Hindi and English, versions) of the Indian National Science Academy, New Delhi, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1986-87.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1986-87.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1986-87.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1986-87.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1987 published in Notification No. G.S.R. 835 in Gazette of India dated the 14th November, 1987.

- (ii) The Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1987 published in Notification No. G.S.R. 836 in Gazette of India dated the 14th November, 1987.
- (iii) The Indian Forest Service (Pay) Seventh Amendment Rules, 1967 published in Notification No. G.S.R. 837 in Gazette of India dated the 14th November, 1987.
- (iv) The Indian Forest Service (Pay) Eighth Amendment Rules, 1987 published in Notification No. G.S.R. 838 in Gazette of India dated the 14th November, 1987.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1987 published in Notification No. G.S.R. 841 in Gazette of India dated the 14th November, 1987.
- (vi) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1987 published in Notification No. G.S.R. 842 in Gazette of India dated the 14th November, 1987.
- (vii) The Indian Administrative Service (Cadre) Amendment Rules 1987 published in Notification No. G.S.R. 909(E) in Gazette of India dated the 11th November, 1987.

*(15) A copy of Notification No. 254|87-Central Excises (Hindi and English versions) published in Gazette of India dated the 25th November, 1987 issued under the Central Excise Rules, 1944 together with an explanatory memorandum seeking to prescribe effective rates of additional excise duty in lieu of sales tax on man-made fabrics falling under Chapters 54 and 55 of the Central Excise Tariff on the basis of the width of the fabrics in supersession of Notification No. 60|87-Central Excises, dated the 1st March, 1987.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

 (i) That at its sitting held on the 24th November, 1987, Rajya Sabha passed the Equal Remuneration (Amendment) Bill, 1987.

*Laid at 5.30 P.M.

(ii) That at its sitting held on 24th November, 198, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1987, passed by Lok Sabha on 19th November, 1987.

5. Bill passed by Rajya Sabha-Laid on the Table

The Equal Remuneration (Amendment) Bill, 1987.

6. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Forty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Matters Under Rule 377

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 $(\checkmark$ (1) Shri Ganga Ram raised a matter regarding need to set up a high powered Committee to make constructive and practical suggestions regarding child labour.

 \checkmark (2) Dr. Chandra Shekhar Tripathi raised a matter regarding need to fix the price of Aminophylin and Theophylin medicines and to recover the extra money charged by the companies.

 \checkmark (3) Shri Lakshman Mallick raised a matter regarding need for the Central Government to meet the entire cost of dredging in Paradip port.

 \checkmark (4) Shri K. N. Pradhan raised a matter regarding need to open a Central School at BHEL, Bhopal.

 \checkmark (5) Shri Jujhar Singh raised a matter regarding need to fix norms for utilising funds available for 'maintenance' of irrigation dams.

 \checkmark (6) Shri Thampan Thomas raised a matter regarding need to set up 100 MW thermal plant near Cochin refinery to meet the acute power shortage in Kerala.

 $\sqrt{(7)}$ Shri K. Mohan Das raised a matter regarding need to reconsider the cess of 3.5 per cent on FOB prices of Pepper.

(8) Smt. Vyjayanthimala Bali raised a matter regarding need absorb the loaders-cum-packers earlier working with Air Freight (P) Ltd., in International Airports Authority of India.

8. Government Bill-Under Consideration

THE REGIONAL RURAL BANKS (AMENDMENT) BILL, 1987

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 23rd November, 1987, continued.

The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri P. Namgyal

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri K. S. Rao
- (4) Shri Basudeb Acharia
- (5) Shri Ram Nagina Mishra
- (6) Shri Dharam Pal Singh Malik
- (7) Shri Thampan Thomas
- (8) Smt. Basavarajeswari
- (9) Prof. Narain Chand Parashar
- (10) Shri Vijoy Kumar Yadav
- (11) Shri Vijay N. Patil
- (12) Shri Umakant Mishra
- (13) Shri Bhadreshwar Tanti
- (14) Shri V. Krishna Rao
- (15) Shri Chintamani Jena
- (16) Shri Ram Narain Singh
- (17) Shri Virdhi Chander Jain
- (18) Shri G. M. Banatwalla
- (19) Shri Sriballav Panigrahi
- (20) Shri Piyus Tiraky

The discussion was not concluded.

9. Half-an-hour Discussion

Dr. G. S. Rajhans raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Personnel, Public Grievances and Pensions on 11 November, 1987 to Starred Question No. 66 regarding training of senior officers abroad.

Shri P. Chidambaram replied to the discussion.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th November, 1987.)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-1932 LS-25-11-87-1300.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

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Thursday, November 26, 1987 Agrahayana 5, 1909 (Saka)

No. 296

11 A.M.

1. Starred Questions

Starred Questions Nos. 289–294 and 297 were orally. answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2911-3019 and 3021-3124 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Merchant Shipping (Examination of Skippers and Mate of Fishing Vessels) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 509(E) in Gazette of India dated the 18th May, 1987 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1986-87 together with Audit Report thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) The Mineral Concession (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 855 (E) in Gazette of India dated the 14th October, 1987.

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- (ii) G.S.R. 856(E) published in Gazette of India dawd the 14th October, 1987 containing corrigendum to Notification No. G.S.R. 458(E) published in Gazette of India dated the 5th May, 1987.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1986-87.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 71(E) in Gazette of India dated the 30th January, 1987 together with a corrigendum to the Hindi version thereto published in Notification No. G.S.R. 723(E) in Gazette of India dated the 21st August, 1987, under section 38 of the Drugs and Cosmetics Act, 1940.
- (6) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
 - (i) The Prevention of Food Adulteration (Fourth Amendment) Rules, 1986 published in Notification No. G.S.R. 851 (E) in Gazette of India dated the 13th June, 1986 together with corrigenda thereto published in Notification No. G.S.R. 1207 (E) in Gazette of India dated the 18th November, 1986 and Notification No. G.S.R. 28 (E) published in Gazette of India dated the 13th January, 1987.
 - (ii) The Prevention of Food Adulteration (Fifth Amendment) Rules, 1986 published in Notification No. G.S.R. 910(E) in Gazette of India dated the 27th June, 1986 together with a corrigendum to the Hindi version thereto published in Notification No. G.S.R. 500(E) in Gazette of India dated the 15th May, 1987.

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- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1986-87 together with Audit Report, thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1986-87.
- (8) A copy of the Annual Report (Hindi and English versions) of the Society for Promotion of Wastelands Development, New Delhi, for the year 1986-87.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Society for Promotion of Westelands Development, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (10) A statement (Hindi and English versions) regarding Review by the Government on the working of the Society for Promotion of Wastelands Development, New Delhi, for the year 1986-87.

4. Motion for Election to Committee

Shri Rajesh Pilot moved the following motion:-

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act".

The motion was adopted.

5. Government Bill-Introduced

THE ILLEGAL MIGRANTS (DETERMINATION BY TRIBUN-ALS) AMENDMENT BILL, 1987

The motion for leave to introduce the Bill moved by Shri Buta Singh was opposed. On the motion the House divided, Ayes *172; Noes *17. The motion was accordingly adopted and the Bill was introdu ed.

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6. Matters under Rule 377

 \checkmark (1) Shri Balkavi Bairagi raised a matter regarding need to declare the road between Nasirabad and Mhow as a National Highway.

(2) Dr. Prabhat Kumar Mishra raised a matter regarding need to direct the Government of Madhya Pradesh to ensure appointment of teachers in all schools in the backward areas of the State inhabited by Tribals, Harijans etc.

 $\sqrt{3}$ Shri Keshorao Pardhi raised a matter regarding need to remove discrimination in regard to the supply of power to certain companies in Karnataka.

(4) Shri Chintamani Jena raised a matter regarding need to allocate improved oilseeds to Central Organisation for Oil Industries at the same rate as to Vanaspati industry to enable it to maintain the prices of edible oil at reasonable level.

 \checkmark (5) Shri Sudarsan Das raised a matter regarding need to have steamer service throughout the year from Calcutta to Karimganj to overcome the seasonal scarcity of essential commodities in Tripura, Mizoram, Cachar and Karimganj districts of Assam and Western part of Manipur.

 $\sqrt{6}$ Smt. N. P. Jhansi Lakshmi raised a matter regarding need to set up a TV relay station at Chittoor in Anchra Pradesh.

 \checkmark (7) Dr. Datta Samant raised a matter regarding need to appoint a Judge of the Supreme Court to resolve the Maharashtra-Karnataka boundary dispute.

 \checkmark (8) Shri Uttam Rathod raised a matter regarding need to enquire into the non-payment of compensation under the Crop Insurance Scheme to the tribal farmers in Maharashtra.

 $\sqrt{(9)}$ Shri Jagdish Awasthi raised a matter regarding need to stop the flow of contaminated water into the Ganga in Kanpur.

*Subject to correction.

7. Government Bill-Passed

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THE REGIONAL RURAL BANKS (AMENDMENT) BILL, 1987

 \checkmark Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 23rd November, 1987 continued.

Shri Janardhana Poojary replied to the debate.

The amendment moved for reference of the Bill to a Joint Committee of the Houses was negatived.

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The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

Clauses 2 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri-Janardhana Poojary.

The following members took part in the debate-

(1) Shri C. Janga Reddy

(2) Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

8. Government Bills—Under Consideration

**(II) THE METRO RAILWAYS (CONSTRUCTION OF WORKS) AMENDMENT BILL, 1987 as passed by Rajya Sabba.

The motions for consideration of two Bills viz. (i) The Railway Claims Tribunal Bill, 1987 and (ii) The Metro Railways (Construction of Works) Amendment Bill, 1987 were moved by Shri Madhavrao Scindia

****Discussed** together

The following members took part in the combined debate:---(1) Shri Amal Datta 🗧 🗹 💓 Shri Sharad Dighe (3) Shri Bhattam Sriramamurthy (4) Shri Vijay N. Patil (5) Shri V. S. Krishna Iyer (6) Shri Virdhi Chander Jain (7) Shri Bhadreswar Tanti (Speech unfinished) The discussion was not concluded. **9.** Discussion under Rule 193 -- Dr. Chinta Mohan raised a discussion on the rise in prices of essential commodities. . . A ... 41. The following members took part in the debate:-energy (1) Prof. Nirmala Kumari Shaktawat (2) Shri Zainal Abedin (3) Dr. G. S. Rajhans (4) Shri V. S. Krishna Iyer (5) Kum. Mamata Banerjee (6) Shri Harish Rawat (7) Shri Sode Ramaiah (8) Shri Sharad Dighe (9) Shri P. Namgyal (10) Shri Saifuddin Ahmed The discussion was not concluded. 6 P.M. (Lok Sabha adjourned till 11 A.M. on Friday, the 27th November, 1987) ังและมี เป็นแปล ธรุษที่ โละไป SUBHASH C KASHYAP,

Secretary-General

MGIPMRND-LS I-1950 LS-26-11-87-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 27, 1987 Agrahayana 6, 1909 (Saka)

No. 297

11 A.M.

. / 1. Obituary References

The Prime Minister, Prof. Madhu Dandavate, Sarvashri C. Madhav Reddy, Basudeb Acharia, Indrajit Gupta, P. Kolandaivelu, Prof. Saif-ud-Din Soz, Sarvashri Balwant Singh Ramoowalia, Mohd. Mahfooz Ali Khan, Piyus Tiraky, G. M. Banatwalla, George Joseph Mundackal and the Speaker made references to the passing away of Sarvashri G. L. Dogra, a sitting Member of Lok Sabha; Shri Narain Din, a Member of Second Lok Sabha; Shri Ram Avtar Shaima, a Member of Fourth Lok Sabha and Shri Sheo Narain, a Member of Third, Fourth and Sixth Lok Sabha.

Members stood in silence for a shortwhile and thereafter the House was adjourned for the day as a mark of respect to the memory of the deceased.

11.23 A.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th November, 1987).

SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS 1-1965 LS-2741-87-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 30, 1987/Agrahayana 9, 1909 (Saka)

No. 298

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 331—333, 335, 336, 338, 341, 343, 348 and 349 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 310-330 listed for 27 November, 1987 were also laid on the Table, Lok Sabha having adjourned after obituary references on that day.

2. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Information and Broadcasting regarding News item about Ramayana Serial was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3346-3431, 3433-3507 and 3509-3554 were laid on the Table.

Replies to Unstarred Questions Nos. 3125-3127, 3129-3236 and 3238-3345 listed for the 27 November, 1987 were also laid on the Table.

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4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1986-87.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1986-87 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television Institute of India, Pune, for the year 1986-87.
- (3) A copy of the Employees' Provident Funds (Third Amendment) Scheme, 1987 (Hindi and English versions) published in Notification No. G.S.R. 832 in Gazette of India dated the 7th November, 1987 under sub-section (2) of section 7 of the Employee's Provident Funds and Miscellaneous Provisions Act, 1952.
- (4) A copy of the Delhi Apartment Ownership Rules 1987 (Hindi and English versions) published in Notification No. G S.R. 914(E) in Gazette of India dated the 17th November. 1987 under sub-section (3) of section 27 of the Delhi Apartment Ownership Act, 1986.
- (5) A copy each of the following Reports (Hindi and English versions):---
- (i) Report of the Alaknanda Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (ii) Report of the Nadia Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority. Cochin, for the year 1986-87 along with Audited Accounts, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1986-87.
- (7) A copy of the revised Khasyol Cantonment (Division into wards) Rules, 1987 (Hindi and English versions) published in Notification No. S.R.O. 267 in Gazette of India dated the 26th September, 1987 under subsection (3) of section 281 of the Cantonments Act, 1924.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 21 of the Coconut Development Board Act, 1979:---
 - (i) The Coconut Development Board (Chief Coconut Development Officer and Secretary) Recruitment (Amendment) Rules, 1987 published in Notification No. G.S.R. 722 in Gazette of India dated the 26th September, 1987.
 - (ii) The Coconut Development Board Recruitment (Amendment) Regulations. 1987 published in Notification No. G.S.R. 723 in Gazette of India dated the 26th September, 1987.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Fertiliser (Control) (Amendment) Order, 1987 published in Notification No. S.O. 822(E) in Gazette of India dated the 14th September, 1987.
 - (ii) S.O. 889(E) published in Gazette of India dated the 6th October 1987 regarding appointment of officers of the Central Fertiliser Quality Control and Training Institute, Fridabad and its Regional Offices at Bombay, Calcutta and Madras as Inspectors of fertilisers.
 - (iii) S.O. 977(E) published in Gazette of India dated the 9th November, 1987 regarding particulars for marking on the containers of fertilisers.

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- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textile Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1986-87.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay for the year 1986-87.
- (12) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1986-87 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association. Coimbatore, for the year 1986-87 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1986-87 along with Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, Bombay Textile Research Association, Bombay, South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad, for the year 1986-87.

5. Supplementary Demands for Grants (General)

Shri B. K. Gadhvi presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1987-88.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 26th November, 1987 Rajya Sabha agreed without any amendment to the Constitution (Fifty-sixth Amendment) Bill, 1987, passed by Lok Sabha on the 24th November, 1987.
- (ii) That at its sitting held on the 26th November, 1987 Rajya Sabha passed the All India Council for Technical Education Bill, 1987.

7. Bill Passed by Rajya Sabha-Laid on the Table

The All India Council for Technical Education Bill, 1987.

8. Report of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Thirtythird Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirteenth Report on Bharat Electronics Ltd.—Capacity Utilisation, Production and Pricing, Research and Development.

*9 Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Manoranjan Bhakta presented the Thirty-first Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in Twenty-first Report of the Committee on the Ministry of Finance (Department of Economic Affairs-Insurance Division)-Reservations for and employment of, Scheduled Castes and Scheduled Tribes in Life Insurance Corporation of India Ltd.

*At 12.27 P.M.

10. Report of Committee on Absence of Members

Chaudhary Ram Parkash presented the Tenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

11. Statements by Ministers

 $\sqrt{(i)}$ The Minister of Agriculture made a statement regarding minimum support price of Toria crop of 1987-88.

(ii) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government business for the week commencing the 30th November, 1987.

12. Government Bills-Passed

(i) THE COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) AMENDMENT BILL, 1987.

The motion for consideration of the Bill was moved by Shri B. K. Gadhvi.

The following members took part in the debate:--

- (1) Shri E. Ayyapu Reddy
- (2) Shri Girdhari Lal Vyas
- (3) Shri V. S. Krishna Iyer

Shri B. K. Gadhvi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

(ii) THE HIGH COURT JUDGES (CONDITIONS OF SER-VICE) AMENDMENT BILL, 1987

The motion for consideration of the Bill was moved by Shri P. Shiv Shankar.

The following Members took part in the debate:-

(1) Shri V. S. Krishna Iyer

(LOK SABHA ADJOURNED AT 1 P.M. AND RE-ASSEMB-LED AT 2.04 P.M.)

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- (2) Shri Satyendra Narayan Sinha
- (3) Shri K. Ramachandra Reddy
- (4) Shri A. Charles
- (5) Dr. Sudhir Roy
- (6) Shri Ram Swaraup Ram
- (7) Shri K. R. Natarajan
- (8) Dr. G. S. Rajhans
- (9) Shri Mohd. Mahfooz Ali Khan
- (10) Shri Sriballav Panigrahi
- (11) Shri Vijay Kumar Yadav
- (12) Shri Ram Bhagat Paswan
- (13) Shri Shantaram Naik
- (14) Shri Piyus Tiraky
- (15) Shri Bhadreswar Tanti
- (16) Shri Girdhari Lal Vyas
- (17) Shri N. V. N. Somu
- (18) Shri Somnath Chatterjee

Shri P. Shiv Shankar replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Shiv Shankar.

The motion was adopted and the Bill was passed.

13. Half-an-hour Discussion

DR. G. S. Rajhans raised a discussion on the pointing arising out of the answer given by the Minister of Finance on 20 November, 1987 to Starred Question No. 213 regarding Rate of Inflation by 1988.

Shri B. K. Gadhvi replied to the discussion.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st December, 1987)

> SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDUM

In Bulletin Part I dated November 9, 1987— Page 1, item 1:

(a) line 1, for "Nos. 21-23" read "Nos. 21-24"
(b) line 3, delete "24,".

MGIPMRND-LS I-1986 LS-30-11-87-800.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 1, 1987 Agrahayana 10, 1909 (Saka)

No. 299

11 A.M.

1. Starred Questions

Starred Questions Nos. 351, 353-355 and 357-360 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3555-3559 3562-3599, 3601, 3604-3653, 3655-3761. 3763-3770 and 3772-3789 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1986-87.
 - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, for the year 1986-87.

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- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1986-87.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited Visakhapatnam, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1956:--
 - (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Second Amendment) Order, 1987 published in Notification No. S.O. 833(E) in Gazette of India dated the 18th September, 1987.
- (ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1987 published in Notification No. S.O. 983(E) in Gazette of India dated the 12th November, 1987.
- (iii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1987 published in Notification No. S.O. 992(E) in Gazette of India dated the 18th November, 1987.
- (3) A copy of the Oil and Natural Gas Commission (Travelling Allowance) Amendment Regulations, 1985 (Hindi and English versions) published in Notification No. 17(49)/83-Reg. in Gazette of India dated the 27th July, 1985 under sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (3) above.

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1986-87.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1986-87.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Oil India Limited, for the year 1986-87.
 - (ii) Annual Report of the Oil India Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the IBP Company Limited, Calcutta and its subsidiary viz. Messrs Balmer Lawrie and Company. Limited, for the year 1986-87.
 - (ii) Annual Report of the IBP Company Limited, Calcutta and its subsidiary viz. Messrs Balmer Lawrie and Company Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1986-87.
 - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Custums Act, 1962:—
 - (i) G.S.R. 901 (E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 263/85-Customs dated the 16th August, 1985 so as to enlarge the list of items in entry at Sl. No. 9 of the said notification thereby permitting Moulds, Dies and Instruments to be imported free of customs duty.
 - (ii) G.S.R. 902(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 262|85-Customs dated the 16th August, 1985 so as to enlarge the list of items in entry at Sl. No. 9 of the said notification thereby permitting Moulds, Dies and Instruments to be imported free of customs duty.
 - (iii) G.S.R. 903(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 340|86-Customs dated the 13th June, 1986 so as to enlarge the list of items in entry at Sl. No. 9 of the said notification thereby permitting Moulds, Dies and Instruments to be imported free of customs duty.
 - (iv) G.S.R. 904(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 339|85-Customs dated the 21st November, 1985 so as to enlarge the list of items in the entry at Sl. No. 9 of the said notification thereby permitting Moulds, Dies and Instruments to be imported free of customs duty.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 883(E) published in Gazette of India dated the 30th October, 1987 together with an explanatory

memorandum making certain amendments to Notification No. 175 86-CE dated the 1st March, 1986 so as to provide that the waiver of the condition of registration of a small scale unit that was hitherto available to a certain class of units has been withdrawn in respect of factories registered under the Industries (Development and Regulation) Act, 1951.

- (ii) G.S.R. 884 (E) published in Gazette of India dated the 30th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 147/84-CE dated the 18th June, 1984 so as to correct a typographical error in the original notification.
- (iii) G.S.R. 886(E) published in Gazette of India dated the 2nd November, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 172|84-CE, 178|84-CE, 182|84-CE and 186|84-CE dated the 1st August, 1984 so as to provide that exemption to waste and scrap of nonferrous metals would only be available if no credit is taken on the input from which such scrap is generated.
- (8) A copy of the Petroleum (Amendment) Rules 1987 (Hindi and English versions) published in Notification No. G.S.R. 590(E) in Gazette of India dated the 22nd June, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (9) A copy of Notification No. S.O. 868(E) (Hindi and English versions) published in Gazette of India dated the 29th September, 1987 regarding extension of the period of take over of the management of Messrs Alok Udog Vanaspati and Plywood Limited, beyond five years under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperative Limited. New Delhi, for the year 1982-83 together with Audit Report thereon.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1982-83.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1986-87.
- (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

(1) Shri Gangadhar S. Kuchan	10th to 28th August, 1987 (8th Session-Part II)
(2) Shri M. V. Chandra- shekara Murthy	3rd to 25th August, 1987 (8th Session-Part II)
(3) A. R. Murugaiah	1st to 28th August, 1987 (8th Session-Part II)
(4) Shri S. S. Rama- samy Padayachi	8th to 12th May, 1987 (8th Session-Part I); 27th July to 28th August, 1987 (8th Session- Part II) and 6th to 26th Novem- ber, 1987 (9th Session).
(5) Shri Sunil Dutt	27th April to 12th May, 1987 (8th Session-Part I); 27th July to 24th August, 1987 (8th Session- Part-II).

(6) Dr. A. Kalanidhi	6th November to 11th December, 1937 (9th Session).
(7) Shri Khurshed Alam Khan	18th November to 2nd December, 1987 (9th Session).
(8) Shri Martand Singh	8th to 30th November, 1987 (9th Session).
(9) Shri V. N. Gadgil	16th November to 11th December, 1987 (9th Session).

5. Report of Committee on Papers Laid on the Table

Prof. (Mrs.) Nirmala Kumari Shaktawat presented the Seventeenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

6. Minutes of Committee on Papers Laid on the Table

Prof. (Mrs.) Nirmala Kumari Shaktawat laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Seventeenth Report.

7 Statement by Minister

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The Minister of State for Railways made a statement regarding fire accident in a coach of 14 Dn. Ajmer-Delhi Fast Passenger train between Kishangarh and Mandawariya stations of Western Railway on 29 Novemebr. 1987.

8. Matters Under Rule 377

 \checkmark (1) Smt. Jayanti Patnaik raised a matter regarding need for expansion of Integrated Child Development Projects in Orissa.

 \checkmark (2) Shri Shantaram Naik raised a matter regarding need to establish an independent IAS cadre for Goa State.

 $\sqrt{3}$ Shri Deep Narain Ban Mahant raised a matter regarding need to instal a T.V. tower in Balrampur, Gonda, Uttar Pradesh.

(4) Shri Umakant Mishra raised a matter regarding need to provide necessary facilities to the people engaged in carpet making in Mirzapur and Bhadoi areas of Uttar Pradesh so as to augment production.

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(5) Shri Chintamani Jena raised a matter regarding need to withdraw orders banning booking to and unloading of goods on Railway stations situated at a distance of 25 km. from the transhipment points on various Zonal Railways.

(6) Shri Saifuddin Choudhury raised a matter regarding need to clear the dues by the National Federation of Industrial Cooperatives Ltd. to the different handloom societies.

 \checkmark (7) Shri Abdul Hamid raised a matter regarding need to assess the damage caused by floods in Brahamputra and its tributaries in Assam and draw up short/long term schemes to rehabilitate the affected people.

 \checkmark (8) Kum Mamata Banerjee raised a matter regarding need to declare birthday of Netaji Subhash Chandra Bose as a 'national holiday'.

9. Government Bill-Passed

(i) THE RAILWAY CLAIMS TRIBUNAL BILL, 1987

(ii) THE METRO RAILWAYS (CONSTRUCTION OF WORKS) AMENDMENT BILL, 1987 as passed by Rajya Sabha.

Discussion on the motions for consideration of the Bills viz. (i) The Railway Claims Tribunal Bill, 1987 and (ii) The Metro Railways (Construction of Works) Amendment Bill, 1987 moved on the 26th November, 1987, continued.

The following members took part in the combined debate:-

(1) Shri Piyus Tiraky

- (2) Shri Braja Mohan Mohanty
 - (3) Shri N. Soundararajan
 - (4) Kum. Mamata Banerjee
 - (5) Shri Ram Narain Singh

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.04 P.M.)

(6) Dr. (Smt.) Phulrenu Guha

(7) Shri N. V. N. Somu

*Discussed together.

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- (8) Shri Kammodilal Jatav
- (9) Shri Asutosh Law

(10) Shri Ram Bahadur Singh

(11) Shri C. Janga Reddy

Shri Madhavrao Scindia replied to the debate.

(i) The motion for consideration of the Railway Claims Tribunal Bill, 1987 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 38 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Metro Railways (Construction of Works) Amendment Bill, 1987, was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1. the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

_10. Discussion under Rule 193

Further discussion on the situation arising out of the Natural Calamities, with particular reference to drought, floods and cyclone, raised by Shri Dinesh Goswami on the 24th November, 1987, continued.

The following members took part in the debate:-

- (1) Shri Vijoy Kumar Yadav
- (2) Shri Kamla Prasad Singh
- (3) Shri K. D. Sultanpuri
- (4) Shri Suresh Kurup

- (5) Shri Jagannath Choudhary
- (6) Shri Balasaheb Vikhe Patil
- (7) Shri D. L. Baitha
- (8) Shri S. Thangaraju
- (9) Shri Jagannath Patnaik
- (10) Smt. D. K. Bhandari
- - (12) Shri V. S. Vijayaraghavan
 - (13) Shri Ram Narain Singh
 - (14) Shri Nawal Kishore Sharma
 - (15) Shri Daulatsinhji Jadeja
 - (16) Shri Amar Roypradhan
 - (17) Dr. A. K. Patel
 - (18) Shri R. Jeevarathinam

The discussion was not concluded.

11. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Forty-fifth Report of the Business Advisory Committee.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd December, 1987)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND_LS I-2012 LS-1-12-87-800.

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LOK SABHA

BULLETIN-PART I

[Brief Records of Proceedings]

Wednesday, December 2, 1987 Agrahayana 11, 1909 (Saka)

No. 300

11 A.M.

1. Starred Questions

Starred Questions No5. 372-378 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3790-3831, 3833-3855, 3857-3898 and 3900-3948 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the <u>Memorandum</u> (Hindi and English versions) outlining the Detailed Action Taken on the recommendations contained in the Second Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1979-80.
- (2) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1986-87 along with Audited Accounts.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1986-87 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1986-87.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1986-87.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1986-87.
- (6) (i) A copy of the Annual Report (Hind: and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory. Ahmedabad, for the year 1986-87.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited, for the year 1986-87.
 - (ii) Annual Report of the Uranium Corporation of India Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the Indian Rare Earths Limited, for the year 1986-87.
- (ii) Annual Report of the Indian Rare Earths Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1986-87 along with Audited Accounts.
- (9) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1986-87.
- (10) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1986-87 along with Audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1986-87.

4. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th November, 1987 Rajya Sabha agreed without any amendment to the Air (Prevention and Control of Pollution) Amendment Bill, 1987, passed by Lok Sabha on the 11th November, 1987.

6. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI RAM RATAN RAM presented the Thirtysecond Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in Twenty-fourth Report of the Committee on the Ministry of Finance (Department of Economic Affairs-Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in UCO Bank and credit (facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

(Lok Sabha adjourned at 12-20 P.M. and re-assembled at 2.02 P.M.)

6. Motion for Election to Committee

SHRI B. SHANKARANAND moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee to enquire into Bofors Contract vice Dr. K. G. Adiyodi died."

The motion was adopted.

7. Motion regarding report of the Joint Committee-Extension of Time

SHRI ARVIND NETAM moved the following motion:—

"That this House do further extend upto the last day of the Budget Session, 1988, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways."

The motion was adopted.

8. Motion regarding the Forty-fifth Report of Business Advisory Committee

SHRI H. K. L. BHAGAT moved the following motion:--

"That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 1st December, 1987."

The motion was adopted.

9. Matter Under Rule 377

 \checkmark (1) Shri Jujhar Singh raised a matter regarding need to take steps to check environmental pollution in Kota, Rajasthan.

(2) Shri Ganga Ram raised a matter regarding need to declare Baan and Fatenabad tohsils of Agra and Shikonabad tehsil of Mainpuri district infested by dacoits as backward areas.

(3) Chowdhry Manphool Singh raised a matter regarding need to provide fodder and other assistance to the drought affected people of Bikaner.

(4) Shri Aziz Qureshi raised a matter regarding need for efforts for peace in West Asia.

 $\sqrt{(5)}$ Smt. Usha Choudhury raised a matter regarding need to give incentives to the cotton growers of Maharashtra State.

./ (6) Dr. Chinta Mohan raised a matter regarding need to connect National Highway No. 5 with National Highway No. 4 by constructing a road from Nayudupet to Chittoor.

 $\sqrt{(7)}$ Shri Balwant Singh Ramoowalia raised a matter regarding need to provide speedy relief to the victims of November, 1924 riots.

(8) Shri Raj Kumar Rai raised a matter regarding need to fix responsibility for steep increase in the prices of cough syrups.

10. Discussion under rule 193

Discussion on the situation arising out of the Natural Calamities, with particular reference to drought, floods and cyclone, raised by Shri Dinesh Goswami on the 24th November, 1987, continued.

The following members took part in the debate:---

- (1) Shri Virdhi Chander Jain
- (2) Shri Piyus Tiraky
- (3) Dr. G. S. Rajhans
- (4) Shri Kali Prasad Pandey
- (5) Shri Bharat Singh
- (6) Shri Balwant Singh Ramoowalia
- (7) Shri Uttam Rathod
- (8) Shri Mohd. Ayub Khan
- (9) Shri Asutosh Law
- (10) Shri S. Jaipal Reddy
- (11) Smt. Usha Thakkar
- (12) Shri D. B. Patil
- (13) Shri Haris' Rawat
- (14) Shri Shanti Dhariwal

(15) Shri Mohd Mahfooz Ali Khan

(16) Shri Vishnu Modi

(17) Shri P. Namgyal

Shri G. S. Dhillon replied to the discussion.

The discussion was concluded.

11. Resignation by Member

The Deputy Speaker informed the House that the Speaker had received a letter dated 2nd December, 1987, from Shri Chingwang Konyak, an elected Member from Nagaland constituency of Nagaland resigning his seat in Lok Sabha and that the Speaker had accepted his resignation with effect from 2nd December, 1987.

, 12. Supplementary Demands for Grants (General)-1987-88

Discussion on the Supplementary Demands for Grants Nos. 1, 4, 5, 6, 10, 18, 22; 27; 37; 44; 48; 54, 58, 69, 64, 67, 69, 76, 88 and 93 in respect of the Budget (General) for 1987-88, commenced.

Three cut motions (Nos. 1 to 3) were moved.

Shri Bhattam Sriramamurty took part in the debate. His speech was not concluded.

The discussion was not concluded.

13. Half-an-Hour discussion

Shri Virdhi Chander Jain raised a discussion on the points arising out of the reply given by the Minister of State for Science and Technology, Atomic Energy, Space, Electronics and Ocean Development on 11 November, 1987 to Unstarred Question No. 643 regarding functioning of Kota Atomic Power Station.

Shri K. R. Narayanan replied to the discussion.

6-10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd December, 1987)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-2043 LS-2-12-87-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday December 3, 1987/Agrahayana 12, 1909 Saka)

No. 301

11-02 A.M.

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1. Starred Questions

Starred Questions Nos. 394—396, 398 and 399 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3949-4069, 4071-4110 and 4112-4166 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (a) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1986-87.
- (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi for the year 1986-87 along with the audited accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited. Bhubaneswar, for the year 1986-87.

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- (ii) Annual Report of the Neelachal Ispat Nigam Limit, ed, Bhubaneswar, for the year 1986-87 along with the audited accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Kandla Unregistered Dock Workers (Regulation of Employment) Revocation Scheme, 1987 (Hindi and English versions) published in Notitication No. S.O. 820(E) in Gazette of India dated the 11th September, 1987, under Section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (3) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:—
 - (i) G.S.R. 605(E) published in Gazette of India dated the 29th June. 1987 approving the Calcutta Port Trust Employees' (Conduct) Regulations, 1987, annexed to the notification.
- (ii) G.S.R. 679(E) published in Gazette of India dated the 28th July, 1987 approving the Kandla Port Employees (General Provident Fund) Amendment Regulations, 1987 annexed to the Notification.

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- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, Madras, for the year 1986-87 along with Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock Labour Board, Madras, for the year 1986-87.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Lucknow for the year 1986-87 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at

 (i) above.

(7) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela (Orissa) for the year 1986-87 together with Audit Report thereon.

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- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1986-87.
- (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1986-87 along with the audited accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for population Sciences, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences. Bombay, for the year 1986-87.
- (10) A copy of the Prevention of Food Adulteration (Third Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 852(E) in Gazette of India dated the 13th June, 1986 together with corrigendum thereto published in Notification No. G.S.R. 1149(E) in Gazette of India dated the 15th October, 1986, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education (Nehru Foundation for Development) Ahmedabad, for the year 1986-87 along with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Environment Education (Nehru Foundation for Development) Ahmedabad, for the year 1986-87.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1986-87 along with the Audited Statement of Accounts, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for the Prevention and Control of Water Pollution, New Delhi for the year 1986-87.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 1st December, 1987. Rajya Sabha agreed without any amendment to the Auroville (Emergency Provisions) Amendment Bill. 1987, passed by Lok Sabha on the 12th November, 1987.
- (ii) That at its sitting held on the 1st December, 1987, Rajya Sabha passed the Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Amendment Bill, 1987.

5. Bill passed by Rajya Sabha-Laid on the Table

THE CINE-WORKERS AND CINEMA THEATRE WORKERS (REGULATION OF EMPLOYMENT) AMENDMENT BILL. 1987.

6. Matters under Rule 377

 \checkmark (1) Shri Sharad Dighe raised a matter regarding need to clear the proposal of Government of Maharashtra for nationalisation of Shreeniwas Cotton Mills, Bombay.

(2) Dr. Chander Shekhar Tripathi raised a matter regarding need to provide a Railway line between Sahajwan and Utrola in Uttar Pradesh in the Eighth Five Year Plan.

 \checkmark (3) Shri Birbal raised a matter regarding need to remove the pumps installed in Sarhind Feeder canal to enable Rajasthan to get its full share of water.

 $\sqrt{4}$ Shri Manvendra Singh raised a matter regarding need to fix responsibility for the decision to decontrol the price of vitamin bulk drugs which has led to steep increase in the prices of Vitamin formulations.

 $\sqrt{5}$ Shri Ram Narain Singh raised a matter regarding need to allot the work of SYL Canal to a Central Agency to complete the project within a reasonable time.

 $\sqrt{6}$ Shri Ashok Gehlot raised a matter regarding need to direct the Government of Rajasthan to complete the projects for supply of water to Jodhpur City on a war-footing.

 \checkmark (7) Shri Anandi Charan Das raised a matter regarding need to expedite the maintenance and conservation work of the ancient temples located at Puri.

 \checkmark (8) Shri Ram Bhagat Paswan raised a matter regarding need to stop exploitation of farmers by the DDA and to set up a Parliamentary Committee to evaluate its performance.

 $\sqrt{(9)}$ Shri Gadadhar Saha raised a matter regarding need for early clearance to Bakreswar Thermal Project in the State sector.

7. Supplementary demands for grants (General)-1987-58

Discussion on the Supplementary Demands for Grants Nos. 1, 4, 5, 6, 10, 18, 22, 27, 37, 44, 48, 54, 58, 59, 64, 67, 69, 76, 88 and 93 in respect of the Budget (General) for 1987-88 and the cut motions thereto move on the 2nd December, 1987. continued.

The following members took part in the debate:---

- (1) Shri Bhattam Sriramamurty
- (2) Shri Murli Deora
- (3) Shri Haroobhai Mehta

(4) Dr. Sudhir Roy

- (5) Shri Dharam Pal Singh Malik
- (6) Shri Madhusudan Vairale
- (7) Dr. (Smt.) Phulrenu Guha
- (B) Smt. Gesta Mukherjee
- (9) Dr. Prabhat Kumar Mishra
- (10) Shri Jujhar Singh
- (11) Shri A. C. Shanmugam
- (12) Smt. Jayanti Patnaik
- (13) Shri Birinder Singh
- (14) Prof. Madhu Dandavate
- (15) Kum. Mamata Banerjee (speech unfinished)

The discussion was not concluded.

8. Discussion under Rule 193

Discussion on the rise in prices of essential commodities, raised by Dr. Chinta Mohan on the 26th November, 1987, continued.

The following members took part in the debate:--

- (1) Shri Sriballav Panigrahi
- (2) Prof. K. V. Thomas
- (3) Shri Girdhari Lal Vyas
- (4) Smt. Prabhawati Gupta
- (5) Shri M. Mahalingam
- (6) Shri P. R. Kumaramangalam
 - (7) Shri K. D. Sultanpuri
 - (8) Shri C. Janga Reddy

- (9) Smt. Usha Choudhary
 - (10) Shri Vir Sen

The discussion was not concluded.

6-06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th December, 1987)

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SUBHASH C. KASHYAP, Secretary-General.

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CORRIGENDUM

In Bulletin Part I dated 2nd December, 1987-

Page 6, Item 12, Line 2-

after '58' for '69' read '59'

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MGIPMRND-LS I-2066 LS-3-12-87-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 4, 1987 Agrahayana 13, 4909 (Saka)

No. 302

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Jaswantraj Mehta who was a member of First to Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 414, 417, 419, 420 and 422-424 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4167—4232, 4234— 4260, 4262—4274, 4276—4281, 4283—4296, 4298—4373, 4375—4378 and 4380—4398 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year #1986-87 together with Audited Accounts.

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- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1986.87.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
 - (i) The Alaknanda Gramin Bank (Meeting of Board) Rules, 1986, published in Notification No. S.O. 58 in Gazette of India dated the 10th January, 1987.
 - (ii) The Bhagalpur Banka Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 59 in Gazette of India dated the 10th January, 1987.
 - (iiii) The Begusarai Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 60 in Gazette of India dated the 10th January, #987.
 - (iv) The Bikaner Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 61 in Gazette of India dated the 10th January, 1987.
 - (v) The Visveshwarya Grameena Bank (Meetings of Board) Rules. 1986, published in Notification No. S.O. 62 in Gazette of India dated the 10th January, 1987.
 - (vi) The Pithoragarh Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 63 in Gazette of India dated the 10th January, 1987.
 - (vii) The Ganga Yamuna Gramin Bank (Meetings of Board) Rules. 1986, published in Notification No. S.O. 64 in Gazette of India dated the 10th January, 1987.

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- (viii) The Gwalior Datia Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 65 in Gazette of India dated the 10th January, 1987.
- (ix) The Buldhana Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 66 in Gazette of India dated the 10th January, 1987.
 - (x) The Parvatiya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 67 in Gazette of India dated the 10th January, 1987.
 - (xi) The Adhiyaman Grama Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 68 in Gazette of India dated the 10th January, 1987.
- (xii) The Malwa Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 69 in Gazette of India dated the 10th January, 1987.
- (xiii) The Faridkot Bhatinda Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 70 in Gazette of India dated the 10th January, 1987.
- (xiv) The Kanakadurga Gramin Bank (Meetings of Board) Rules, 1986 published in Notification No. S.O. 71 in Gazette of India dated the 10th January, 1987.
 - (xv) The Thane Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 72 in Gazette of India dated the 10th January, 1987.
- (xvi) The Vidisha Bhopal Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 73 in Gazette of India dated the 10th January, 1987.

- (xvii) The Vallalar Grama Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 74 in Gazette of India dated the 10th January, 1987.
- (4) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Hundred Rupees (containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent), Twenty Rupees and One Rupee (containing Copper 75 per cent and Nickel 25 per cent), coined on the theme "Small Farmers" (on the occasion of celebration of the Seventh World Food Day on the 16th October, 1987) Rules, 1987, (Hindi and English versions) published in Notification No, S.O. 916(E) in Gazette of India dated the 12th October, 1987, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (5) A copy of Notification No. G.S.R. 922(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 1987 making certain amendment to Notification No. G.S.R. 734 dated the 23rd August, 1958, under section 43 of the Life Insurance Corporation Act, 1956.
- (6) G.S.R. 913(E) (Hindi and English versions) published in Gazette of India dated the 16th November, 1987 making certain amendment to Notification No. 345/86-Customs dated the 16th June, 1986, under section 159 of the Customs Act, 1962 together with an explanatory note.
- (7) G.S.S. 925(E) (Hindi and English versions) published in Gazette of India dated the 20th November, 1987 making certain amendment to Notification No. 110-Customs dated the 17th February, 1986, so as to allow the benefit of assessment under Heading No. 98.01 of the First Schedule to the Customs Tariff Act, 1975, in respect of goods imported for Operation Flood II and Flood III Projects of the Indian Dairy Corporation, under section 10 of the Customs Tariff Act, 1975.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the India Tea and Restaurants Limited Bombay, for the year 1985-86.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1986-87.
 - (ii) Annual Report of the Projects and Equipment. Corporation of India Limited, New Delhi, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) (a) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam (Kerala) for the year 1986-87 together with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam (Kerala) for the year 1986-87.

A copy of Notification No. 372/87-Customs (Hindi •(11) and English versions) published in Gazette of India dated the 4th December, 1987 making further amendment in Notification No. 86 80-Customs, dated the 23rd April, 1980 seeking to reduce the

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^{*}Laid at 1.04 P.M.

basic customs duty on caprolactam from 65 per cent ad valorena to 45 per cent ad valorena under section 159 of the Customs Act. 1962 together with an explanatory note.

5. Assent to Bill

Secretary-General laid on the Table the Representation of the People (Third Amendment) Bill, 1987 passed by the Houses of Parliament during the current session and assented to.

6. Minutes of the Committee on absence of members

Chaudhary Ram Parkash laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on absence of Members from the sittings of the House held on the 26th November, 1987.

7. Report of the Committee on subordinate Legislation

Shri Shyam Lal Yadav presented the Sixteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

8. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th December 1987.

0. Supplementary demands for grants (General)- 1987-88

Discussion on the Supplementary Demands for Grants Nos. 1, 4, 5, 6, 10, 18, 22, 27, 37, 44, 48, 54, 58, 59, 64, 67, 69, 76, 88 and 93 in respect of the Budget (General) for 1987-88 and the cut motions thereto moved on the 2nd December, 1987, continued.

The following members took part in the debate:

- (1) Kum. Mamata Banerjee
- (2) Shri Jagannath Patnaik
- (3) Shri Janardhana Poojary

(Lok Sabha adjourned at 1.05 and re-assembled at 2.11 P.M.)

(4) Shri Bhadreswar Tanti

- (5) Shri Ram Swaroop Ram
- (6) Shri Aziz Qureshi
- (7) Shri C. Janga Reddy

The discussion was not concluded.

10. Motion regarding forty-fourth report of the Committee on Private Members' Bills and Resolutions

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Shrimati Sunderwati Nawal Prabhakar moved the following motion:-

"That this House do agree with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1987 subject to the modification that para 4 and sub-para (ii) of para 5 thereof relating to allocation of time to Resolutions, be omitted."

The motion was adopted.

11. Private Members' Bills Introduced

V (1) The Youth Bill, 1987, by Shri Hannan Mollah.

 \checkmark (2) The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 201), by Shri V. S. Krishna Iyer.

 $\sqrt{(3)}$ The Constitution (Amendment) Bill, 1987 (Insertion of new article 30A), by Shri S. M. Guraddi.

 \checkmark (4) The Public Interest Litigation Bill, 1987 by Shri Shantaram Naik

 $\sqrt{(5)}$ The Bureau of Indian Standards (Amendment) Bill, 1987 (Amendment of section 14), by Shri Shantaram Naik.

(6) The Constitution (Amendment) Bill 1987 (Amendment of article 51A), by Shri Shantaram Naik.

(7) The Sati Prevention Bill, 1987 by Shri Ram Bahadur Singh.

 \checkmark (8) The Prohibition of Tests for Pre-birth Sex Determination Bill, 1987, by Shrimati Meira Kumar.

12. Private Member's Bill—Negatived

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Amendment of article 244 etc.) by Shri Piyus Tiraky.

On the motion for consideration of the Bill, the House divided: Aves **9: Noes **91.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and Conduct of Business in Lok Sabha and in a cordance with the provisions of the Constitution.

13. Private Member's Bill—Under Consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Insertion of new article 15A), by Shri Thampan Thomas.

The motion for consideration of the Bill was moved by Shri Thampan Thomas.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Dr. G. S. Rajhans
- (3) Shri Braja Mohan Mohanty
 (4) Dr. (Smt.) Phulrenu Guha
 (5) Shri A. C. Shanmugam

- (6) Shri Harish Rawat
- (7) Kum. Mamata Banerjee
- (8) Shri Ramashray Prasad Singh
- (9) Smt. Jayanti Patnaik
- (10) Prof. Saif-ud-Din Soz

The discussion was not concluded.

A4. Half-an-hour Discussion

Prof. Saif-ud-Din Soz raised a discussion on the points arising out of the answer given by the Minister of Agriculture on 23rd November, 1987 to Starred Question No. 231 regarding payment of wages to beneficiaries of NREP.

Shri Ramanand Yaday replied to the discussion.

6-38 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday the 7th Decem-'ber, 1987)

> SUBHASH C. KASHYAP, Secretary-General.

****Subject** to correction

MGIPMRND-LS I-2087 LS-4-12-87-800.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Monday, December 7, 1987 Agrahayana 16, 1909 (Saka)

No. 303

11-01 A.M.

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1. Starred Questions

Starred Questions Nos. 436–438, 440, 441, 447 and 451 were orally answered. Replies to the remaining questions were laid on the Table.

2. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Civil Aviation regarding Hike in Air India Airfare was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4399-4424, 4426-4495, 4497-4507, 4509-4542. 4544-4634 and 4634-A were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
- (i) Review by the Government on the working of the Hindustan Prefab Limited. New Delhi, for the year 1986-87.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1986-87 along with the audited accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) correcting the reply given on 16 November, 1987 to Unstarrec) Question No. 1431 by Sarvashri Mullapally Ramachandran and Uttambhai H. Patel and Shrimati Patel Ramaben Ramjibhai Mavani regarding Children Film Society of India.
- (3) A statement (English version) correcting the replies given on 30 November, 1987 to Unstarred Question Nos. 3371 and 3431 by Shri Amarsinh Rathawa and Dr. B. L. Shallesh, regarding (i) Rate of EPF contribution and (ii) Companies defaulting in Provident Fund arrears, respectively.
- (4) Annual Report (Hindi and English versions) of the Employees Provident Fund Organisation for the year 1986-87.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1986-87 along with Audit Report thereon, under section 26 of the National Capital Region Planning Board Act, 1985.
- (6) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the National Capital Region Planning Board, New Delhi, for the year 1986-87.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (a) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited, for the year 1986-87.

- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Projects and Development India Limited, for the year 1986-87.
- (ii) Annual Report of the Projects and Development India Limited, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, for the year 1986-87.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the National Fertilizers Limited for the year 1986-87.
- (ii) Annual Report of the National Fertilizers Limited, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Madras Fertilizers Limited, for the year 1986-87.
- (ii) Annual Report of the Madras Fertilizers Limited, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, for the year 1986-87.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd December 1987, Rajya Sabha agreed without any amendment to the Railway Claims Tribunal Bill, 1987, passed by Lok Sabha on the 1st December, 1987.

6. Report of the Railway Convention Committee (1985)

SHRI SUBHASH YADAV presented the Ninth Report (Hindi and English versions) of the Railway Convention Committee on "On-going Railway line Projects".

7. Presentation of Petition

SHRI INDRAJIT GUPTA presented a petition signed by Shri R. K. Ratnakar and others regarding uniformity in wages, payment of provident fund arrears and provision of house-sites to Bidi workers.

8. Motion regarding Report of the Joint Committee-Extension of time

SHRI SOMNATH RATH moved the following motion:-

"That this House do further extend upto the last day of the Budget Session, 1988, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

The motion was adopted.

9. Government Bill—Introduced

THE FINANCE (AMENDMENT) BILL, 1987

19. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Finance (Amendment) Ordinance, 1987 was laid on the Table.

11. Government Bill-Introduced

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THE CUSTOMS AND CENTRAL EXCISES LAWS (AMENDMENT) BILL, 1987

12. Matter Under Rule 377

(1) Shri I. Rama Rai raised a matter regarding need to take measures to protect the interest of arecanut growers of Kerala and Karnataka.

 \checkmark (2) Shri Hussain Dalwai raised a matter regarding need to reconsider the decision to allot the plot meant for a garden in a residential area of Bombay to the Helicopter Corporation of India.

 $\sqrt{3}$ Shri Satyendra Narain Sinha raised a matter regarding need to ensure social security in old age by introducing national pension plan.

(4) Shri Jujhar Singh raised a matter regarding need to reorient the functioning of the Ministry of Welfare.

 $\sqrt{(5)}$ Shri Madan Pandey raised a matter regarding need for rapid industrialisation of backward districts of eastern Uttar Pradesh, particularly Gorakhpur division.

 \checkmark (6) Smt. N. P. Jhansi Lakshmi raised a matter regarding need to provide broad gauge line from Tirupathi to Katpadi via Pakala.

 \checkmark (7) Sri K. M. R. Janarthanan raised a matter regarding need to fix the price of oil seeds in accordance with the percentage of oil content therein.

 $\sqrt{8}$ Prof. Narain Chand Parashar raised a matter regarding need to give Hill Compensatory Allowance to all Government employees irrespective of altitude

13. Supplementary Demands for Grants (General)-1987-88

Discussion on the Supplementary Demands for Grants Nos. 1, 4, 5, 6, 10, 18, 22, 27; 37; 44; 48; 54; 58; 59; 64; 67; 69; 76; 88 and 93 in respect of the Budget (General) for 1987-88 and the cut motions thereto moved on the 2nd December, 1987, continued.

The following members took part in the debate:---

- (1) Shri Somnath Rath
- (2) Shri Ram Narain Singh
- (3) Shri P. Namgyal
- (4) Shri Gokul Saikia

- (5) Shri Banwari Lal Bairwa
- (6) Shri V. Krishna Rao
- (7) Dr. Datta Samant
- (8) Shri K. P. Singh Deo

Shri B. K. Gadhvi replied to the debate.

All the cut motions were negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1987-88 were voted in full.

/14. Government Bill-Introduced

THE APPROPRIATION (NO. 5) BILL, 1987

15. Government Bill-Passed

THE APPROPRIATION (NO. 5) BILL, 1987

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

16. Statement by Minister

The Minister of State in the Ministry of External Affairs made a statement regarding the recent deliberations in the US Congress on South Asia.

17. Government Bill-Under Consideration

THE EQUAL REMUNERATION (AMENDMENT) BILL, 1987, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate:--

- (1) Dr. Datta Samant
- (2) Kum. Mamata Banerjee
- (3) Dr. Manoj Pandev
- (4) Shri Gadadhar Saha
- (5) Shri Shanti Dhariwal
- (6) Smt. Kishori Sinha
- (7) Shri Vijoy Kumar Yadav(8) Shri Virdhi Chander Jain
- (9) Dr. G. S. Raihans
- (10) Shri Thampan Thomas
- (11) Dr. (Smt.) Phulrenu Guha
- (12) Shri Bapulal Malviya
- (13) Shri Bhadreswar Tanti

The discussion was not concluded.

18/Discussion Under Rule 193

Shri S. Jaipal Reddy raised a discussion on the statement made by the Minister of State in the Ministry of External Affairs in the House on 7th December, 1987 regarding the recent deliberations in the U.S. Congress on South Asia.

The following members took part in the debate:----

- (1) Shri Dinesh Singh
- (2) Shri E. Ayyapu Reddy
- (3) Shri Bhagwat Jha Azad
- (4) Shri Saifuddin Chowdhary
- (5) Prof. K. K. Tewari

The discussion was not concluded.

19. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Forty-sixth Report of the Business Advisory Committee.

6.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th December, 1987)

SUBHASH C. KASHYAP.

Secretary-General.

MGIPMRND-LS I-2116 LS-7-12-87-800

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 8, 1987 Agrahayana 17, 1909 (Saka)

No. 304

11 A.M.

1. Starred Questions

Starred Questions Nos. 456, 458—460, 462, 463, 465 and 466 were orally answered. Replies to the remaining questions were laid on the Table.

/2. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Communications regarding Second Digital Phone Unit was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4635-4835, 4837-4842, 4844-4868 and 4868-A were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Scooters India Limited for the year 1986-87.
- (ii) Annual Report of the Scooters India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Governet ment on the working of the Triveni Structural Limit ed for the year 1986-87.
- (ii) Annual Report of the Triveni Structural Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited for the year 1986-87.
- (ii) Annual Report of the Tungabhadra Steel Products Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Instrumentation Limited, for the year 1986-87.
- (ii) Annual Report of the Instrumentation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Salts Limited for the years 1985 to 1987.
- (ii) Annual Report of the Hindustan Salts Limited for the years 1985 to 1987 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Sambhar Salts Limited for the years 1985 to 1987.
- (ii) Annual Report of the Sambhar Salts Limited for the years 1985 to 1987 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the Praga Tools Limited for the year 1986-87.

- (ii) Annual Report of the Praga Tools Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited for the year 1986-87.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) A statement regarding Review by the Government on the working of the HMT Limited for the year 1986-87.
- (ii) Annual Report of the HMT Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (j) (i) A statement regarding Review by the Government on the working of the National Industrial Development Corporation Limited for the year 1986-87.
- (ii) Annual Report of the National Industrial Development Corporation Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Singareni Collieries Company Limited for the year 1986-87.
- (ii) Annual Report of the Singareni Collieries Company Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A copy of the Indian Telegraph (Fifth Amen, ent) Rules, 1987 (Hindi and English versions) public in Notification No. G.S.R. 837 in Gazette of Indated the 5th October, 1987 under sub-section (5) section 7 of the Indian Telegraph Act, 1885.
- (4) A copy of the Rice-Milling Industry (Regulation and Licensing) (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 935(E) in Gazette of India dated the 25th November, 1987 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (5) A copy of Notification No. S.O. 1014(E) (Hindi and English versions) published in Gazette of India dated the 24th November, 1987 regarding delegation of powers of the State Government to Union Territories Administrations under section 34 of the Bureau of Indian Standards Act, 1986 issued under article 239(1) of the Constitution.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1985-86.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards for the year 1986-87 along with Audited Accounts under section 23 of the Bureau of Indian Standards Act, 1986.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standards for the year 1986-87.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A, of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited for the year 1986-87.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited for the year 1986-87.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Gas Authority of India Limited for the year 1986-87.
 - (ii) Annual Report of the Gas Authority of India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Corporate Plan—1985—2005 (Hindi and English versions) of the Oil and Natural Gas Commission.
- (11) A copy of the Passenger Cars fitted with Handicapped Control Gadgets (Restriction on Re-Sale) Order, 1987 (Hindi and English versions) published in Notification No. S.O. 806(E) in Gazette of India dated the 1st September, 1987 issued under section 18-G of the Industries (Development and Regulation) Act, 1951.
- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission for the year 1986-87 together with Audit Report thereon.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Khadi and Village Industries Commission for the year 1986-87.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune. for the year 1986-87.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Dehradun for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Dehradun, for the year 1986-87.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Cochin, for the year 1986-87 under section 19 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board Cochin, for the year 1986-87.
- (16) A copy each of the following papers (Hind: and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited for the year 1986-87.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited for the year 1986-87.

- (ii) Annual Report of the Indian Petrochemicals Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Indian Drugs and Pharmaceutical Limited for the year 1986-87.
- (ii) Annual Report of the Indian Drugs and Pharmaceutical Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1986-87, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1986-87.
- (18) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 719(E) in Gazette of India dated the 18th August, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1986-87.
 - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Telephone Industries Limited for the year 1986-87.

- (ii) Annual Report of the Indian Telephone Industries Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Telecommunications Consultants India Limited for the year 1986-87.
- (ii) Annual Report of the Telecommunications Consultants India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited for the year 1986-87.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Statement by Minister

The Minister of State for Communications made a statement (i) correcting the reply given on the 5th May, 1987 to a supplementary by Shri Ananta Prasad Sethi, M.P. on Starred Question No. 911 regarding telecommunication facilities in rural areas, and (ii) giving reasons for delay in correcting the reply.

6. Motion regarding Forty-sixth Report of the Business Advisiory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 7th December, 1987."

The motion was adopted.

Thatters Under Rule 377

(2) Shri Ganga Ram raised a matter regarding need to formulate schemes to check environmental pollution in Agra and Ferozabad.

 $\sqrt{(2)}$ Shri R. P. Suman raised a matter regarding need to construct a railway bridge over Saryu river at Tanda-Kalwari ghat.

 \checkmark (3) Kum. Mamata Banerjee raised a matter regarding need to take necessary measures to solve the unemployment problem in the country.

 $\sqrt{4}$ Dr. Prabhat Kumar Mishra raised a matter regarding need to re-start Chilhati Cement Factory, Bilaspur.

 \checkmark (5) Shri Somnath Rath raised a matter regarding need to implement the schemes for rural electrification in Ganjam district of Orissa.

 $\sqrt{6}$ Shri V. S. Krishna Iyer raised a matter regarding need to introduce a direct train from Bangalore to Eastern Uttar Pradesh and Bihar via Gorakhpur-Lucknow.

 $\sqrt{(7)}$ Shri S. S. Bhoye raised a matter regarding need to set up T.V. relay Centre at Sapshringi and Ankai areas of Nasik district, in Maharashtra.

 $\sqrt{(8)}$ Shri Suresh Kurup raised a matter regarding need to recognise the Degrees issued by the Medical Colleges of Nigeria.

*8. Statutory Resolution----Negatived

Shri C. Janga Reddy moved the following Resolution:-

"That this House disapproves of the Finance (Amendment) Ordinance, 1987 (Ordinance No. 6 of 1987) promulgated by the President on the 19th September, 1987."

After discussion as indicated in para 9 below, the Resolution was negatived.

*9. Government Bill—Passed

THE FINANCE (AMENDMENT) BILL, 1987.

The motion for consideration of the Bill was moved by Shri B. K. Gadhvi.

*Discussed together.

The following members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration.

(1) Shri Ananda Gajapathi Raju

- (2) Dr. Sudhir Roy
- (3) Shri Girdhari Lal Vyas
- (4) Shri H. M. Patel
- (5) Shri Haroobhai Mehta

Shri B. K. Gadhvi replied to the debate.

Shri C. Janga Reddy spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1. the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.46 P.M. and re-assembled at 2.47 P.M.

10. Discussions under Rule 193

(i) Discussion on the statement made by the Minister of State in the Ministry of External Affairs in the House on 7th December, 1987 regarding the recent deliberations in the US Congress on South Asia, raised by Shri S. Jaipal Reddy continued.

The following members took part in the debate:---

- (1) Shri Indrajit Gupta
- (2) Shri G. G. Swell
- (3) Shri Dinesh Goswami
- (4) Shri B. R. Bhagat
- (5) Shri Saleem I. Shervani

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- (6) Shri N. V. N. Somu
- (7) Shri Bipin Pal Das
- (8) Prof. N. G. Ranga

Shri K. Natwar Singh replied to the discussion.

The discussion was concluded.

(ii) Shri Amal Datta raised a discussion on the closure of a number of industrial units.

The following members took part in the debate:----

- (1) Dr. G. S. Rajhans
- (2) Shri B. B. Ramaiah
- (3) Shri Y. S. Mahajan
- (4) Shri Thampan Thomas
- (5) Kum. Mamata Banerjee
- (6) Shri N. V. N. Somu
- The discussion was not concluded.
- 7 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th December, 1987)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I -2141 LS-8-12-87-800.

LOK SABHA

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 9, 1987/Agrahayana 18, 1909 (Saka)

No. 305

11 A.M.

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1. Starred Questions

Starred Questions Nos. 476-481 and 483 were orally answered. Replies to the remaining questions were laid on the Table.

2 Unstarred Questions

Replies to Unstarred Questions Nos. 4869–4896, 4898–4909, 4911–4928, 4930–5022, 5024–5062 and 5062-A were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding agreement concluded on 8th December, 1987 between General Secretary Gorbachev of U.S.S.R. and President Reagan of U.S.A. on elimination of land based intermediate nuclear missiles.

A. Statement by Minister

The Minister of Information and Broadcasting made a statement regarding change in timing of "Sansad Samachar" by Doordarshan.

5. Papers Laid on the Table

The following papers were laid on the Table:----

(1) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1986-87 along with Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council for the year 1986-87.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, for the year 1986-87.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited for the year 1986-87.
 - (ii) Annual Report of the Semiconductor Complex Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Electronics Corporation of India Limited for the year 1986-87.
 - (ii) Annual Report of the Electronics Corporation of India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) A statement regarding Review by the Government on the working of the CMC Limited for the year 1986-87.
 - (ii) Annual Report of the CMC Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding keview by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1986-87.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune for the year 1986-87.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian institute of Astrophysics, Bangalore, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1986-87 together with Augit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1986-87.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay for the year 1986-87.
 - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1986-87.

(ii) A copy of the Annual Accounts (Hindi and Erlish versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1986-87 together with Audit Report thereon.

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- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1986-87.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1986-87.
 - (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1986-87.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1986-87 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1986-87.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1986 to 31st December, 1986.
 - (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's advice in certain cases mentioned in the Report.
 - (13) A copy of the Central Reserve Police Force (Amendment) Rules, 1987 (Hindi and English versions)

published in Notification No. G.S.R. 712 in Gazette of India dated the 26th September, 1987 under subsection (3) of section 18 of the Central Reserve Police Force Act, 1949.

- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:--
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1987 published in Notification No. G.S.R. 901 in Gazette of India dated the 5th December, 1987.
 - (ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1987 published in Notification No. G.S.R. 902 in Gazette of India dated the 5th December, 1987.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited for the year 1986-87.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

*(16) A copy of the Report (Hindi and English versions) of inquiry into events and circumstances leading to the arrangements entered into with Fairfax Group Inc. together with Memorandum of action taken thereon, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.

6. Messages from Rajya Sabha

(i) That at its sitting held on 8th December, 1987 Rajya Sabha agreed without any amendment to the National Housing Bank Bill, 1987, passed by Lok Sabha on the 23rd November. 1987.

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*Laid at 5 P.M.

**(ii) That at its sitting held on the 9th December, 1987, Rajya Sabha passed the Administrative Tribunals (Amendment) Bill, 1987.

7. Bill passed by Rajya Sabha-Laid on the Table

**THE ADMINISTRATIVE TRIBUNALS (AMENDMENT) BILL, 1987

8. Report of the Committee on Private Members' Bills and Resolutions

SHRI M. THAMBI DURAI presented the Forty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. Report of the Committee on Subordinate Legislation

SHRI SHYAM LAL YADAV presented the Seventeenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

10. Report of Joint Committee on Offices of Profit

KUMARI KAMLA KUMARI presented the Sixth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

11. Calling Attention

SHRI V. KISHORE CHANDRA S. DEO called the attention of the Minister of Agriculture to the reported delay in setting up gas based fertilizer plants along the Hazira-Bijaipur-Jagdishpur Pipeline resulting in heavy losses to the Gas Authority of India and the steps taken by the Government to expedite the projects.

The Minister of State in the Department of Fertilizers in the Ministry of Agriculture made a statement in regard thereto.

(Lok Sabha adjourned at 1.14 P.M. and reassembled at 2.17 P.M.)

12. Matters under Rule 377

 \checkmark (1) Shri Jagdish Awasthi raised a matter regarding need to introduce a direct fast train between Kanpur and Delhi.

**At 5.01 P.M.

(2) Chaudhari Manphool Singh raised a matter regarding need for early clearance to Gajner lift irrigation project submitted by Rajasthan Government.

 $\sqrt{(3)}$ Chaudhary Akhtar Hasan raised a matter regarding need to provide adequate financial assistance to meet the situation caused by drought in Muzzaffar Nagar, Uttar Pradesh.

 $\sqrt{4}$ Shri Shanti Dhariwal raised a matter regarding need to declare Rajasthan State Highway No. 17 as National Highway.

 $\sqrt{(5)}$ Shri Deep Narain Ban Mahant raised a matter regarding need to open L.P.G. agencies in Gonda and other Tehsil headquarters.

 \checkmark (6) Shri Krishna Singh raised a matter regarding need to provide deep drilling rigs for providing drinking water in drought affected districts of Bhind and Datia in Madhya Pradesh.

 $\sqrt{(7)}$ Shri Gopal Krishna Thota raised a matter regarding need to provide reservation for fishermen's children for training in the Central Institute of Fisheries and Engineering Training Centre at Visakhapatnam.

 $\sqrt{8}$ Shri P. Kolandaivelu raised a matter regarding need for central legislation to control and regulate the sale, possession and export of sandalwood oil

 $\sqrt{9}$ Shri Raj Kumar Rai raised a matter regarding need to take necessary measures to safeguard the interests of small handloom weavers.

13. Government Bill—Passed

/ THE EQUAL REMUNERATION (AMENDMENT) BILL, 1987, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri P. A. Sangma on the 7th December, 1987, continued.

The following members took part in the debate:--

- (1) Smt. Vyjayanthimala Bali
- (2) Shri Kali Prasad Pandey
- (3) Shri N. Dennis

- (4) Shri N. Sundararaj
- (5) Shri Madan Pandey

Shri P. A. Sangma replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. A. Sangma.

The motion was adopted and the Bill was passed.

14. Government Bill-under consideration

THE ALL INDIA COUNCIL FOR TECHNICAL EDUCA-TION BILL, 1987, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shrimati Krishna Sahi.

The following members took part in the debate:---

- (1) Shri R. P. Das
- (2) Shri Satyendra Narayan Sinha
- (3) Shri Shantaram Naik
- (4) Shri B. B. Ramaiah
- (5) Shri Chandulal Chandrakar
- (6) Shri P. Namgyal

The discussion was not concluded.

15. Discussion under Rule 193

Prof. Madhu Dandavate raised a discussion on the recent cases of alleged violation of the Foreign Exchange Regulation Act by certain individuals and companies and the action taken by the Government in the matter.

The following members took part in the debate: ---

- (1) Shri Shyam Lal Yadav
- (2) Shri Somnath Chatterjee

Shri B. K. Gadhvi replied to the discussion.

The discussion was concluded.

@16. Motion

Smt. Sheila Dikshit moved the following motion:-

"That the sitting of the House be extended upto 7-30 P.M. or even beyond till the Half-an-Hour Discussion is over."

On the motion, House divided, Ayes: % 41; Noes: % Nil. Accordingly, the motion was adopted.

(Lok Sabha adjourned at 7-10 P.M. and re-assembled at 7-28 P.M.)

17. Half-an-Hour Discussion

Dr. Datta Samant raised adiscussion on the points arising out of the answer given by the Minister of Industry on the 10th November, 1987 to Starred Question No. 46 regarding Guidelines on Wage Policy of Public Enterprises.

Shri J. Vengal Rao replied to the discussion.

8-11 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th December, 1987)

SUBHASH C. KASHYAP, Secretary-General.

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@At 6.35 P.M. ¹⁷Subject to correction

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 10, 1987 Agrahayana 19, 1909 (Saka)

No. 306

14 A.M.

1. Starred Questions

Starred Questions Nos. 498-504 were orally answered. Replies to the remaining questions were laid on the Table.

2. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Labour regarding expert group on National Council for Safety in Mines was orally answered and supplementaries thereon were also answered.

3. Unstarred Ouestions

Replies to Unstarred Questions Nos. 5063-5297, 5297-A and 5297-B were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

 A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)— Part V—Resume of the Company Auditors' Reports and comments on Accounts of Government Companies under article 15% (1) of the Constitution.

- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companie Act, 1956:—
 - (i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1985-86.
 - (ii) Annual Report of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the North Eastern Regional Agricultural Marketing Corporation Limited for the year 1986-87.
 - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Modern Food Industries (India) Limited for the year 1986-87.
 - (ii) Annual Report of the Modern Food Industries (India) Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1986-87.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Visakhapatnam Steel Project (Rashtriya Ispat Nigam Limited) for the year 1986-87.
 - (ii) Annual Report of the Visakhapatnam Steel Project (Rashtriya Ispat Nigam Limited) for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Vijayanagar Steel Limited for the year 1986-87.
 - (ii) Annual Report of the Vijayanagar Steel Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Bharat Refractories Limited for the year 1986-87.
 - (ii) Annual Report of the Bharat Refractories Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government on the working of the Manganese Ore (India) Limited for the year 1986-87.

- (ii) Annual Report of the Manganese Ore (India) Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Sponge Iron India Limited for the year 1986-87.
- (ii) Annual Report of the Sponge Iron India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Housing and Urban Development Corporation, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Housing and Urban Development Corporation, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
- (i) A statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited for the year 1986-87.
- (ii) Annual Report of the India Tourism Development Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Railway Protection Force Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 951(E) in Gazette of India dated the 3rd December, 1987 under sub-section (3) of section 2° of the Railway Protection Force Act, 1957.

- (9) A copy of the Visakhapatnam Harbour Craft (Amendment) Rules, 1987 (Findi and English versions) published in Noulication No. G.S.R. 875(E) in Gazette of India dated the 28th October, 1987 under sub-section 2B of section 6 of the Indian Ports Act, 1908.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Cochin Snipyard Limited for the year 1986-87.
 - (ii) Annual Report of the Cochin Shipyard Limited for the year 1986-87 along with Audited Accounts and the comments or the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited for the year 1986-87.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited for the year 1986-87 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Shipping Corporation of India Limited for the year 1985-86.
 - (ii) Annual Report of the Shipping Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (c) of item (10) above.

- (12) (i) A copy of the Annual Report (Hindi and Eng) hish versions) of the Cochin Dock Labour Board, Cochin, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Dock Labour Board, Cochin, for the year 1986-87.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1986-8/ along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Dock Labour Board, Cochin, for the year 1986-87.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board for the year 1986-87.
- (15) A copy of the Appellate Tribunal for Forfeited Property (Fees) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1035(E) in Gazette of India dated the 2nd December, 1987 together with an explanatory memorandum under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.
- (16) A copy of Notification No. S.O. 1030(E) (Hindi and English versions) published in Gazette of India dated the 30th November, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of French Francs, Italian Lire and Japanese Yen into Indian currency or vice-versa under section 159 of the Customs Act, 1962.

- (17) A copy each of Notification Nos. 260|87-CE to 262| 87-CE (Hindi and English versions) published in Gazette of India dated the 9th December, 1987 together with an explanatory memorandum regarding changes in the additional excise duty structure on man-made fabrics, issued under the Central Excise Rules, 1944.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 28 of the Rampur Raza Library Act, 1975:—
 - (i) The Rampur Raza Library (Board Meetings) Regulations, 1987 published in Notification No. F. 8-4/RRL/84 in Gazette of India dated the 8th August, 1987.
 - (ii) The Rampur Raza Library (Administration) Regulations, 1987 published in Notification No.
 F. 8-4/RRL/84 in Gazette of India dated the 8th August, 1987.
- (19) A copy of the Asiatic Society Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 889(E) in Gazette of India dated the 3rd November, 1987 under sub-section (3) of section 15 of the Asiatic Society Act, 1984.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1986-87 together with Audit Report thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Aligarh Muslim University, Aligarh, for the year 1985-86.

- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and Engnish versions) of the Technical Teachers' Training Institute, Bhopal for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Bhopal, for the year 1986-87.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1986-87.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Madras, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Madras, for the year 1986-87.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1986-87.
- (ii) A copy of the Audited Accounts (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1986-87.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1986-87.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library for the year 1986-87 along with Audited Accounts under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library for the year 1986-87.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, for the year 1986-87.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Lucknow, for the year 1986-87.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region), Madras, for the year 1986-87.

- (31) (i) A copy of the Annual Report (Hindi and Englishing in the Board of Apprenticeship Training (Western Region) Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1986-87
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1986-87.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training (Eastern Region) Calcutta, for the year 1986-87.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1986-87.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1986-87.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat for the year 1986-87.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1986-87 together with Audit Report thereon.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1986-87.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1986-87.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1986-87.
- (40) (i) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1985-86 together with Audit Report thereon.
- (41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering Cd⁽¹⁾ lege, Rourkela, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1986-87.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1986-87.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedupr, for the year 1986-87.
- (45) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College Warangal, for the year 1986-87 together with Audit Report thereon.
- (46) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1986-87 along with Audited Accounts.
- (47) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfore Board, New Delhi. for the year 1986-87.

- (48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Bharat Gold Mines Limited for the year 1986-87.
- (ii) Annual Report of the Bharat Gold Mines Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Aluminium Company Limited for, the year 1986-87.
- (ii) Annual Report of the Bharat Aluminium Company Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited for the year 1986-87.
- (ii) Annual Report of the Mineral Exploration Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited for the year 1986-87.
 - (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Latex Limited for the year 1986-87.

- (ii) Annual Report of the Hindustan Latex Limited for the year 1986-87 along with Audited Accound and the comments of the Comptroller and Auditor General thereon.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1986-87.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, for the year 1985-86.
- (52) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1986-87.
- (54) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the National Institute of Ayurveda, Jaipur, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting Year.

- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1986-87.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India for the year 1986-87.
- (57) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1986-87 together with Audit Report thereon.
- (58) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting Year.
- (59) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair for the year 1986-87.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

*(60) A copy of Notification No. 263|87-Central Excise (Hindi and English versions) published in Gazette of India dated the 10th December, 1987 together with an explanatory memorandum regarding exemption to equipment and stores intended for systems and subsystems of the Integrated Guided Missiles to be developed under the Integrated Guided Missiles Development Programme of the Government of India in the Ministry of Defence from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944.

5. Amendments to Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha (Third Edition)

 \checkmark Secretary-General laid on the Table a copy of the amendments to Direction 124A (Hindi and English versions) issued by the Speaker under the Rules and Procedures and Conduct of Business in Lok Sabha.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Comptroller and Auditor-General's (Duties, Powers and Condition's of Service) Amendment Bill, 1987.

7. Report of Estimates Committee

Smt. Chandra Tripathi presented the Fifty-first Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Fortyfourth Report of the Committee (8th Lok Sabha) on the Planning Commission—System and Procedure for appraisal of Plan Schemes.

^{*}Laid at 10.25 P.M.

8. Report of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ram Ratan Ram laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tours of Study Group I of the Committee on its visit to Bombay, Bangalore, Coimbatore, Ooty, Mysore and Hyderabad during October, 1987.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Guwahati, Shillong, Imphal and Calcutta during October, 1987.

9. Report of the Committee on Government Assurances

Prof. Narain Chand Parashar presented the Ninth Report (Hindi and English versions) of the Committee on Government Assurances.

10. Motion of no-confidence in the Council of Ministers

The Speaker informed the House that he had received three idential notices of Motions of No-Confidence in the Council of Ministers from Sarvashri C. Madhav Reddy, Basudeb Acharia, Mohd. Mahfooz Ali Khan, Dinesh Goswami, Piyus Tiraky, Prof. Madhu Dandavate, Sarvashri Indrajit Gupta, H. A. Dora, V. Kishore Chandra S. Deo, Mewa Singh Gill, Bhai Shaminder Singh, Dr. Datta Samant, Shri N. V. N. Somu, Dr. A. K. Patel and Shri C. Janga Reddy.

Shri C. Madhav Reddy who was the first signatory in all the three notices then asked for leave of the House to move the motion of No-Confidence in the Council of Ministers.

The Speaker asked those Members who were in favour of leave being granted to rise in their place. As not les than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up immediately.

- Shri C. Madhav Reddy then moved the following motion:---
 - "That this House expresses its want of confidence in the Council of Ministers."

The following members took part in the debate:-

(1) Shri Bhagwat Jha Azad

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.32 P.M.

- (2) Shri Somnath Chatterjee
- (3) Shri Jagan Nath Kaushal
- (4) Shri S. Jaipal Reddy
- (5) Shri P. R Kumaramangalam
 - (6) Shri P. Kolandaivelu
 - (7) Shri Naravan Datt Tiwari
 - (8) Smt Geeta Mukherjee
 - (9) Shri R. L. Bhatia
 - (10) Shri Dinesh Goswami
 - (11) Shri K. C. Pant
 - (12) Shri Arif Mohd. Khan
 - (13) Shri Ghulam Nabi Azad
 - (14) Shri Z. R. Ansari
 - (15) Shri K. P. Unnikrishnan
 - (16) Shri Charanjit Singh Walia

The discussion was not concluded.

11. Sittings of Lok Sabha on Monday, 14th December and Taesday, 15th December, 1987 . .

On a suggestion made by Shri H. K. L. Bhagat the House decided to sit also on Monday, the 14th December and Tuesday, the 15th December, 1987 for transaction of Government business.

10-27 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th December, 1987)

SUBHASH C. KASHYAP.

Secretary-General.

MGIPMRND-LS I-2176 LS-10-12-87-800

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 11, 1987 Agrahayana 20, 1909 (Saka)

No. 307

11.01 A.M.

1. Starred Questions

Starred Questions Nos. \$17, 519, 524, 526-528 and 580 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5298-5532 were laid on the Table.

A statement by the Minister of Commerce correcting the reply given on 20 November, 1987 to Hindi version of Unstarred Question No. 2261 regarding tobacco production in Andhra Pradesh was also laid on the Table today.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Plan 1987-88 (Hindi and English versions)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1986-87.
- (ii) A copy of the Treview (Hindi and English versions) by the Government on the working of the Coffee Board for the year 1986-87.

- (3) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1986-87 (General Fund).
- (4) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1985-86 (Pool Fund).
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1986-87.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Richardson and Cruddas (1972) Limited for the year 1986-87.
- (ii) Annual Report of the Richardson and Cruddas (1972) Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Bharat Yantra Nigam Limited for the year 1986-87.
- (ii) Annual Report of the Bharat Yantra Nigam Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited for the year 1986-87.
- (ii) Annual Report of the Bharat Leather Corporation Limited for the year 1985-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon

- (d) (i) A statement regarding Review by the Government on the working of the Hindustan Paper Corporation Limited for the year 1986-87.
- (ii) Annual Report of the Hindustan Paper Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited for the year 1986-87.
- (ii) Annual Report of the Bharat Heavy Electricals Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited for the year 1986-87.
- (ii) Annual Report of the Cement Corporation of India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited for the year 1986-87.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986--Union Government (Commercial)-Part IX-Bharat Refractories Limited and its subsidiary-India Fibrebricks and Insulation Company Limited under article 151(1) of the Constitution.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Pawan Hans Limited for the year 1985-80.

- (ii) Annual Report of the Pawan Hans Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 932(E) in Gazette of India dated the 25th November, 1987 under sub-section (3) of section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.
- (11) A copy of the Employees' State Insurance Corporation (Director of Administration) Recruitment Regulations, 1986 (Hindi and English versions) published in Notification No. 1(1)-2/72-Estt. I(A). Col. II in Gazette of India dated the 1st March, 1986 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of Notification No. G.S.R. 929(E) (Hindi and English versions) published in Gazette of India dated the 24th November, 1987 together with an explanatory memorandum regarding exemption to Chairman of the Council of Ministers of U.S.S.R. and other members of the delegation who attended the State visit to India from 20th November to 25th November, 1987 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the state visit under section 41 of the Finance Act, 1979.
- (14) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 926(E) published in Gazette of India dated the 23rd November, 1987 together with an expla-

natory memorandum regarding exemption to video cassettes and video tapes of a predominantly educational character from the whole of the duty of excise leviable thereon.

- (ii) G.S.R. 933 (E) published in Gazette of India dated the 25th November, 1987 together with an explanatory memorandum regarding exemption to distilled water, conductivity water and water of similar purity and liquid air when used within the factory manufacture from the whole of the duty of excise leviable thereon.
- (iii) G.S.R. 934(E) published in Gazette of India dated the 25th November, 1987 together with an explanatory memorandum regarding exemption to liquified petroleum gases intended for use in the manufacture of propylene from so much of the duty of excise leviable thereon as in excess of the duty leviable on the quantity of L.P.G. consumed in the manufacture of propylene.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) The Transfer of Residence (Amendment) Rules, 1987 published in notification No. G.S.R. 949(E) in Gazette of India dated the 2nd December, 1987 together with an explanatory memorandum.
 - (ii) G.S.R. 942 (E) published in Gazette of India dated the 1st December, 1987 together with an explanatory memorandum making certain amendments to Notification 41/85-Customs dated the 28th February, 1985 so as to allow concessional rate to small scale manufacturers of such watches as well as whose programme is approved by the Directorate of Industries of the State/Union Territory.
 - (iii) G.S.R. 943(E) and 944(E) published in Gazette of India dated the 1st December, 1967 together with an explanatory memorandum regarding exemption to video cassettes recorded with predominantly educational material and meant for training of defence personnel when imported into India from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

- (iv) G.S.R. 954(E) published in Gazette of India, dated the 3rd December, 1987 together with all explanatory memorandum extending the validity of Notification No. 291/84-Customs dated the 28th December, 1984 upto the 31st December, 1990.
- (16) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the constitution:—
 - (i) Supplementary Report of the Comptroller and Auditor General of India for the year 1985-86 Union Government (Civil) — Part—I.
 - (ii) Supplementary Report of the Comptroller and Auditor General of India for the year 1985-86 Union Government (Civil)—Part II—Madras Atomic Power Projects.
- (17) A copy of the Bank of Maharashtra (Officers') Service Regulations, 1979 (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (18) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the years ended the 31st December, 1986.
- (19) A copy of the Review (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st December, 1986
- (20) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, for the year 1986-87 together with Audit report thereon.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) A statement regarding, Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited for the year 1986-87.

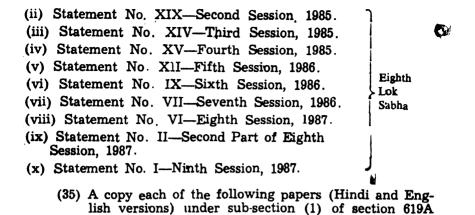
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- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1986-87.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepreneurship and Small Business Development for the year 1986-87.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1986-87.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1986-87.

- (26) (i) A copy of the Annual Report (Hindi and Englisn versions) of the Central Tool Room, Ludhiar for year 1986-87 along with Audited Accounts
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1986-87.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, for the year 1986-87.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited for the year 1986.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited for the year 1986 along with Audited A counts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Minerals and Metal Trading Corporation of India Limited for the year 1986-87.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration New Delhi for the year 1986-87.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1986-87 along with Audited Agcounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1986-87.
- (31) A copy of the Punjab Panchayat Samities and Zila Parishads (Temporary Supersession) Amendment Act, 1987 (No. 1 of 1987) published in Gazette of India dated the 10th October, 1987 under section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.
- (32) A copy of the Bhopal Gas Leak Disaster (Registration and processing of Claims) Amendment Scheme, 1987 (Hindi and English versions) published in Notification No. G.S.R. 927(E) in Gazette of India dated the 24th November, 1987 under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Insecticides Limited for the year 1986-87.
 - (ii) Annual Report of the Hindustan Insecticides Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (34) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XXI—Fourteenth Session, 1984. Sabha



(a) (i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited for the year 1986-87.

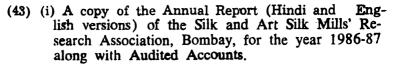
of the Companies Act. 1956:-

- (ii) Annual Report of the Bharat Electronics Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited for the year 1986-87.
- (ii) Annual Report of the Bharat Earth Movers Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited for the year 1986-87.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited for the year 1986-87 along

with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Rural Electrification Corporation Limited for the year 1986-87.
- (ii) Annual Report of the Rural Electrification Corporation Limited for the year 1986-87 along with Audited Acounts and the comments of the Comptroller and Auditor General thereon.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board Anand, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1986-87.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1986-87.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1986-87 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1986-87.
- (39) A statement (Hindi and English versions) explaining the reasons for not laying the Anaual Report and Audited Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1980-81 and onwards within the stipulated period of nine months after the close of the Accounting Year.

- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the National Jute Manufactures Corporation Limited for the year 1986-87.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Jute Corporation of India Limited for the year 1985-86.
 - (ii) Annual Report of the Jute Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited for the year 1986-87.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (b) of item (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1986-87.



- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1986-87.
- (44) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1986-87 along with Audited Accounts under sub-section (4) of section 13 of the Textiles Committee Act. 1963.
 - (45) (i) A copy of the Annual Report (Hindi asd English versions) of the Man Made Textiles Research Association, Surat, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Man Made Textiles Research Association. Surat, for the year 1986-87.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court Judges (Conditions of Service) Amendment Bill, 1987.

5. Minutes of Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai laid on the Table Minutes (Hindi and English versions) of the Forty-second to Forty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

. Statement by Minister

The Minister of State for Communications made a statement (i) correcting the reply given on the 25th August, 1987 to Starred Question No. 422 by Dr. (Smt.) Phulrenu Guha regarding telephone connections in West Bengal and (ii) giving reasons for delay in correcting the reply.

7. Government Bills-Introduced

√(i) THE CHANDIGARH (DELEGATION OF POWER∭) BILL, 1987.

 \checkmark (ii) THE DIRECT TAX LAWS (AMENDMENT) BILL, 1987.

8. Matters Under Rule 377

 \checkmark (1) Shri Manik Rao H. Gavit raised a matter regarding need to probe into the illegal felling of Sagwan trees in Nandanban forest of Maharashtra.

 \checkmark (2) Shri Sriballav Panigrahi raised a matter regarding need to check the increasing trend of consumption of drugs and liquor.

 \checkmark (3) Shri Shantaram Naik raised a matter regarding need to provide a statutory basis to the "Loan Melas" scheme.

 $\mathcal{N}(4)$ Shri Yogeshwar Prasad Yogesh raised a matter regarding need to provide adequate financial assistance for proper maintenance of residential schools for tribal students in Chhotanagpur and Santhal Pargana of Bihar.

(5) Shri Anadi Charan Das raised a matter regarding need to provide basic amenities to the slum dwellers in Delhi.

 $\sqrt{6}$ Smt. Jayanti Patnaik raised a matter regarding need to provide more facilities at Paradeep Port to increase export of iron ore from Orissa.

 $\sqrt{(7)}$ Shri Ramashray Prasad Singh raised a matter regarding need to remove corruption so as to lift the poor people above the poverty line.

 \checkmark (8) Shri Jitendra Prasad raised a matter regarding need to grant the status of a University to Jamia Milia.

 $\sqrt{(9)}$ Shri Kali Prasad Pandey raised a matter regarding need to establish a tourist centre at Sewan-Gopal Ganj in Bihar.

/9. Motion of no-confidence in the Council of Ministers

Further discussion on the following motion moved by Shri C. Madhav Reddy on the 10th December, 1987, was resumed:—

"That this House expresses its want of confidence in the Council of Ministers. The following members took part in the debate ----

- (1) Shri P. V. Narasimha Rao
- (2) Shri G. M. Banatwalla
- (3) Shri Ram Narain Singh
- (4) Shri N. V. N. Somu
- (5) Shri Rajiv Gandhi
- (6) Shri C. Madhav Reddy (By way of reply)

The motion was negatived.

(Lok Sabha adjourned at 3-56 P.M. and re-assembled at 4-35 P.M.)

10. Motion regarding Forty-fifth Report of the Committee on Private Members' Bills and Resolutions

Shrimati Usha Rani Tomar moved the following motion:---

"That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th December, 1987."

The motion was adopted.

11. Private Member's Resolution—Under Consideration

- "This House expresses its concern over the continued backwardness of tribal people in the country even after thirty-nine years of independence and in order to prevent their exploitation and uplift them economically, socially, culturally and educationally recommends to the Government to—
 - (i) take necessary measures for proper and effective implementation of various tribal welfare schemes in tribal regions;
 - (ii) open more schools and adult education centres in the tribal regions;
 - (iii) give priority in employment to tribal people in various Government developmental schemes viz.

construction and other works undertaken through the Departments of Irrigation, Public Works Forest Development, Public Health and Rural Engineering, etc. in tribal regions; and

(iv) purchase, their forest-produce at reasonable prices."

The following members took part in the debate:---

- (1) Shri Arvind Netam
- (2) Shri Bhadreswar Tanti
- (3) Shri Chintamani Jena
- (4) Smt. Jayanti Patnaik
- (5) Shri Maurice Kujur (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th December, 1987).

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SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-2198 LS-11-12-87-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 14, 1987 Agrahayana 23, 1909 (Saka)

No. 308

11.01 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table: —

- A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India for the year 1986-87 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of Un-Sports Authority of India for the year 1986-87.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companie's Act, 1956:—
 - (i) Review by the Government on the working of the Cardamom Trading Corporation Limited for the year 1986-87.
 - (ii) Annual Report of the Cardamom Trading Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) A copy each of the following Notifications (Hindi an English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963—
 - (i) The Export of Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1987 published in Notification No. S.O. 876(E) in Gazette of India dated the 1st October, 1987.
 - (ii) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment
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- Rules, 1987 published in Notification No. S.O. 877(E) in Gazette of India dated the 1st October, 1987.
- (iii) The Export of Frozen Frog Legs (Quality Control and Inspection) Amendment Rules, 1987 published in Notification No. S.O. 878(E) in Gazette of India dated the 1st October, 1987.

(iv) S.O. 2651 published in Gazette of India dated the 3rd October, 1987 regarding rounding off of inspection fee.

(i) A copy of the Annual Report (Hindi and English (i) A copy of the Indian Diamond Institute. Surat, for (i) the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1986-87.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, for the year 1985-86.

- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1983-84 together with Audit Report thereon.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1984-85 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Himalayan Mountaincering Institute, Darjeeling for the years 1983-84 and 1984-85.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttar Kashi, for the years 1983-84 and 1984-85 together with Audit Report thereon.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttar Kashi, for the year 1985-86 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Nehru Institute of Mountaineering, Uttar Kashi, for the years 1983-84, 1984-85 and 1985-86.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology for the year 1986-87 along with Audited Accounts.

- (12) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council for Advancement of People's Action and Rural Technology, for the year 1986-87.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited for the year 1985-86.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1986-87 along with Audited Accounts, under subsection (2) of section 35 of the Food Corporations Act, 1964.
- (16) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1986-87.
- (17) A statement (Hindi and English versions) (i) correcting the reply given on 23rd November, 1987 to Unstarred Question No. 2319 by Shri Hannan Mollah regarding pressmen who accompanied Prime Minister on his visit to Vancouver and (ii) giving reasons for delay in correcting the reply.
- (18) A copy of the Lighthouse (Removal of Lights and Reduction of Heights of Buildings Structures and Trees) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 938(E) in Gazette of India dated the 27th November, 1987 under sub-section (3) of section 21 of the Lighthouse Act, 1927.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board for the year 1986-87.
- (20) A statement (Hindi and English versions) (i) correcting the reply gven on 7th December, 1987 to Unstarred Question No. 4472 by Shri Manvendra Singh regarding occupation of Government accommodation by M.Ps. |Ex-M.Ps. and (ii) giving reasons for delay in correcting the reply.
- (21) A copy of the Post Office Savings Accounts (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 948(E) in Gazette of India dated the 2nd December, 1987 under sub-section (3) of section 15 of the Government Savings Bank Act, 1973.
- (22) A copy of the Indira Vikas Patra (Fourth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 956(E) in Gazette of India dated the 3rd December, 1987 under sub-section (3) of section 12 of the Government Savings Certificate Act, 1959.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1987 under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year ended the 31st March, 1987.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Smriti and Darshan Samiti for the year 1985-86.

- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1986-87.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1986-87.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rashtriya Sanskrit Sansthan, New Delhi for the year 1985-86.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1986-87.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1966-87 together with Audit Report thereon.
- (31) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, for the year 1986-87 along with Audited Achounts.

- (32) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Immunology for the year 1966-87.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1986-87.
- (34) A statement (Hindi and English versions) correcting the reply given on the 8th December, 1987 to Starred Question No. 461 by Shri Parasram Bhardwaj regarding industries established in backward areas.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited for the year 1985-86.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (36) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging for the year 1986-87.
 - (38) A copy of the Annual Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the period from 1st April, 1986 to 25th February, 1987 together with Audit Report thereon.

- (39) A copy each of the following papers (Hindi and Eng lish versions) under sub-section (1) of section 619A of the Companies Act, 1956:--
 - (a) (i) A statement regarding Review by the Government on the working of the Goa Shipyard Limited for the year 1986-87.
 - (ii) Annual Report of the Goa Shipyard Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited for the year 1986-87.
 - (ii) Annual Report of the Hindustan Aeronautics Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) A statement regarding Review by the Government on the working of the Mazagon Dock Limited for the year 1986-87.
 - (ii) Annual Report of the Mazagon Dock Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) A statement regarding Review by the Government on the working of the Bharat Dynamics Limited for the year 1986-87.
 - (ii) Annual Report of the Bharat Dynamics Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e) (i) A statement regarding Review by the Government on the working of the Mishra Dhatu Nigam Limited for the year 1986-87.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.



- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses. New Delhi, for the year 1986-87.

2. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1987 passed by Lok Sabha on the 7th December, 1987.

3. Statement by Minister

The Minister of State in the Ministry of External Affairs made a further statement on agreement concluded on 8th December, 1987 between General Secretary Gorbachev of U.S.S.R. and President Reagan of U.S.A. on elimination of land based intermediate nuclear missiles.

4. Government Bills-Introduced

 $\sqrt{(i)}$ The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1987.

 $\sqrt{(ii)}$ The Commission of Sati (Prevention) Bill, 1987.

5. Question of Privilege

The Speaker gave his consent to Shri Ram Dhan to the raising of a question of privilege against Shri H. K. L. Bhagat. Minister of Parliamentary Affairs for allegedly intimidating him and Shri Raj Kumar Rai by issuing a whip to them on 17th November. 1987 in the House and suppressing their freedom of speech. Shri Ram Dhan sought leave of the House. The leave was granted. Shri Ram Dhan raised the question of privilege.

The following members took part in the debate:---

(1) Prof. Madhu Dandavate

- (2) Shri S. Jaipal Reddy
- (3) Shri B. R. Bhagat
 - (4) Shri Sharad Dighe
 - (5) Shri Shivraj V. Patil
 - (6) Shri Arif Mohd. Khan
 - (7) Shri Somnath Rath
 - (8) Shri Saifuddin Chowdhary
 - (9) Shri P. Shiv Shankar
 - (10) Shri Dinesh Goswami
 - (11) Shri Raj Kumar Rai
 - (12) Shri Bholanath Sen
 - (13) Shri Indrajit Gupta
 - (14) Shri H. K. L. Bhagat

6. Matters Under Rule 377

 \checkmark (1) Shri P. Namgyal raised a matter regarding need to review the priority allocation of seats in Indian Airlines Services operating in Ladakh Sector.

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 \checkmark (2) Shri Keshorao Pardhi raised a matter regarding need to provide more funds for Operation Flood for Bhandara district, Maharashtra.

(3) Shrimati Vidyawati Chaturvedi raised a matter regarding need to reconsider the proposal of inter-transfer of certain villages of Uttar Pradesh and Madhya Pradesh.

 \checkmark (4) Shri Yogeshwar Prasad Yogesh raised a matter regarding need to allocate funds on priority basis' to irrigation schemes for Chhota Nagpur region of Bihar.

 \checkmark (5) Smt. Jayanti Patnaik raised a matter regarding need to accord early sanction for the establishment of an export processing zone at Chandaka near Bhubaneswar (Grissa).

 \checkmark (6) Shri Sri Hari Rao raised a matter regarding need to develop Hope Island and Pichikala Lanka in East Godavari district as tourist spots.

(7) Shri Kammodilal Jatav raised a matter regarding need to develop a National Park in Vijaipur-Karhal in Chambal region of Madhya Pradesh. (8) Shri Kadambur M. B. Janartiman raised a matter regarding need to restrict the import of edible oil to safeguard the interests of Cotton growers:

7. Government Bill—Under consideration

THE DIRECT TAX LAWS (AMENDMENT) BILL, 1987.

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The motion for consideration of the Bill was moved by Shri Narayan Datt Tiwari.

An amendment for reference of the Bill to a Select Committee was moved by Shri C. Madhav Reddy.

The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri Harish Rawat
- (3) Shri Narayan Choubey (Speech unfinished)

The discussion was not concluded.

8. Discussion Under Rule 193

Shri Indrajit Gupta raised a discussion on the Report of inquiry into events and circumstances leading to the arrangements entered into with Fairfax Group Inc., laid on the Table of the House on 9th December, 1987.

The following members took part in the debate:---

- (1) Shri Bhagwat Jha Azad
- (2) Prof. Madhu Dandavate
- (3) Prof. K. K. Tewari
- (4) Shri V. Sobhanadreeswara Rao
- (5) Shri Satyendra Narayan Sinha
- (6) Shri Amal Datta
- (7) Shri P. Chidambaram
- (8) Shri Vidyacharan Shukla
- 🖌 (9) Shri P. R. Kumaramangalam

Shri Narayan Datt Tiwari replied to the discussion.

The discussion was concluded.

9. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Forty-seventh Report of the Business Advisory Committee.

10-29 P.M.

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Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th December, 1987)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-2212 LS-14-12-87-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 15, 1987/Agrahayana 24, 1909 (Saka)

No. 309

11-01 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (i) A statement regarding Review by the Government on the working of the Hindustan Cables Limited, Calcutta, for the year 1986-87.
- (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited for the year 1986-87.
- (ii) Annual Report of the Engineering Projects (India) Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, for the year 1986-87.

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- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) (i) A statement regarding Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1986-87.
- (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Steel Authority of India Limited and its subsidiaries viz the Indian Iron and Steel Company Limited and IISCO Ujjain Pipe and Foundry Company Limited for the year 1986-87.
 - (ii) Annual Report of the Steel Authority of India Limited and its subsidiaries viz Indian Iron and Steel Company Limited and IISCO Ujjain Pipe and Foundry Company Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board, New Delhi, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mineral Development Board, New Delhi, for the year 1986-87.
- (5) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 867 in Gazette of India dated the 21st November, 1987 under section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (6) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1986-87 together with Audit Report thereon.
- (7) A copy of the Official Languages (Use for the official purposes of the Union) Amendment Rules, 1987 (Hindi and English versions) published in Notification No G.S.R. 790 in Gazette of India dated the 24th October, 1987 under sub-section (2) of section 8 of the Official Languages Act, 1963.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:--
 - (i) G.S.R. 965(E) published in Gazette of India dated the 8th December, 1987 rescinding the Central Excise (Fourth Amendment) Rules, 1987 published in Notification No. 165/87-Central Excises dated the 11th June, 1987.
 - (ii) The Central Excise (Ninth Amendment) Rules, 1987 published in Notification No. G.S.R. 966(E) in Gazette of India dated the 8th December, 1987.
- (10) A copy of Notification No. G.S.R. 973(E) (Hindi and English versions) published in Gazette of India dated the 10th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 208-Customs dated the 1st October, 1977 so as to allow duty drawback on

all goods which are exported to Nepal where page ments are received in any freely convertible currency and also allows duty drawback on certain specified goods of the nature of capital goods exported to Nepal against any global tenders invited by His Majesty's Government of Nepal even where payments are received in Indian currency under Section 159 of the Customs Act, 1962.

- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 912(E) published in Gazette of India dated the 13th November, 1987 making certain amendments to Notification No. 123/81-Central Excises dated the 2nd June, 1981 so as to make it clear that packing Materials also can be procured without payment of duty by 100 per cent Export Oriented Units.
 - (ii) G.S.R. 972 (E) published in Gazette of India dated the 10th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 150-Central Excises dated the 29th July, 1981 so as to provide for export from the factory of manufacture of capital goods against global tenders invited by His Majesty's Government of Nepal against payment in Indian currency without the payment of excise duty.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1986-87.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1986-87.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1986-87.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1986-87.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society (India), New Delhi, for the year 1986-87.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society (India), New Delhi, for the year 1986-87 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society (India), New Delhi, for the year 1986-87.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1986-87.
- (16) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1986-87 along with Audited Accounts.
- (17) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Development of Telematics, New Delhi, for the year 1986-87.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1986-87.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volumes I and II) along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies for the year 1986-87.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1985-86.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha for the year 1986-87.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha for the year 1986-87.
- (23) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Central Council for Research in Ayurveda and Siddha for the year 1986-87 within the stipulated period of nine months after the close of the Accounting Year.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1986-87.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1986-87.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1986-87.
- (26) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Central Council of Homoeopathy, New Delhi, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting Year.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwayatan Yogashram, New Delhi, for the period from 18th February to 31st March, 1980 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Vishwayatan Yogashram, New Delhi, for the period from 18th February to 31st March, 1980.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above
- (29) A statement (Hindi and English versions) showing the reasons for not laying the Annual Report and Audited Accounts of the Institute of Post Graduate Teaching and Research, Gujarat Ayurveda University, Jamnagar, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting Year.
- (30) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting Year.

- (i) Review by the Government on the working of the National Thermal Power Corporation Limited for the year 1986-87.
- (ii) Annual Report of the National Thermal Power Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

2. Motion Regarding Forty-Seventh Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion.-

"That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 14th December, 1987.

The motion was adopted.

3. Government Bill—Withdrawn

THE MOTOR VEHICLES BILL, 1987

4. Matters Under Rule 377

 $\sqrt{(1)}$ Shri Sriballav Panigrahi raised a matter regarding need to abolish Sales Tax and Octroi Tax immediately.

 $\sqrt{(2)}$ Shri Harish Rawat raised a matter regarding need to allocate separate funds to tackle the water scarcity problem in hilly regions of Uttar Pradesh.

 $\sqrt{(3)}$ Shri Raj Kumar Rai raised a matter regarding need to convert the existing MG line between Shahganj-Ballia into a broad gauge line.

 $\sqrt{4}$ Shri Basudeb Acharia raised a matter regarding need to pay interim relief to workers of public sector units of West Bengal.

 $\sqrt{(5)}$ Shri C. Janga Reddy raised a matter regarding need for Special allocation of funds in Union Budget for Telengana region.

(6) Shri Aziz Qureshi raised a matter regarding need to develop Chitrakoot and Mahiyar as tourist centres.

 $\sqrt{(7)}$ Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to open Kendriya Vidyalaya in Etah, Uttar Pradesh.

 $\sqrt{8}$ Shri Ram Pujan Patel raised a matter regarding need to abandone the move to start casinos in hotels to attract foreign tourists.

 $\sqrt{9}$ Shri Virdhi Chander Jain raised a matter regarding need to provide more financial assistance to the Government of Rajasthan to meet the worst drought in the State.

 $\sqrt{(10)}$ Shri Somnath Rath raised a matter regarding need to provide a halt of Konark Express at Kespur railway station in Ganjam district of Orissa.

 $\sqrt{(11)}$ Dr. Chandra Shekhar Tripathi raised a matter regarding need to provide electricity to all villages of Khalilabad Parliamentary constituency.

 $\sqrt{(12)}$ Shri K. D. Sultanpuri raised a matter regarding need to provide additional financial assistance to the Government of Himachal Pradesh to enable it to tide over its financial difficulties.

5. Government Bill-Passed

/ THE DIRECT TAX LAWS (AMENDMENT) BILL, 1987

Discussion on the motion for consideration of the Bill and amendment thereto moved on the 14th December, 1987, continued.

The following members took part in the debate:---

- (1) Shri Narayan Choubey
- (2) Shri Ram Singh Yadav
- (3) Shri Amal Datta

Shri Narayan Datt Tiwari replied to the debate.

The amendment for reference of the Bill to a Select Committee was negatived. The motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 to 189 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Narayan Datt Tiwari.

The motion was adopted and the Bill was passed.

6, Presentation of Petition

Shri K. Ramamurthy presented a petition signed by Shri K. K. Nair, General Secretary, Indian National Bank Officers Congress and Shri R. P. K. Murugesan, General Secretary, Indian National Bank Employees Federation and others regarding restructuring of Public Sector Banks Parliamentary control over the public sector banks, nationalisation of all banks in the private sector and foreign banks etc.

7. Government Bill-Passed

/THE COMMISSION OF SATI (PREVENTION) BILL, 1987

The motion for consideration of the Bill was moved by Smt. Margaret Alva.

The following members took part in the debate:---

- (1) Shri Kali Prasad Pandey
- (2) Shri M. Y. Ghorpande
- (3) Smt. Bibha Ghosh Goswami
- (4) Shri Mahendra Singh
- (5) Shri Dinesh Goswami

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

- (6) Shri Ram Nagina Mishra
- (7) Smt. Sheila Kaul

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- (8) Smt. Geeta Mukherjee
- (9) Dr. Rajendra Kumari Bajpai
- (10) Smt. N. P. Jhansi Lakshmi
- (11) Dr. (Smt.) Phulrenu Guha
- (12) Shri Umakant Mishra
- (13) Shri Ram Bahadur Singh
- (14) Smt. Manorma Singh
- (15) Shri Vishnu Modi
- (16) Shri N. V. N. Somu
- (17) Smt. Usha Choudhary
- (18) Dr. Chandra Shekhar Tripathi
- (19) Shri Piyus Tiraky
- (20) Shri C. Janga Reddy
- (21) Smt. Usha Thakkar
- (22) Shri Kammodilal Jatav

Smt. Margaret Alva replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted, as amended.

Clauses 5 and 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 17 were adopted.

Clause 18 was adopted, as amended.

Clauses 19 to 22 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Margaret Alva. The following members took part in the debate:---

- (1) Prof. N. G. Ranga
 - (2) Prof. Madhu Dandavate
 - (3) Shri C. Madhav Reddy
 - (4) Shri Basudeb Acharia
 - (5) Smt. Margaret Alva

The motion was adopted and the Bill, as amended, was passed.

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8. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

 (i) That at its sitting held on the 15th December, 1987, Rajya Sabha passed a motion referring the Indian Medical Council (Amendment) Bill, 1987, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha namely:—

- (1) Shri Pawan Kumar Bansal
- (2) Shri Mirza Irshadbaig
- (3) Shri Bhagatram Manhar
- (4) Shri P. N. Sukul
- (5) Shri Thindivanam K. Ramamurthy
- (6) Dr. R. K. Poddar
- (7) Shri G. Varadaraj
- (8) Dr. G. Vijaya Mohan Reddy
- (9) Shri K. G. Maheswarappa
- (10) Miss Saroj Khaparde
- (11) Shri S. S. Ahluwalia
- (12) Shri Mahendra Prasad
- (13) Kumari Sayeeda Khatun
- (14) Shri Pramod Mahajan
- (15) Shri Virendra Verma

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

(a) (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (Amendment) Bill, 1987 passed by Lok Sabha on the 8th December, 1987.

9, Government Bills-Passed

√(i) THE CHANDIGARH (DELEGATION OF POWERS) BILL, 1987.

The motion for consideration of the Bill was moved by Shri Chintamani Panigrahi.

Shri Anil Basu took part in the debate.

Shri Chintamani Panigrahi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Chintamani Panigrahi.

The motion was adopted and the Bill was passed.

(ii) THE ALL INDIA COUNCIL FOR TECHNICAL ÉDU-CATION BILL, 1987, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shrimati Krishna Sahi on the 9th December, 1987, continued.

The following members took part in the debate:---

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Syed Shahabuddin

@At 6.40 P.M.

- (3) Shri P. Kolandaivelu
- (4) Smt. Geeta Mukherjee
- (5) Dr. (Smt.) Phulrenu Guha
- (6) Shri C. Janga Reddy

Smt. Krishna Sahi replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes *51; Noes *13. Accordingly, the motion was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Krishna Sahi.

The following members took part in the debate:--

- (1) Shri C. Madhav Reddy
- (2) Prof. Madhu Dandavate
- (3) Shri P. V. Narasimha Rao

The motion was adopted and the Bill was passed.

(iii) THE ADMINISTRATIVE TRIBUNALS (AMENDMENT) BILL, 1987, as passed by Rajya Sabha

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

*Subject to correction.

10. Motion regarding Joint Committee on Government Bill-Adopted.

The Indian Medical Council (Amendment) Bill, 1987

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Kumari Saroj Khaparde.

The motion was adopted as follows

- "That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Indian Medical Council Act. 1956 made in the motion adopted by Rajya Sabha at its sitting held on the 15th December, 1987 and communicated to this House on the 15th December, 1987 and do resolve that the following thirty Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:-
 - (1) Shri P. A. Antony
 - (2) Smt. Vyjavanthimala Bali
 - (3) Shri Anil Basu
 - (4) Dr. Krupasindhu Bhoi
 - (5) Dr. (Smt.) Phulrenu Guha
 - (6) Shri Daulatsinhji Jadeja
 - (7) Shri P. K. Kannan
- 🖌 (8) Shri P. R. Kumaramangalam
 - (9) Shri Kunwar Ram
 - (10) Shri Suresh Kurup
 - (11) Shri Dharam Pal Singh Malik
 - (12) Smt. Manorma Singh
 - (13) Shri G. S. Mishra
 - (14) Dr. Prabhat Kumar Mishra
 - (15) Shri Ram Nagina Mishra
 - (16) Dr. Manoj Pandey
 - (17) Dr. V. Rajeshwaran
 - (18) Shri K. H. Ranganath
 - (19) Shri P. V. Narasimha Rao
 - (20) Shri C. Madhav Reddy

- (21) Shri D. N. Reddy
- (22) Shri Muhiram Saikia
- (23) Shri Nawal Kishore Sharma
- (24) Shri N. Tombi Singh
- (25) Dr. C. P. Thakur
- (26) Dr. Chandra Shekhar Tripathi
- (27) Dr. V. Venkatesh
- (28) Shri Vijoy Kumar Yadav
- (29) Dr. Golam Yazdani

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(30) Shri Zainul Basher."

(Lok Sabha adjourned sine die at 6-55 P.M.)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-2235 LS-15-12-87-800.

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